BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 64 OF 2025 (WZ)

In the matter of:

Meghana Bhandari & Ors. ....Applicant

Versus

State of Maharashtra & Ors ......Respondents

NOTARY ★ INDIA ★ GOVERNMENT OF
MAMTA K. SHAH
PUNE DIST.
REGD NO. 9057
EXPIRY DATE
20/10/2026

REPLY ON BEHALF OF RESPONDENT NO. 7 PUNE MUNICIPAL CORPORATION (PMC).

I, Jagdish Vaijanath Khanore, Chief Engineer, Drainage Department & Project Manager (PARMM Project), of the Pune Municipal Corporation having my office at Pune Municipal Corporation Building Shivajinagar Pune do hereby state on solemn affirmation as under:

(1) I am filing this Reply to oppose the contents of the Original Application preferred and the grant of any

reliefs to the Applicant as prayed in the above captioned matter. I crave leave to file a further para wise Additional Reply as and when sought necessary.

(2) I am authorized by the Respondents to file this present Reply in my official capacity and as such I disassociate myself from any personal assertions made against me by the Applicant in the present Application, I have perused the documents brought on record by the Applicant and have understood the contents of the Application and based on the documents and information available in relation to the said issue.

(3) At the outset, I deny each and every averment and allegation made in the present Application, which is contrary to and/or inconsistent with what has been stated in the present Reply and nothing stated therein shall be construed as an admission for the want of any specific and para-wise denial or non-traverse unless and until the same is specifically admitted hereinafter.

(4) I say and submit that present Original Application is challenging the Maharashtra State Biodiversity Board (MSBB) Recommendation dated 21/11/2024 and

Gazette Notification dated 12/06/2025 issued by the Revenue and Forest Department Government of Maharashtra for exclusion/denotification of an area of 0.30 Ha situated on Survey No. 25 of Aundh, Pune within the Ganeshkhind Garden Bio Heritage Site(BHS) for proposed construction and operation of the Sewage Treatment Plant Project undertaken by the Answering Respondent.

(5) At the further outset, I say and submit that the Applicant has filed the present Original Application seeking the following reliefs:

A. *Quash and Set Aside the MSBB Recommendation Letter No. MARAJAIVIM/Ganeshkhind/Section-3/1098/2024-25 dated 21.11.2024;*

B. *Quash and Set Aside Gazette Notification WLP-10.23/C.R.282/F-1 dated 12.06.2025 issued by the Revenue and Forest Dept., Govt. of Maharashtra;*

C. *Pass a permanent injunction restraining PMC from constructing and operating the impugned Sewage Treatment Plant within the Ganeshkhind Garden BHS;*

NOTARY ★ INDIA ★ GOVERNMENT OF INDIA MAMTA K. SHAH PUNE DIST. REGD NO. 3057 EXPIRY DATE 20/10/2026

D. Direct the PMC to explore alternate parcels of land as available in close proximity to construct and operate the impugned Sewage Treatment Plant;

E. Impose costs of litigation upon the Member Secretary, MSBB and the PMC;

(6) I say and submit that the proposed Sewage Treatment Plant Project of 10 MLD (hereinafter referred as "proposed STP") at Survey No. 25, Ganesh Khind, Aundh, Pune (Botanical Garden) is undertaken by the Answering Respondent.

I say and submit that Proposed STP is part of "Pollution Abatement of the river Mula-Mutha at Pune" project which consists of construction of 11 Sewage Treatment Plants (STPs) of total 396 MLD at Kharadi, Warje, Vadgaon, Mundhwa, Matsya Beej Kendra, Naidu, Bhairoba, Dhanori, Saner, Tanajiwadi and Botanical Garden under the National River Conservation Plan (NRCP) which is a Sponsored Scheme launched by with aims to abate pollution in rivers across India implemented by the National River Conservation Directorate (NRCD) under the Ministry of Jal Shakti

(Department of Water Resources, River Development & Ganga Rejuvenation, Government of India. Accordingly, in the year 2014 Report of aforesaid 11 STPs one of which is Proposed STP (Botanical Garden STP) was submitted to the National River Conservation Directorate (NRCD) under the Ministry of Jal Shakti (Department of Water Resources, River Development & Ganga Rejuvenation.

(7) I say and submit that thereafter for aforesaid 11 STPs, Minutes of Discussion (MOD) held between Japan International Corporation Agency (JICA), National River Conservation Directorate (NRCD) & Pune Municipal Corporation was signed on 23rd February 2015.

(8) I say and submit that report which was submitted in the year 2014 for aforesaid 11 STPs received approval on 14/01/2016 from the National River Conservation Directorate (NRCD) under the Ministry of Jal Shakti (Department of Water Resources, River Development & Ganga Rejuvenation, Government of India .

NOTARY ★ INDIA ★ GOVERNMENT OF INDIA
MAMTA K. SHAH
PUNE DIST.

(9) I say and submit that thereafter Japan International Cooperation Agency (JICA) has approved loan for said proposed Project through Central Government. The Government of India has sanctioned a grant of Rs 841.72 Cr (85%) and the share of Pune Municipal Corporation is Rs. 148.54 Cr. (15%) which consist of Construction of 11 Sewage Treatment Plants and 53.5 KM of sewer lines (missing links) details and current progress status is as below:-

Sr No.	STPs (MLD)	Construction Progress	Proposed Completion Date
1.	Kharadi (30)	83.66%	March 2026
2.	Warje (28)	100%	Completed (Trial Run and Commissioning)
3.	Vadgaon (26)	100%	Completed (Trial Run and Commissioning)
4.	Mundhwa (20)	100%	Completed (Trial Run and Commissioning)
5.	MBK (07)	78.97%	March 2026
6.	Naidu (127)	72.10%	June 2026
7.	Bhairoba (75)	73.08%	June 2026
8.	Dhanori (33)	69.10%	June 2026
9.	Baner (25)	66.75%	June 2026
10.	Tanajiwadi (15)	6.62%	September 2027
11.	Botanical Garden (10) (Land is not in possession of PMC).	Nil	December 2027
12.	Sewer Lines (missing links)	25%	December 2026

NOTARY ★ GOVERNMENT OF INDIA
MAMTA K. SHAH
PUNE

(10) I say and submit that further in the year 2017 Government of Maharashtra has sanctioned Development Plan under provision of Maharashtra Regional Town Planning Act, 1966 for reservation of said proposed STP at Survey No. 25 Aundh, Pune for Sewage Treatment Plant admeasuring 1.608 Ha of land with access of 12 mtr DP road admeasuring 0.258 Ha. This revision in the Development Plan was never challenged.

Hereto marked and annexed as **"Annexure R7-I"** is copy of Development Plan of 2017.

(11) I say submit that out of aforesaid reserved land, a land admeasuring 0.25 ha. is already in possession of Answering Respondent for Sewage Pumping Station which is continuously in operation since the year 2002. Hereto marked and annexed as **"Annexure R7-II"** is copy of Site photographs of Sewage Pumping Station.

(12) I say and submit that, on 15/11/2019 Respondent No. 5- Mahatma Phule Agriculture University (MPKV) has issued No Objection Certificate for construction of said proposed STP on 0.30 Ha land with condition for

compensation of land should be paid as per the Government decision. Accordingly, Answering Respondent agreed and has completed initial site activities such as site establishment, Topography, Soil Investigation, Basic Engineering etc. Hereto marked and annexed as **"Annexure R7-III"** is copy of NOC dated 15/11/2019 along with its translation.

(13) I say and submit that on 31/08/2020, that is much after sanctioned Detailed Project Report by Government of India and sanctioned Development Plan of 2017 by Government of Maharashtra, land admeasuring about 33.01 Ha. was declared as Biodiversity Heritage Area by the Government of Maharashtra based upon recommendations of the Respondent no. 2 Maharashtra State Biodiversity Board (MSBB). Hereto marked and annexed as **"Annexure R7-IV"** is copy of letter dated 31/08/2020 along with its translation.

(14) I say and submit that, on 28/12/2021 Respondent No. 6-Maharashtra Pollution Control Board has granted Consent to Establish to Answering Respondent for said

NOTARY ★ GOVERNMENT OF INDIA ★

proposed STP. Hereto marked and annexed as **"Annexure R7-V"** is copy of Consent to Establish.

(15) I say and submit that thereafter Respondent No. 5-Mahatma Phule Agriculture University (MPKV) issued a letter dated 23/02/2023, 28/03/2023 & 01/09/2023 wherein Answering Respondent was refused to carryout construction on 0.30 Ha of land due to declaration of Biodiversity Heritage Site. Hereto marked and annexed as **"Annexure R7-VI Colly"** is copy of letter dated 23/02/2023, 28/03/2023 & 01/09/2023 along with its translation.

(16) I say and submit that on 05/09/2023 Answering Respondent has issued a letter to Respondent No. 3-Forest Department of Maharashtra requesting for denotification/exclusion of 0.30 Ha. area of land which is 1% of the total 33.01 Ha. area of land declared as Biodiversity Heritage Site. Hereto marked and annexed as **"Annexure R7-VII"** is copy of letter dated 05/09/2023 along with its translation.

(17) I say and submit that pursuance of request, the Principal Secretary, Revenue and Forest Department, directed the

NOTARY ★ GOVERNMENT OF INDIA ★ MAMTA K. SHAH PUNE DIST. REGD NO. 8057 EXPIRY DATE 20/10/2026

NOTARY ★ INDIA
GOVERNMENT OF INDIA
MAMTA K. SHAH
PUNE DIST.
REGD.
EXPIRY DATE
20/10/2025

NOTARY
MAMTA
PUN
REG
EX
GOVERN

Joint Committee comprising of the Answering Respondent, Respondent No. 3- Forest Department of Maharashtra and Respondent No. 5-Mahatma Phule Agriculture University (MPKV) to visit Biodiversity Heritage Site and submit the proposal to Respondent no. 2 Maharashtra State Biodiversity Board (MSBB) for further approval.

(18) I say and submit that, accordingly on 06/02/2024 and 23/02/2024 proposal was submitted by Answering Respondent for approval of denotification/exclusion of 0.30 Ha and 12 mtr DP road to Respondent no. 2-Maharashtra State Biodiversity Board (MSBB). Hereto marked and annexed as **"Annexure R7-VIII Colly"** is copy of letter dated 06/02/2024 and 23/02/2024 along with its translation.

(19) I say and submit that on 05/02/2024 Ministry of Jal Shakti, Department of Water Resources River Development & Ganga Rejuvenation issued a letter for *"setting up a 10 MLD capacity STP at Aundh, within the Biodiversity Garden has been put on hold as the site was declared as Biodiversity Heritage Site by the State of*

Maharashtra. This could further delay implementation of the project. Therefore, your kind intervention in this matter is requested; so that, it is resolved at the earliest for timely completion of the Proposed Project". Hereto marked and annexed as **"Annexure R7-IX"** is copy of letter dated 05/02/2024 along with its translation.

(20) I say and submit that on 21/02/2024, Respondent No. 5-Mahatma Phule Agriculture University (MPKV) issued letter regarding the handover of 0.30 Ha of land after the approval from Respondent No. 2-Maharashtra State Biodiversity Board (MSBB) and same will be also submitted for approval to Respondent No. 5-Mahatma Phule Agriculture University (MPKV). Hereto marked and annexed as **"Annexure R7-X"** is copy of letter dated 21/02/2024 along with its translation.

(21) I say and submit that Answering Respondent has issued a letter dated 30/08/2024 to Respondent No. 5-Mahatma Phule Agriculture University (MPKV) requesting advance possession of 0.30 Ha. land out of total reserved land Biodiversity Heritage Site along with 0.258 Ha. Area of 12 mtr DP road under sub section (3) of section

NOTARY ★ GOVERNMENT OF INDIA ★ MAMTA K. SHAH PUNE DIST. REGD NO.9357 EXPIRY DATE 20/10/2026

3 of Maharashtra Agricultural Universities Act 1983. Hereto marked and annexed as **"Annexure R7-XI"** is copy of letter dated 30/08/2024 along with its translation.

(22) I say and submit that Associate Research Director, Divisional Agricultural Research Centre, Ganeshkhind, Pune issued a letter dated 23/10/2024 to Answering Respondent stating there in,

"Pursuant to the said letter it is reported that, subject to the completion of the following conditions, the Hon. Executive Council, Divisional Agricultural Research Centre, Ganeshkhind, Pune at S.No. 25 under Section 3(3) of the the proposal for transfer of 0.3 Ha. land is being recommended to the Government through the Maharashtra Agricultural Education and Research Council.

1. Necessary amendments should be made in the notification of the said 0.3 Ha. Land and the same should be approved by the Biodiversity Board.

2. After the receiving the approval and as per the compensation for 0.3 Ha. Land fixed by the Government, Retaining wall, Internal roads and other development

works is to be done from the PMC in the area of Divisional Agricultural Research Centre, Ganeshkhind, Pune.". Hereto marked and annexed as **"Annexure R7-XII"** is copy of letter dated 23/10/2024 along with its translation.

(23) I say and submit that Respondent no. 2-Maharashtra State Biodiversity Board (MSBB) issued letter dated 21/11/2024 to the Principal Secretary, Revenue and Forest Department, recommending for denotification/exclusion 0.30 Ha area of land for said proposed STP from Biodiversity Heritage Site of total 33.01 Ha area of land. Hereto marked and annexed as **"Annexure R7-XIII"** is copy of letter dated 21/11/2024.

(24) I say and submit that the Project Director of National River Conservation Directorate (NRCD), Government of India has issued a letter dated 22/11/2024 to Chief Secretary of Government of Maharashtra and Answering Respondent to complete the said proposed project in time without any delay and informed to intervene in the transfer process of the said project site. Hereto marked

NOTARY ★ MAMTA K. SHAH PUNE DIST. REGD NO.5057 EXPIRY DATE 20/10/2026 GOVERNMENT OF INDIA

NOTARY ★ INDIA ★ GOVERNMENT OF
MAMTA K. SHAH
PUNE DIST.
REGD NO. 9057
EXPIRY DATE
20/10/2026

NOTARY GOVERNMENT

and annexed as **"Annexure R7-XIV"** is copy of letter dated 22/11/2024.

(25) I say and submit that Answering Respondent has issued a letter dated 25/11/2024 to Respondent No. 5-Mahatma Phule Agriculture University (MPKV) requesting NOC for commencement of work at said 0.30 Ha of land. Hereto marked and annexed as **"Annexure R7-XV"** is copy of letter dated 25/11/2024 along with its translation.

(26) I say and submit that thereafter, Answering Respondent has also issued a letter dated 09/12/2024 to the Principal Secretary, Revenue and Forest Department, for approval of revised proposal recommended/submitted by Respondent no. 2-Maharashtra State Biodiversity Board (MSBB) on 21/11/2024. Hereto marked and annexed as **"Annexure R7-XVI"** is copy of letter dated 09/12/2024 along with its translation.

(27) I say and submit that further, Respondent no. 2-Maharashtra State Biodiversity Board (MSBB) emailed a letter dated 24/12/2024 to Answering Respondent to provide details of latitude and longitude map of 0.30 Ha area of land for said proposed STP from Biodiversity

Heritage Site. Accordingly, on 02/01/2025 Answering Respondent submitted details as requested. Hereto marked and annexed as **"Annexure R7-XVII Colly"** is copy of letter dated 24/12/2024 and 02/01/2025 along with its translation.

(28) I say and submit that on 24/01/2025 Respondent no. 2- Maharashtra State Biodiversity Board (MSBB) has submitted details of latitude and longitude map of 0.30 Ha area of land for said proposed STP from Biodiversity Heritage Site to Respondent No. 3- Forest Department of Maharashtra. Hereto marked and annexed as **"Annexure R7-XVIII"** is copy of letter dated 24/01/2025 along with its translation.

(29) I say and submit that accordingly on 12/06/2025 Government of Maharashtra has de notified / excluded 0.30 Ha area of land for said proposed STP from Biodiversity Heritage Site. Hereto marked and annexed as **"Annexure R7-XIX"** is copy of letter dated 12/06/2025.

(30) I say and submit that in pursuant of resolution dated 24/08/2025, it was resolved that Answering Respondent

will provide alternative land of equal area to Respondent No. 5-Mahatma Phule Agriculture University (MPKV) in lieu of 0.30 Ha of land. However, during the meeting held on 10/10/2025, it was conveyed to Agriculture Minister, Government of Maharashtra, that providing alternative land is not feasible, and therefore the Answering Respondent is willing to pay the land valuation amount to Respondent No. 5 – Mahatma Phule Agriculture University (MPKV). Accordingly, proposal is submitted to concern Government of Maharashtra department for land valuation of 0.30 Ha of land.

(31) I say and submit that on 20/11/2025 Answering Respondent has requested Principal Secretary, Animal Husbandry, Dairy Development and Fisheries Department, GoM, Mumbai for issuing No Objection Certificate for proposed STP. It is further submitted that no actual construction activity has commenced at the site, except for preliminary site-establishment works, namely soil investigation, establishment of a site office, and pile testing.

(32) **Necessity of the proposed STP at this Site**

i. Wastewater infrastructure is a strategic resource, delivering sustained benefits to people, the environment and the economy.

ii. Proposed STP is environment friendly project and is constructed in the interest of better hygiene of Pune Citizens as well as to improve water quality in the River Mula and is unlikely to result in adverse environmental impacts.

iii. Proposed STP is part of sewerage system for Pune City as a whole, the drainage generating from Pashan (Part), Aundh, Sakalnagar, University of Pune, Rajbhavan, Baner (Part), NCL area, Pune Rural Police headquarter, serving a population of approximate 1.08 Lakhs. Therefore, from an engineering perspective, the proposed STP site is topographically optimal for the installation of a Sewage Treatment Plant (STP), as its position at the lowest gradient facilitates seamless gravitational flow which is most technically feasible and hydraulically efficient site for the said proposed STP.

iv. Answering Respondent has developed a sewer network as per the requirement of Bopodi / Botanical Sewage District. The sewage currently is brought through well-developed sewer network up to the said proposed STP.

v. Therefore, in view of above, Sewage Treatment Plant forms an integral part of the well-developed sewage

NOTARY ★ INDIA
MAMTA K. SHAH
PUNE DIST.
REGD NO
EXPIRY DATE
20/10/2025
GOVERNMENT OF INDIA

district, relocation of the same is not feasible. The proposed STP is a vital public utility project, essential for maintaining public hygiene and for reducing pollution in the river. Upon commissioning of the plant, approximately 10 MLD of treated water shall be made available for conservation purposes for the Biodiversity Heritage Site.

(33) I say and submit that that this Hon'ble Tribunal in Original Application 55 of 2015 Subhash Ramkrishna Patil Vs MPCB & Ors. with Original Application No. 26 of 2016 Vinay Balasaheb Ghule Vs The Commissioner Pune Municipal Corporation & Ors. with Original Application No. 37 of 2016 Shewalewadi Grampanchayat through its Sarpanch & Anr Vs The Commissioner Pune Municipal Corporation & Ors. has dealt with the issue of *"Issue raised therein pertains to preventing discharge of untreated sewage in rivers including Mula, Mutha, Pawani and Indrayani in Pune, Maharashtra"*. Wherein it was observed that,

"PMC must take stern measures to prevent discharge of untreated sewage into the rivers. ..... Drains and rivers are to be free from sewage without mixing the same with

the rivers. Treated sewage must be used for secondary purposes. Non-performance of such minimum functions of the State is threat to the rule of law and safety of the citizens .....

(34) In view of above Answering Respondent is in process of setting up Sewage Treatment Plant at various locations (reference is given in table at para no. 10). Moreover, by the Gazette Notification dated 12/06/2025 issued by the Revenue and Forest Department Government of Maharashtra, a land admeasuring 0.30 Ha for proposed STP is excluded from Bio Heritage Site.

(35) Therefore, taking into consideration the importance of proposed STP for reducing the pollution in Mula Mutha River this Original Application may kindly be dismissed.

NOTARY ★ GOVERNMENT OF INDIA ★ MAMTA K. SHAH PUNE DIST. REGD. NO. 9057

मुख्य अभियंता
मलनि:सारण
पुणे महानगरपालिका
Respondent No. 7

Adv. for Respondents No. 7

Place: Pune
Date: 12 /02/2026

VERIFICATION

I, Jagdish Vaijanath Khanore, Age: 57 Years, Adult, Chief Engineer, Drainage Department & Project Manager (PARMM Project), authorized signatory for Pune Municipal Corporation do hereby state on solemn affirmation that what is stated forgoing Para's is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune.

This day of February, 2026

12 FEB 2026

मुख्य अभियंता
मलनि:सारण
पुणे महानगरपालिका
Respondent No. 7

Adv. For Respondent

NOTARY ★ GOVERNMENT OF INDIA
MAMTA K. SHAH
PUNE DIST.
REGD NO 8067
EXPIRY DATE
20/10/2026

BEFORE ME

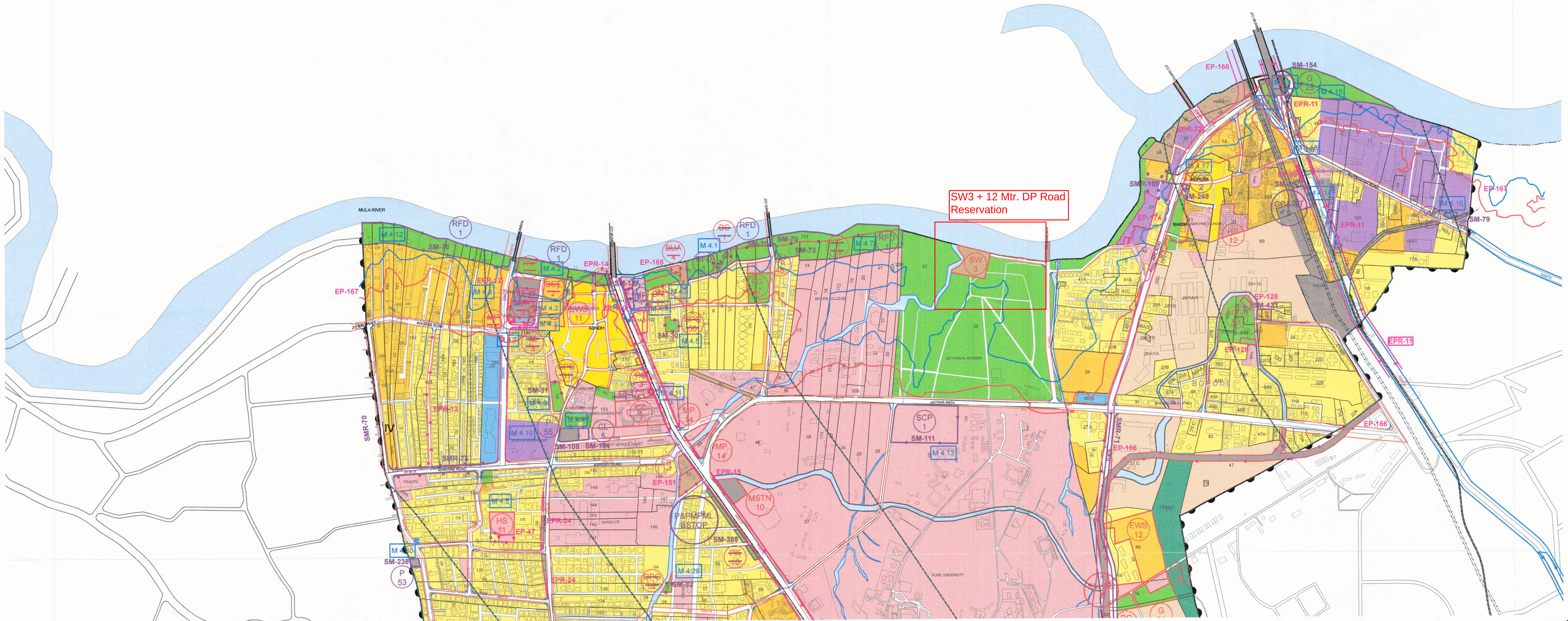
MAMTA K. SHAH
NOTARY
GOVT. OF INDIA
PUNE DISTRICT

NOTED AND REGISTERED
AT SR NO. 1549/2026
DATE .. 12 FEB 2026

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

Annexure R7-I

SM/SMR NUMBER ON SHEET	RESERVATION/ZONE/D.P.ROAD	MODIFICATION NUMBER	SANCTIONED MODIFICATIONS u/s 31(1) OF MR & TP ACT 1966
SM-104	CL-5	M 4.4	CL-5 Reservation is Reinstated as per published plan U/S 26 of the MR &TP Act, 1966.
SM-108	P-55	M 4.10	P-55 Reservation is Reinstated as per published plan U/S 26 of the MR &TP Act, 1966.
SM-111	SCP-1	M 4.13	SCP-1 Reservation is Reinstated as per published plan U/S 26 of the MR &TP Act, 1966. Authority is Pune University.
SM-152	CC&WT-2	M 4.14	Reservation CC&WT-2 is Reinstated as per published plan U/S
SM-154	G-25	M 4.15	Reservation G-25 is Reinstated as per published plan U/S 26.
SM-157	ON EXT-1	M 4.9	ON-1 Reservation is Reinstated and Re-designated for Municipal purpose.
SM-248	YGC-2	M 4.17	YGC-2 Reservation is Reinstated as per published plan U/S 26 of the MR & TP Act, 1966.
SM-30	CPG-50	M 4.5	Reservation is deleted and shown as Layout Open Space
SM-31	CPG-51	M 4.6	Reservation is deleted and shown as Layout Open Space
SM-388	PK-10	--	Reservation is re-designated for Parking and PMPML Bus Stop.
SM-423	S.No.20/A 820/B Partly Defence Zone partly Residential zone		In view of the Writ Petition decision regarding this land, the land from S.No.20/A and 20/B shown in Residential Zone.
SM-69	BC-1	M 4.1	BC-1 reservation deleted and included in RFD.
SM-70	Green belt along river in	--	Green belt in S.No.171 along river and reservation G-29 both are included in RFD-1.
SM-73	G-29	M 4.7	Reservation G-29 along with area to the North up to river is deleted and land thereunder included in RFD and renamed as
SM-76	RFD-1	M 4.12	Reservation RFD-1 is Reinstated as per published plan U/S 26 excluding the area in EPR-12 & EP-165.
SM-79	VM-21	M 4.16	Reservation VM-21 is Reinstated as per published plan U/S 26.
SMR-70	Existing North-South road from Nagras road to Gaikwad road to S No 138 on the West Boundary of Aundh, is widen to 24m partly in aundh and partly in Baner. as shown on Plan.		Widening of existing North-South from Nagras road to Gaikwad road to S No 138 on the West Boundary of Aundh, widening proposed in limits of Village Baner, is deleted as per Plan u/s 30.
SMR-73	Existing Gaikwad road S No 169 Aundh to limits of Village Baner, is widen to 30m. as shown on Plan.		Widening of Gaikwad road S No 169 Aundh to limits of Village Baner, is reduced to 24m. as per Plan u/s 30.
SMR-100	Existing road shown in S.No.2A, 2B, Bopodi		Existing road shown in S.No.2A, 2B, Bopodi is to be deleted and land there under adjoining Zone.



SEC31 SM/SMR SHOWN AS

RED FLOOD LINE (EP-167)

BLUE FLOOD LINE (EP-167)

SEC31 EP/EPR SHOWN AS

MODIFICATION U/S 30 SHOWN AS

NOTES:

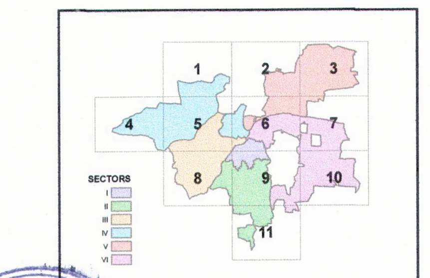
1.METRO ALIGNMENT SHOWN IN THIS MAP IS INDICATIVE AND MAY CHANGE AS PER THE SITE CONDITION.

2.FLOOD LINES (RED AND BLUE) ALONG MULA AND MUTHA RIVER, SHALL BE PART OF DEVELOPMENT PLAN AS AND WHEN RECEIVED FROM IRRIGATION DEPT DULY MARKED WITH REFERENCE TO SURVEY NO./C.T.S.NO./F.P.NO.BOUNDARY.

3.THE LAND AVAILABLE DUE TO MODIFICATION IN ROAD/ROAD WIDENING SHALL BE INCLUDED IN ADJOINING RESERVATION/ZONE.

4.THE RESERVATIONS/ALLOCATIONS/DESIGNATIONS WHICH DO NOT APPEAR IN THE SCHEDULE-A AND SCHEDULE-B, ARE HEREBY SANCTIONED FOR THE RESPECTIVE PURPOSES AS DESIGNATED IN THE SUBMITTED FINAL DEVELOPMENT PLAN u/s 30.

SHEET NO - 1



Town Planning Officer & City Engineer
Pune Municipal Corporation
Pune-411 005.

Municipal Commissioner
Pune Municipal Corporation

Deputy Secretary
Urban Development Deptt.
Mantralaya, Mumbai - 32.

N W E S

1:10,000

PUNE MUNICIPAL CORPORATION
SHIVAJINAGAR,PUNE-411005

DRAFT DEVELOPMENT PLAN (2007-2027) FOR OLD PMC LIMIT OF PUNE MUNICIPAL CORPORATION SANCTIONED MODIFICATIONS PUBLISHED BY THE GOVT. OF MAHARASHTRA U/S 31 (1) OF M.R.T.P. ACT 1966 vide Notification Nos.

1) TPS-1815/209/CR-69/15/DP-PUNE/Sanction/UD-13, Dtd 05/01/2017
2)TPS-1815/209/CR-69/15/DP-PUNE/Corrigendum/UD-13, Dtd 09/01/2017
3)TPS-1815/209/CR-69/15/DP-PUNE/Corrigendum/UD-13, Dtd 01/03/2017
4)TPS-1815/209/CR-69/15/DP-PUNE/Corrigendum/UD-13, Dtd 24/03/2017
5)TPS-1815/209/CR-69/15/DP-PUNE/Corrigendum/UD-13, Dtd 03/07/2017
6)TPS-1815/209/CR-69/15/DP-PUNE/Corrigendum/UD-13, Dtd 09/10/2017

Annexure R7-II

Annexure R7-III

Land Corr.३

महात्मा फुले कृषी विद्यापीठ,
राहुरी ४१३ ७२२, जि.अहमदनगर (म.रा.)
संकेतस्थळ: डब्ल्युडब्ल्युडब्ल्युएमपीकेव्ही.एमएएच.एआयएन. ई-मेल : एडीएमएनएमपीकेव्ही@जीमेल.कॉम
दुरध्वनी क्रमांक : (०२४२६) २४३२१६, २४३३६६ फॅक्स क्रमांक : (०२४२६) २४३२१६

जा.क्र. का.व्य./जमीन/६३७/२०१९, दि.१५.११.२०१९

प्रति,

मा. आयुक्त,
पुणे महानगरपालिका,
पुणे.

विषय :-गणेशखिंड, पुणे येथील स.नं. २५ मिळकतीमधील एस.टी.पी. (मैला शुध्दीकरण केंद्र) साठी ०.३० हे. जागा पुणे महानगरपालिकेस उपलब्ध करुन देणेबाबत.

संदर्भ :- १) या कार्यालयाचे पत्र क्र. का.व्य./जमीन/५३०.२०१९, दि. ४.१०.२०१९
२) आपले पत्र क्र. म.मा./पापु/६३८१/२०१९, दि. ५.११.२०१९

महोदय,

विषयांकित संदर्भिय पत्रानुसार मा. कुलगुरु यांचे मान्यतेने कळविणेत येते की, गणेशखिंड, पुणे येथील स.नं. २५ मिळकतीमधील ०.३० हे. जागा एस.टी.पी. (मैला शुध्दीकरण केंद्र) बांधणेसाठी पुणे महानगरपालिकेस हस्तांतरीत करणेचे बदल्यात, शासन ठरवेल त्या दरानुसार निश्चित होणाऱ्या मोबदल्याचे रकमेतून वजावट करुन, महापालिकेकडून संदर्भ क्र. १ ने कळविलेनुसार सिमाभिंत व अंतर्गत रस्ते बांधणेची कामे करुन घेणेचे बदल्यात व शासन मान्यतेस अधीन राहून पुणे महानगरपालिकेस उपलब्ध करुन देणेस ना हरकत देणेत येत आहे.

आपला विश्वासू
(सोपान कासार)
कुलसचिव

SE/Drainage

सम्पर्क कक्ष
पुणे महानगरपालिका
पुणे-४११००५
आवक क्र. ६९०५
दिनांक २१.११.१९
विभाग
6570
NO. 8156
22 NOV 2019

मा. महापालिका आयुक्त
पुणे महानगरपालिका
अति. मन. आयुक्त (वि.)
मुख्य अभियंता (पा.पु. व मलनि.)
उप आयुक्त (मालमत्ता व्यव.)

Mahatma PhuleKrishiVidyapeeth
Rahuri 413722, Ahmednagar District (M.S.)
Website: www.mpkv.mah.ac.in
Email: adminmpkv@rediffmail.com
Phone: (02426) 243216, 243366
Fax: (02426) 243216

No. Ka.Vy./Land/637/2019

Date: 15.11.2019

To:

Hon. Commissioner,

Pune Municipal Corporation, Pune

Subject:

Making 0.30 hectares of land at Ganeshkhind, Pune (Survey No. 25) available to Pune Municipal Corporation for STP (Sewage Treatment Plant).

References:

(1) Our letter No. Ka.Vy./Land/530/2019 dated 04.10.2019

(2) Your letter No. M.Ma./Papu/6381/2019 dated 05.11.2019

Sir,

With reference to the above, it is informed with the approval of the Vice-Chancellor that 0.30 hectares of land at Ganeshkhind, Pune (Survey No. 25) may be transferred to Pune Municipal Corporation for the construction of the STP (Sewage Treatment Plant).

In exchange, the compensation amount will be adjusted according to the rates fixed by the government. The Municipal Corporation will carry out boundary and related works as mentioned in reference (1), subject to government approval.

The Vidyapeeth has no objection to making this land available to Pune Municipal Corporation under the stated conditions.

Yours faithfully,

(SopanKasar)

Registrar

Annexure R7-IV

91

RNI No. MAHBIL/2009/31733

सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-अ

वर्ष ६, अंक ४८] सोमवार, ऑगस्ट ३१, २०२०/भाद्र ९, शके १९४२ [पृष्ठे ३, किंमत : रुपये १५.००

असाधारण क्रमांक ७८

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने केंद्रीय अधिनियमांन्वये तयार केलेले
(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश.

महसूल व वन विभाग

मादाम कामा मार्ग, हुतात्मा राजगुरू चौक, मंत्रालय,
मुंबई ४०० ०३२, दिनांक ३१ ऑगस्ट २०२०

अधिसूचना

जैविक विविधता अधिनियम, २००२.

क्रमांक डब्ल्युएलपी. ०५१८/प्र.क्र. २२३/फ-१.— ज्याअर्थी, यासोबत जोडलेल्या अनुसूचीत वर्णन केलेले क्षेत्र (यात यानंतर ज्याचा "उक्त क्षेत्र" असा निर्देश केलेला आहे) त्याचे जीवशास्त्रीय व ऐतिहासिक महत्त्व लक्षात घेऊन "जैवविविधता वारसा क्षेत्र" म्हणून घोषित करणे महाराष्ट्र शासनास इष्ट वाटते;

त्याअर्थी, आता जैविक विविधता अधिनियम, २००२ (२००३ चा १८) चे कलम ३७ पोट-कलम (१) द्वारे प्रदान करण्यात आलेल्या अधिकारांचा आणि याबाबतीत त्यास समर्थ करणाऱ्या इतर सर्व अधिकारांचा वापर करून महाराष्ट्र शासन याद्वारे, महाराष्ट्र राज्य जैवविविधता मंडळाच्या शिफारशीनुसार उक्त क्षेत्र "जैवविविधता वारसा क्षेत्र" म्हणून घोषित करीत आहे.

5

अनुसूची

नांव (१)	ठिकाण (२)	जिल्हा (३)	सीमेवरचे अक्षांश व रेखांश (४)	क्षेत्र (हे.) (५)
गणेशखिंड गार्डन	महात्मा फुले कृषि विद्यापीठ,पुणे	पुणे	(अ) उ.१८.५६८७ पु.७३.८२३९ (ब) उ.१८.५६७९ पु.७३.८२८३ (क) उ.१८.५६२८ पु.७३.८२८६ (ड) उ.१८.५६३ पु.७३.८२२२	३३.०१ हेक्टर

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

गजेंद्र नरवणे,
शासनाचे उप सचिव.

REVENUE AND FORESTS DEPARTMENT

Madam Cama Road, Hutatma Rajguru Chowk, Mantralaya,
Mumbai 400 032, dated the 31st August 2020.

NOTIFICATION

BIOLOGICAL DIVERSITY ACT, 2002.

No.WLP.0518/CR-223/F-1.– Whereas, the Government of Maharashtra intends to declare the area described in the scheduled appended hereto (hereinafter referred to as "the said area") as "Biodiversity Heritage Site" considering its biological and historical value ;

Now, therefore, in the exercise of the powers conferred by sub-section (*1*) of section 37 of the Biological Diversity Act, 2002 (18 of 2003) and of all the powers enabling in this behalf, the Government of Maharashtra hereby, on recommendation of the Maharashtra State Biodiversity Board declares the said area as "Biodiversity Heritage Site".

Schedule

Name	Location	District	GPS Co-ordinates of Boundary Points	Area
(1)	(2)	(3)	(4)	(5)
Ganeshkhind Garden	Mahatma Phule Krishi Vidyapeeth, Pune	Pune	(A) N.18.5687 E.73.8239 (B) N.18.5679 E.73.8283 (C) N.18.5628 E.73.8286 (D) N.18.563 E.73.8222	33.01 Ha.

By order and in the name of the Governor of Maharashtra,

GAJENDRA NARWANE,
Deputy Secretary to Government.

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY DIRECTOR, RUPENDRA DINESH MORE, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATIONS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004. EDITOR : DIRECTOR, RUPENDRA DINESH MORE

Revenue and Forest Department
Madam Kama Marg, HutatmaRajguruChowk,
Secretariat, Mumbai – 400032

Dated: 31 August 2020

Notification

Biodiversity Act, 2002

Reference No.: WLP.0518/Pr.Kr. 223/F-1.

Whereas, considering the ecological and historical importance of the area described in the attached schedule (hereinafter referred to as the "said area"), the Government of Maharashtra is pleased to declare it as a "Biodiversity Heritage Area."

Now, therefore, in exercise of the powers conferred by Section 37, sub-section (1) of the Biodiversity Act, 2002 (Act No. 18 of 2003), and all other powers enabling it in this regard, the Government of Maharashtra, based on the recommendation of the Maharashtra State Biodiversity Board, hereby declares the said area as a "Biodiversity Heritage Area."

Government of Maharashtra Gazette, Extraordinary

Part Four-A, August 31, 2020 / Bhadra 9, Shaka 1942

SCHEDULE

GPS Co-ordinates of Boundary Points

1. Name : Ganeshkhind Garden

2. Location : Mahatma Phule Krushi Vidyapeeth, Pune

3. District : Pune

4. GPS Co-ordinates of Boundary Points:

(a) N 18.5687, E 73.8239(b)

(b) N 18.5679, E 73.8283(c)

(c) N 18.5628, E 73.8286(d)

(d) N 18.5630, E

73.82

6. Area : 33.01

By order of the Governor of Maharashtra,

Gajendra Narwane,

Deputy Secretary, Government of Maharashtra

Government of Maharashtra, Extraordinary Gazette,

Part Four-A, 31st August 2020 / Bhadra 9, Shaka

1942

REVENUE AND FORESTS DEPARTMENT

Madam Cama Road, HutatmaRajguruChowk,

Mantralaya, Mumbai-32, dated the 31st August 2020.

NOTIFICATION

BIOLOGICAL DIVERSITY ACT, 2002.

No.WLP.0518/CR-223/F-1.-

Whereas, the Government of Maharashtra intends to declare the area described in the scheduled appended hereto (hereinafter referred to as "the said area") as "Biodiversity Heritage Site" considering its biological and historical value;

Now, therefore, in the exercise of the powers conferred by sub-section (1) of section 37 of the Biological Diversity Act, 2002 (18 of 2003) and of all the powers enabling in this behalf, the Government of Maharashtra hereby, on recommendation of the Maharashtra State Biodiversity Board declares the said area as "Biodiversity Heritage Site".

SCHEDULE

1. Name	:	Ganeshkhind Garden
2. Location	:	Mahatma PhuleKrishi Vidyapeeth, Pune
3. District	:	Pune

5. GPS Co-ordinates of Boundary Points:

(A) N.18.5687

E.73.8239

(B) N.18.5679

E.73.8283

(C) N.18.5628

E.73.8286

(D) N.18.563

E.73.8222

5. Area: 33.01 Ha.

By order and in the name of the Governor of Maharashtra,

GAJENDRA NARWANE,

Deputy Secretary to Government.

On behalf of government printing, stationery and publication, printed

And published by director, rupendra dinesh more, printed at government central press, 21-a, netaji subhash road, charni road mumbai 400 004 and published at directorate of government printing, stationery and publications

21-a, Netaji subhash road, charni road. Mumbai 400 004. Editor: director, rupendra dinesh more

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax:
24044532/4024068/4023516
Website: http://mpcb.gov.in
Email: jdwater@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

RED/L.S.I (Mun)
No:- Format1.0/CC/UAN No.MPCB- 2112001586
CONSENT-0000109458/CE

Date: 28/12/21

To,
M/s. Pune Municipal Corporation,
Survey No. 74 (Part) and 75 (Part),
Kharadi, Pune.

Your Service is Our Duty

Sub: **Consent to Establish for proposed Six Nos of STPs at different locations of Pune Municipal Corporation.**

Ref:
1. Consent application submitted by Sub-Regional Officer-Pune-I
2. Minutes of 11th Consent Committee Meeting dtd-05.10.2021.

Your application No.MPCB-CONSENT-0000109458 Dated 25.02.2021

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.**
2. **Conditions under Water (P &CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
1	Kharadi	30.00	As per schedule - I	After treatment in Mula Mutha River
2	Botanical Garden, Aundh	10.00	As per schedule - I	After treatment in Mula River
3	Baner	25.00	As per schedule - I	After treatment in Mula River
4	Warje	28.00	As per schedule - I	After treatment in Mutha River
5	Vadgaon	26.00	As per schedule - I	After treatment in Mutha River

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/92e556ac318b08a3751391cc8dbfc2b58e38b502c7f3302c0f92a95759daf2a9

Sr No	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
6	Hadapsar Ramtekadi Industrial estate Plot No. 92	10.00	As per schedule - I	After treatment into Ramtekwadi Nala to River Mula-Mutha.

3. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
NA				

4. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	No.	0	0

5. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

6. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
7. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
8. The treated domestic effluent shall be reused/recycled for various purposes including gardening.
9. There shall not be any discharge of effluent into river or any other water body.
10. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)

For and on behalf of the
Maharashtra Pollution Control Board.

(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	MPCB-DR-6518	06/07/2021	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB,Sion, Mumbai

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/92e556ac318b08a3751391cc8dbfc2b58e38b502c7f3302c0f92a95759daf2a9

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. As per your application, the Sewage Treatment Plant (STP) with the design capacity are as under:

A]

Sr.No.	Name of STP	Quantity of effluent MLD
1	Kharadi	30.00
2	Botanical Garden, Aundh	10.00
3	Baner	25.00
4	Warje	28.00
5	Vadgaon	26.00
6	Hadapsar Ramtekadi Industrial estate Plot No. 92	10.00

B] The Applicant shall operate the Sewage treatment plant (STP) to treat the effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No.	Parameters	Standards prescribed by Board
1	pH	6.5 to 9.0
2	BOD (3 days 27°C)	10.0 mg/l
3	COD	50.0 mg/l
4	TSS	20.0 mg/ l
5	Nh4-N	5.0 mg/l
6	N-total	10.0 mg/ l
7	Fecal Coliform (MPN/100 ml)	100 mg/ l

C] The treated effluent shall be disposed

After proper disinfection on land for gardening, irrigation, road side plantation, curing water for construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. The remaining shall be discharged as per Schedule I.

If the Local Body is admitting any effluent arising from the industries located in their jurisdiction, arrangement shall be made by the local body to see that such admittance :-

1. Will not cause the deterioration of sewers/drains.
2. Will not cause any toxicity either at treatment works of enroot.
3. Will not cause harmful effect on people working at treatment work or enroot.

The local body shall fully treat such industrial effluent to meet the above standards.

2. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

3. The Corporation/Industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/92e556ac318b08a3751391cc8dbfc2b58e38b502c7f3302c0f92a95759daf2a9

4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1250.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

5. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/92e556ac318b08a3751391cc8dbfc2b58e38b502c7f3302c0f92a95759daf2a9

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. Municipal Corporation shall provide the DG set of sufficient capacity in case of electricity failure.
2. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
NA	NA		0.00	-	-	NA	-

3. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
4. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards	
Total Particulate Matter	Not to exceed	30 mg/ Nm3

5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/92e556ac318b08a3751391cc8dbfc2b58e38b502c7f3302c0f92a95759daf2a9

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Compliance	Municipal Corporation & A Class Municipal Council (BG in Lakhs)	Time for Compliance	Period
	Performance issues			
1	Providing Closed sewer pipeline network for carrying total sewage specified jurisdiction to that particular STP so that no sewage is discharge without treatment.	25	1 Year	
2	Criteria - To achieve full capacity of sewage treatment			
a.	25 % or less	100	1 Year	
b.	> 25% to 50 %	75	1 Year	
c.	> 50% to 75 %	50	1 Year	
d.	> 75 % and above	25	1 Year	
3	Providing arrangement for treated sewage recycle and reuse atleast 50% for gardening, road side plantation, curing for building construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. (per STP)	10	1 Year	
4	Providing adequate system for treatment / disposal of waste i.e. sludge to convert into manure. (per STP)	5	1 Year	
5	To provide online flow meter with data logger at the inlet and at outlet of STP (per STP)	2	Six months	
	Operation and Maintenance issues			
6	Disposal of all solid waste like Grit etc. other than sludge generated from the STP at MSW site. (per STP)	2	Continous	Monthly
7	Towards Operation & Maintenance of the Sewage Treatment Plant to achieve disposal standards. (per STP)	5	Continous	Monthly
8	Obtaining approval from National Institute of Oceanography for fixing the treated sewage disposal point. (per STP)	10	2 Year	Monthly
9	Maintaining Records (per STP)	1.0	Continous	Monthly
10	All the Bank Guarantees shall be submitted in 15 days from the date of receipt of the consent and all shall be valid for four months more than validity of the consent.			

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/92e556ac318b08a3751391cc8dbfc2b58e38b502c7f3302c0f92a95759daf2a9

Maharashtra Pollution Control Board
61caaa2a6fc6862f628ffea7

SCHEDULE-IV
General Conditions:

1. The Municipal Corporation should bring minimum 33% of the available open land under green coverage/plantation. The applicant should submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
2. The Municipal Corporation should provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent.
3. The Municipal Corporation should submit MPCB, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30th September every year.
4. The Municipal Corporation should install a separate meter showing the consumption of energy for operation of domestic treatment plants and air pollution control system if any. A register showing consumption of chemicals used for treatment should be maintained. The applicant should also submit a comparative statement of designed power and chemical consumptions vis-a vis actual power and chemical consumption along with Environmental statement.
5. Separate drainage system should be provided for collection of trade and sewage effluents. Terminal manholes should be provided at the end of collection system with arrangement for measuring the flow. No effluent should be admitted in the pipes/sewers down- stream of the terminal manholes. No effluent should find its way other than in designed and provided collection system. Neither storm water nor discharge from other premises should be allowed to mix with the effluents from the factory.
6. The Municipal Corporation should ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
7. The Municipal Corporation should maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
8. The Municipal Corporation shall follow the directions issued by the Board dated 14.6.2010 and time to time.
9. The Municipal Corporation shall follow the direction issued by the Board vide No. BO/P&L Div/B-1334 dated 12.3.2013 and time to time.
10. The Municipal Corporation shall comply with the Provisions of Bio-Medical Wastes (M & H) Rules, 1998 (as amended).
11. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble High Court in PIL No. 176/2012.
12. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble NGT (WZ) bench in the Application No.55/2015,.26/2016 and 37/2016.
13. At the inlet and outlet terminal, manholes with measuring devices in the form of online flow measurement devices shall be provided in each STP and record of the same shall be maintained. No effluent shall find its way other than in designed and provided collection system.

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/92e556ac318b08a3751391cc8dbfc2b58e38b502c7f3302c0f92a95759daf2a9

14. The Municipal Corporation shall obtain authorization and comply with the provisions of Municipal Solid Wastes (Management & Handelling) Rules, 2000 and amendments thereto and the Bio- Medical Waste (Management & Handelling) rules, 1998 and amendments thereto, notified by Ministry of Environment & Forest, Government of India vide notification dt. 25.09.2000 which is related to Collection, Segregation, Storage, Transportation, Processing and Disposal as per schedule.
15. The Municipal Corporation shall at its own cost get the samples of untreated and treated effluent collected and analyzed every three months and shall submit the report thereof to the Regional Officer, Pune/Sub Regional Officer, Pune-I, Maharashtra Pollution Control Board, with a copy to the Board Office.
16. A Yearly progress report in the prescribed proforma shall be submitted to the Sub Regional Office and the Regional Office, stating therein the progress made in respect of execution of treatment and proposal of works under this consent. These reports shall be submitted by the 10th April.
17. The Municipal Corporation shall not charge or alter the quantity, the rate of discharge temperature and the mode of disposal of the effluent without previous written permission of the Board Office.
18. The Board reserves the right to revoke, change or alter the terms and conditions of consent by giving one month's notice to the Municipal Corporation
19. The Municipal Corporation shall provided facility for collection of samples to the Board staff at the terminal manhole.
20. An inspection Book shall be opened and made available to the Board Officers during their visit to the Municipal Corporation.
21. Municipal Corporation shall make an Application for renewal of consent at least 60 days before the date of expiry of the consent.

For and on behalf of the
Maharashtra Pollution Control Board.

(Ashok Shingare IAS),
Member Secretary

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
https://blockchain.ecmpcb.in/docs/92e556ac318b08a3751391cc8dbfc2b58e38b502c7f3302c0f92a95759daf2a9

अन्न बहु कुर्वीत तद् व्रतम्

सत्यमेव जयते

महात्मा फुले कृषि विद्यापीठ

विभागीय कृषि संशोधन केंद्र,

दुरध्वनी क्र. : ०२०-२५६९३७५०, २५६९७४६०
फॅक्स क्र. : ०२०-२५६९८७३४
ई मेल : zars_gkpune@rediffmail.com

पत्ता : औंध-खडकी रोड,
गणेशखिंड, पुणे-४११०६७.
(महाराष्ट्र)

जा.क्र.ससंसं/विकृसंकें/जागा उपलब्ध /2372/२०२३, दिनांक :- 23 FEB 2023

प्रति,

मा. अधिक्षक अभियंता,
मलनि:स्सारण विभाग *तथा*
प्रकल्प व्यवस्थापक (जायका प्रकल्प,
पुणे महानगरपालीका, पुणे.

विषय :- गणेशखिंड, पुणे येथील सर्व्हे नंबर २५ या मिळकती मधील एसटीवी (मैला पाणी शुदीकरण केंद्रासाठी) ०.३० हेक्टर क्षेत्र पुणे महानगरपालीका, पुणे यांना उपलब्ध करुन देणे बाबत ......

संदर्भ :- आपले पत्र जा.क्र. एसईडीपी-२१९९/दिनांक १६.०२.२०२३

महोदय,

उपरोक्त विषयास अनुसरुन विभागीय कृषि संशोधन केंद्र, गणेशखिंड, पुणे येथील सर्व्हे नं.२५ येथील ३० गुंठे जागेमध्ये राष्ट्रीय नदी संवर्धन योजनेअंतर्गत मुळा-मुळा नदीचे प्रदूषण नियंत्रीत करणे (जायका प्रकल्प) अंतर्गत १०दशलक्ष लिटर (एमएलडी) एवढया क्षमतेचे मैला शुध्दीकरण केंद्र आपलेकडून बांधण्याचे प्रस्तावित आहे.

सद्य स्थितीत या केंद्राच्या ३३.०१ हेक्टर हे क्षेत्र महाराष्ट्र शासनाच्या राजत्रामध्ये जैवविविधता क्षेत्र म्हणून घोषित करण्यात आले आहे. सदर क्षेत्र जैवविविधता वारसा स्थळ म्हणून घोषित झाले असल्याने या क्षेत्राच्या अंतर्गत येणा-या झाडांची जोपासणा करणे अत्यावश्यक आहे. यामध्ये झाडांची काढणी किंवा वृक्ष स्थलांतर करणे यासाठी संबंधीत मंत्रालयाची पूर्वपरवानगी आवश्यक आहे.

त्याचप्रमाणे दिनांक ३१/०१/२०२३ रोजी मा.कुलगुरु व मा.संशोधन संचालक, मफुकृवि, राहुरी तसेच या संशोधन केंद्रातील शास्त्रज्ञ यांच्या समवेत या प्रक्षेत्रावर झालेल्या भेटी दरम्यान दिलेल्या सूचनेनुसार तसेच मा.कुलसचिव, मफुकृवि, राहुरी यांनी दिनांक २३/०२/२०२३ रोजी दूरध्वनीव्दारे दिलेल्या सूचनेनुसार या प्रक्षेत्राची (जैवविविधता वारसा क्षेत्र) जमीन जायका प्रकल्पासाठी हस्तांतरीत करता येणार नाही कारण जैवविविधता क्षेत्राचे जतन करणे गरजेचे आहे.

कळावे,

आपला विश्वासू,

सहयोगी संशोधन संचालक
राष्ट्रीय कृषी संशोधन प्रकल्प (मै. प्र.)
गणेशखिंड, पुणे- ४११०६७.

प्रत सविनय सादर :
मा. सशोधन संचालक, मफुकृवि, राहरी
मा.कुलसचिव, मफुकृवि, राहुरी.

प्रत माहितीस्तव :
मा. कुलगुरु यांचे स्वीय सहाय्यक, मफकृवि, राहुरी.

Mahatma Phule Krushi Vidyapeeth

Regional Agricultural Research Centre

Telephone No.: 020-25693750, 25697460

Fax No.: 020-25698734

E-mail: zars_gkpune@rediffmail.com

Address: Aundh–Khadki Road, Ganeshkhind, Pune – 411067 (Maharashtra)

Outward No.: RARC/Regional Research Centre/Land Availability/2372/2023

Date: 23 FEB 2023

To,

The Hon'ble Superintending Engineer,

Sewerage Department and

Project Manager (JICA Project),

Pune Municipal Corporation, Pune.

Subject:

Regarding making available 0.30 hectare area from Survey No. 25 property at Ganeshkhind, Pune, to Pune

Municipal Corporation, Pune, for STP (sewage water treatment plant).

Reference:

Your letter Outward No. SEDP-2199 dated 16.02.2023.

Sir,

With reference to the above subject, it is proposed by your office to construct a sewage treatment plant of 10 million litres per day (MLD) capacity under the National River Conservation Scheme for controlling pollution of the Mula–Mutha River (JICA Project) in 30 gunthas of land from Survey No. 25 of the Regional Agricultural Research Centre, Ganeshkhind, Pune.

At present, 33.01 hectares of land of this Centre has been declared as a biodiversity area in the Government of Maharashtra Gazette. Since the said area has been declared as a Biodiversity Heritage Site, conservation and nurturing of the trees falling within this area is essential. For removal of trees or transplantation of

trees, prior permission of the concerned Ministry is required.

Similarly, as per the instructions given during the site visit conducted on 31/01/2023 by the Hon'ble Vice-Chancellor and Hon'ble Director of Research, MPKV, Rahuri, along with the scientists of this Research Centre, and as per the instructions given telephonically by the Hon'ble Registrar, MPKV, Rahuri, on 23/02/2023, the land of this farm (Biodiversity Heritage Area) cannot be transferred for the JICA Project, as preservation of the biodiversity area is necessary.

Please take note.

Yours faithfully,

(Signed)

Associate Research Director

National Agricultural Research Project (Dryland),

Ganeshkhind, Pune – 411067

Copy respectfully submitted to:

The Hon’ble Director of Research, MPKV, Rahuri

The Hon’ble Registrar, MPKV, Rahuri

For kind information:

Personal Assistant to the Hon’ble Vice-Chancellor, MPKV, Rahuri.

अन्न बहु कुर्वीत तद् व्रतम्

महाराष्ट्र शासन

महात्मा फुले कृषि विद्यापीठ, राहुरी

कार्यालय- सहाय्यक कुलसचिव (का.व्य./प्राधिकरण), महात्मा फुले कृषि विद्यापीठ, राहुरी

दुरध्वनी क्र. ०२४२६-२४३२२२
ई-मेल - arofm.mpkv@gov.in

पत्ता :- मध्यवर्ती परिसर, प्रशासकीय इमारत, महात्मा फुले कृषि विद्यापीठ, राहुरी, ता. राहुरी, जि. अहमदनगर. पिन- ४१३ ७२२

दि. २८.०३.२०२३ रोजी दुपारी १२:०० वाजता कार्यकारी परिषद सभागृह, मफुकृवि, राहुरी येथे संपन्न झालेल्या कार्यकारी परिषदेच्या ३३८ व्या बैठकीचे कामकाज वृत्तांत..

विषय क्र. १९(१०)	गणेशखिंड, पुणे येथील स. नं. २५ मिळकती मधील एस. टी. पी. मैलापाणी शुध्दीकरण केंद्रासाठी ०.३० हे. क्षेत्र पुणे महानगरपालीका, पुणे यांना उपलब्ध करुन देणे.

विभागीय कृषि संशोधन केंद्र, गणेशखिंड पुणे येथील सर्व्हे नं. २५ येथील ३० गुंठे जागेमध्ये राष्ट्रीय नदी संवर्धन योजनेअंतर्गत मुळा-मुठा नदीचे प्रदूषण नियंत्रित करणे (जायका प्रकल्प) अंतर्गत १० दशलक्ष लिटर (एमएलडी) एवढया क्षमतेचे मैला पाणी शुध्दीकरण केंद्र पुणे महानगरपालिका यांचेकडुन बांधण्याचे प्रस्तावित आहे. त्याकरीता ३० गुंठे जागा उपलब्ध करुन देणसाठीचा प्रस्ताव मनपा पुणे यांच्या पत्र क्र.२५५७/दि.१६.०३.२०२३ (संदर्भ क्र.१) व कुलसचिव, मफुकृवि, राहुरी पत्र क्र.१७१४/दि.२०.०३.२०२३ (संदर्भ क्र.२) नुसार या संशोधन केंद्रास प्राप्त झाला आहे.

सद्य स्थितीत या केंद्राचे ३३.०१ हे क्षेत्र महाराष्ट्र शासनाच्या राजपत्र दि. ३१.०८.२०२० अन्वये "जैवविविधता वारसा क्षेत्र" म्हणून घोषीत करण्यात आले असल्याने या क्षेत्राचे संवर्धन व जतन करणे अत्यावश्यक आहे. तसेच सदर क्षेत्र हस्तांतरीत करणे अथवा बाधीत करणे (झाडे नष्ट करणे) संयुक्तीक वाटत नाही. यासंदर्भात महाराष्ट्र जैवविविधता मंडळ, नागपूर यांचे मार्गदर्शन घेणे अत्यावश्यक वाटते.

कुलसचिव, मफुकृवि, राहुरी यांचे पत्र क्र. १७१४/दिनांक २०.०३.२०२३ अन्वये जायका प्रकल्पासाठी प्रस्तावित ३० गुंठे जागा हस्तांतरीत करावे कि कसे याबाबत कार्यकारी परिषदेच्या मान्यतेकरीता प्रस्ताव सादर करण्यात आला. (परिशिष्ठ क्र.८ पृ.क्र. ९९ ते ११७)

<u>चर्चेअंती सभागृहाने खालीलप्रमाणे ठराव पारित केला</u>

<u>ठराव क्र. २४/का.प.बै.३३८ (२८.०३.२०२३)</u> - गणेशखिंड, पुणे येथील स. नं. २५ मिळकती मधील एस. टी. पी. मैलापाणी शुध्दीकरण केंद्रासाठी ०.३० गुठे क्षेत्र हे पुणे महानगरपालिका, पुणे यांनी मागणी केलेप्रमाणे सदर क्षेत्र महाराष्ट्र शासनाच्या राजपत्र दिनांक ३१/०८/२०२० अन्वये "जैवविविधता वारसा क्षेत्र" म्हणुन घोषीत करण्यात आले असल्याने सदर क्षेत्राचे संवर्धन व जतन करणे आवश्यक असल्याने सदरील पुणे महानगरपालिका, यांना उपलब्ध करुन देणेच्या सादर प्रस्तावास हि कार्यकारी परिषद सर्वानुमते फेटाळत आहे.

<u>ठराव सर्वानुमते मंजूर</u>
सूचक : श्री. दत्तात्रय भाऊसाहेब पानसरे, कार्यकारी परिषद सदस्य.
अनुमोदक : श्री. संजीव बबनराव भोर, कार्यकारी परिषद सदस्य.

(कार्यवाही: सहयोगी संशोधन संचालक,विभागीय कृषी संशोधन केंद्र, गणेशखिंड, पुणे)

(प्रमोद लहाळे)
कुलसचिव
तथा सदस्य सचिव, कार्यकारी परिषद,
मफुकृवि, राहुरी

मा. अध्यक्ष तथा कुलगुरु, मफुकृवि,
राहुरी यांच्या मान्यतेने

Government of Maharashtra

Food for the many is the supreme vow

Mahatma PhuleKrushiVidyapeeth, Rahuri

Office – Assistant Registrar (Administrative Authority),

Mahatma PhuleKrushiVidyapeeth, Rahuri

Telephone No.: 02426-243222

E-mail: arofm.mpkv@gov.in

Address: Central Campus, Administrative Building,

Mahatma PhuleKrushiVidyapeeth, Rahuri,

Tal. Rahuri, Dist. Ahmednagar, Pin – 423 722

28.03.2023 Proceedings of the meeting held on 15.06.2023 at 11.45 a.m. in the Audio-Visual Hall of the Post Graduate College, MPKV, Rahuri, regarding the 339th meeting of the Executive Council.

Subject

Subject No. 19(10) –

To make available 0.30 hectare area from Survey No.

25 property at Ganeshkhind, Pune, to Pune Municipal Corporation, Pune, for STP sewage treatment plant.

Resolution passed in the 338th meeting held on 28.03.2023

Resolution No. 24/Ka.P.Va.338 (28.03.2023):

As per the request made by Pune Municipal Corporation, Pune, for providing 0.30 hectare area from Survey No. 25 property at Ganeshkhind, Pune, for STP sewage treatment plant, since the said area has been declared as “Biodiversity Heritage Area” under the Maharashtra Government Gazette dated 31/08/2020, and as conservation and preservation of the said area is necessary, the Executive Council unanimously rejects the proposal to make the said land available to Pune Municipal Corporation, Pune.

(Action: Associate Research Director, Regional Agricultural Research Centre, Ganeshkhind, Pune)

Amended resolution passed

Resolution No. 24/Ka.P.Va.338 (28.03.2023):

As per the request made by Pune Municipal Corporation, Pune, for providing 0.30 hectare area from Survey No. 25 property at Ganeshkhind, Pune, for STP sewage treatment plant, since the said area has been declared as “Biodiversity Heritage Area” under the Maharashtra Government Gazette dated 31/08/2020, and as conservation and preservation of the said area is necessary, the Executive Council unanimously disapproves the proposal to make the said land available to Pune Municipal Corporation, Pune.

(Action: Associate Research Director, Regional Agricultural Research Centre, Ganeshkhind, Pune)

(Vitthal Shirke)
Registrar
and Member Secretary,
MPKV, Rahuri

Yours faithfully,
Associate Research Director

With the approval of the Hon’ble Chairman and Vice-Chancellor, MPKV, Rahuri.

(20)

अन्नं वहु कुर्वीत तद् व्रतम्

महाराष्ट्र शासन
महात्मा फुले कृषि विद्यापीठ
कार्यालय - विभागीय कृषि संशोधन केंद्र,

दुरध्वनी क्र. : ०२०-२५६९३७५०, २५६९७४६०
फॅक्स क्र. : ०२०-२५६९८७३४
ई मेल : zars_gkpune@rediffmail.com

पत्ता : औंध-खडकी रोड,
गणेशखिंड, पुणे-४११०६७.
(महाराष्ट्र)

जा.क्र.ससंसं/विकृसंकें/स्थापत्य विभाग/८४२ /२०२३, दिनांक :- ०१.०९.२०२३

प्रति,

मा. अधिक्षक अभियंता,
मलनि:स्सारण विभाग *तथा*
प्रकल्प व्यवस्थापक, जायका प्रकल्प,
पुणे महानगपालीका, पुणे.

विषय :- गणेशखिंड, पुणे येथील स.नं.२५ मिळकतीमधील एस.टी.पी.(मैला शुध्दीकरण केंद्र) साठी ०.३० हे. क्षेत्र पुणे महानगरपालीका, पुणे यांना उपलब्ध करुन देणे बाबत ...

संदर्भ :- जा.क्र.प्राधिकरण-१/कार्यकारी परिषद ३३९ वी बैठक / का.अ./२४५/२०२३, दिनांक ३१/०८/२०२३, मा.उप-कुलसचिव (प्रशासन), मफुकृवि, राहुरी यांचे पत्र.

महोदय,

विभागीय कृषि संशोधन केंद्र, गणेशखिंड, पुणे येथील सर्व्हे नं.२५ येथील ३० गुंठे जागेमध्ये राष्ट्रीय नदी संवर्धन योजनेअंतर्गत मुळा-मुठा नदीचे प्रदूषण निर्यंत्रित करणे (जायका प्रकल्प) अंतर्गत १०दशलक्ष लिटर (एमएलडी) एवढया क्षमतेचे मैला शुध्दीकरण केंद्र पुणे महानगरपालीका यांचेकडून बांधण्याचा प्रस्ताव व त्याकरीता ३० गुंठे जागा उपलब्ध करुन देणेसाठीचा प्रस्ताव मनपा, पुणे यांचेकडून प्राप्त झाला होता. मा.कुलसचिव, मफुकृवि, राहुरी पत्र क्र.१७१४/दिनांक २०.३.२०२३ अन्वये जायका प्रकल्पासाठी प्रस्तावित ३० गुंठे जागा हस्तांतरीत करावी की कसे याबाबत कार्यकारी परिषदेच्या दिनांक २८/३/२०२३ च्या बैठकीत मान्यतेसाठी प्रस्ताव सादर करण्यात आला होता.

या ठरावानुसार गणेशखिंड, पुणे येथील सर्व्हे २५ या मिळकतीमध्ये एस.टी.पी. मैला शुध्दीकरण केंद्रासाठी ०.३० गुंठे क्षेत्र हे पुणे महानगरपालीका, पुणे यांनी मागणी केल्या केल्याप्रमाणे सदर क्षेत्र महाराष्ट्र शासनाच्या राजपत्र दिनांक ३१/८/२०२० "जैवविविधता वारसा क्षेत्र" म्हणून घोषित करण्यात आले असल्याने सदर क्षेत्राचे संवर्धन व जतन करणे आवश्यक असल्याने सदरील क्षेत्र महानगरपालीका, पुणे यांना उपलब्ध करुन देण्याच्या प्रस्तावास ही कार्यकारी परिषद सर्वानुमते फेटाळत आहे असा ठराव कार्यकारी परिषद, म.फु.कृ.वि., राहुरी यांचे मार्फत दिनांक २८.०३.२०२३ रोजी झालेल्या ३३८ व्या बैठकीत पारीत झाला होता. तथापि, सदर प्रस्ताव दिनांक १५.०६.२०२३ रोजी ३३९ व्या कार्यकारी परिषद बैठकीत पुन्हा सादर करण्यात आला आणि कार्यकारी परिषद सदर प्रस्ताव सर्वानुमते अमान्य करीत आहे असा ठराव पारित करण्यात आला आहे. सदर ठरावाची प्रत आपल्या माहितीसाठी सोबत जोडली आहे.

आपले माहितीस्तव सविनय सादर.

आपला विश्वासू,

(स्वाक्षरी)

सहयोगी संशोधन संचालक

सोबत :- वरील प्रमाणे

Scanned with OKEN Scanner

57 / 20

Government of Maharashtra

Mahatma PhuleKrushiVidyapeeth

Office – Divisional Agricultural Research Centre

Telephone No.: 020-20693750, 25697460

Address: Aundh–Khadki Road, Ganeshkhind, Pune – Maharashtra 411067

Tel: 020-25698738

Email: zarsgkpune@rediffmail.com

No. Sasan/Div. Agri. Res. Centre / Construction Dept.

842/2023

Date: 01/09/2023

To,

The Superintending Engineer,

Sewerage Department and Project Manager,

JICA Project,

Pune Municipal Corporation, Pune.

Subject:

Making available 0.30 Hectare area for STP (Sewage Treatment Plant) from Survey No. 25 property at

Ganeshkhind, Pune, to Pune Municipal Corporation, Pune.

Reference:

No. Authority-1 Executive Council 339th Meeting / Estt./24/5/2023, dated 31/08/2023.

Letter of the Hon'ble Deputy Registrar (Administration), MPKV, Rahuri.

Sir,

From the Divisional Agricultural Research Centre, Ganeshkhind, Pune, a proposal was received from Pune Municipal Corporation for construction of a Sewage Treatment Plant of 10 Million Litres per Day (MLD) capacity under the National River Conservation Plan for controlling pollution of the Mula–Mutha River (JICA Project) on 30 Gunthas of land from Survey No. 25, and for making available 30 Gunthas of land for the said purpose. As per letter No. 1714 dated 20/03/2023 of the Hon'ble Registrar,

MPKV, Rahuri, a proposal regarding whether the proposed 30 Gunthas of land for the JICA Project should be transferred or not was placed for approval before the Executive Council in its meeting dated 28/03/2023.

As per the said resolution, the area of 0.30 Hectare from Survey No. 25 at Ganeshkhind, Pune, demanded by Pune Municipal Corporation, Pune, for the STP Sewage Treatment Plant, has been declared as a "Biodiversity Heritage Site" as per Government of Maharashtra Gazette dated 31/08/2020, and therefore conservation and protection of the said area is necessary. Hence, the Executive Council unanimously rejected the proposal to make the said area available to Pune Municipal Corporation, Pune. Accordingly, a resolution to that effect was passed in the 338th meeting of the Executive Council of Mahatma PhuleKrushiVidyapeeth, Rahuri, held on 28/03/2023. However, the said proposal was again placed before the 339th Executive Council meeting held on 15/06/2023, and the Executive Council unanimously

passed a resolution rejecting the said proposal. A copy of the said resolution is enclosed herewith for your information.

Submitted respectfully for your kind information.

Yours faithfully,

Associate Research Director

Enclosure: As above.

Annexure R7-VII 163

अधीक्षक अभियंता कार्यालय
मलनिःसारण विभाग (प्रकल्प)
पुणे महानगरपालिका
जा.क्र. - मआ/मलनि (प्र)/२१०६
दिनांक - ०५/०९/२०२३

मा. प्रधान सचिव (वने)
महाराष्ट्र राज्य, मंत्रालय,
मुंबई ४०० ०३२

विषय - जैविक विविधता अधिनियम २००२-०३ चा १८ चे कलम ३७ (१) द्वारे प्रदान करण्यात आलेल्या अधिकाराचा वापर करून महाराष्ट्र शासन यांनी पुणे, गणेश खिंड येथील घोषित केलेल्या जैव विविधता वारसा क्षेत्रामधून पुणे शहराच्या मान्य विकास आराखडा यामध्ये दर्शविलेले मैलापाणी शुद्धीकरण केंद्राचे आरक्षण व जोड रस्ता हे क्षेत्र वगळणे बाबत.

संदर्भ - १. महाराष्ट्र शासन राजपत्र असाधारण भाग ४ अ, वर्ष ६, अंक ४८, असाधारण क्र. ७८ (क्रमांक डब्ल्युएलपी. ०५१८/प्र.क्र. २२३/फ-१), दिनांक ३१.०८.२०२० चे राजपत्रात जारी केलेली अधिसूचना.

२. मा. अधिक्षक अभियंता कार्यालय, मलनि: सारण विभाग (प्रकल्प), पुणे महानगरपालिका, जा. क्र. मआ/SEDP/१८८८, दि.१८/०८/२०२३ चे पत्र.

महोदय,

मे. भारत सरकार, जपान इंटरनॅशनल कोऑपरेशन एजन्सी (जायका) व पुणे महानगरपालिका यांचे संयुक्त विद्यमाने पुणे शहरातील मुळा व मुठा नदी यांचे होणारे प्रदूषण कमी करणे कामी ११ ठिकाणी मैलापाणी शुद्धीकरण प्रकल्प बांधण्यात येत आहेत. या प्रकल्पांतर्गत पुणे, औंध येथील गणेश खिंड लगत असलेल्या महात्मा फुले कृषी विद्यापीठाच्या बोटॅनिकल गार्डन येथे पुणे शहराच्या मान्य विकास आराखड्यामध्ये मैलापाणी शुद्धीकरण प्रकल्पाच्यासाठी (SW3) आरक्षित क्षेत्र आहे. त्यापैकी सुमारे २५ गुंठे क्षेत्र पुणे मनपाचे ताब्यात असून त्यामध्ये मैलापाणी पंपिंग स्टेशन सुरू आहे. सद्यःस्थितीत ह्या भागातील भौगोलिक स्थितीनुसार लोकसंख्येप्रमाणे प्रथम टप्प्यात १० एम.एल.डी. क्षमतेचा मैलापाणी शुद्धीकरण प्रकल्प बांधण्यात येणार आहे. त्याकरिता पुणे मनपाचे ताब्यातील २५ गुंठे क्षेत्र व आरक्षित क्षेत्रापैकी ३० गुंठे अधिक क्षेत्र आवश्यक आहे. सदर बाबत महात्मा फुले कृषी विद्यापीठ यांचे समवेत पुणे महानगरपालिकेतर्फे वेळोवेळी पत्रव्यवहार तसेच बैठका घेण्यात आल्या. त्यानुसार मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ, राहुरी, जिल्हा अहमदनगर यांनी त्यांच्याकडील जा.क्र. काव्य/जमीन/६३७/२०१९, दिनांक १५.११.२०१९ अन्वये ३० गुंठे जागा आमच्या प्रकल्पासाठी "हस्तांतरित करण्याचे बदल्यात शासन ठरवेल त्या दरानुसार निश्चित होणाऱ्या मोबदल्याच्या रकमेतून वजावट करून महापालिकेकडून सीमा भिंत व अंतर्गत रस्ते बांधणीचे काम करून घेण्याचे बदल्यात व शासन मान्यतेस अधीन राहून पुणे महापालिकेस उपलब्ध करून देणेस", ना हरकत पत्र देण्यात आलेले आहे. त्यानुसार पुणे महानगरपालिकेने मे. भारत सरकार व जायका

Scanned with Cam

यांचे समवेत वेळोवेळी पत्रव्यवहार व बैठका घेऊन या ठिकाणी १० एम.एल.डी. क्षमतेचा प्रकल्प उभारण्यास मान्यता घेऊन कामे सुरू करणे बाबत कार्यवाही केलेली आहे.

सदर प्रकल्पांतर्गत बाधीत होणारी फणस व काजूची झाडे इतरत्र स्थलांतरित करण्याबाबत आवश्यक त्या मान्यता घेऊन स्थानिक अधिकाऱ्यांशी समन्वय साधण्याचा प्रयत्न केला असता, सदर ठिकाणी *जैवविविधता वारसा क्षेत्र* घोषित झालेले असल्याने पुणे मनपास कामे करण्यास मनाई केली आहे. त्यामुळे या कार्यालयाकडून मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ यांच्याकडे पत्रव्यवहार करण्यात आला. तथापि महात्मा फुले कृषी विद्यापीठ, राहुरी यांचेकडील कार्यकारी परिषदेच्या ३३८ व्या बैठकीत विषय क्रमांक १९(१०) "गणेश खिंड, पुणे येथील सर्वे नंबर २५ मिळकती मधील एस.टी.पी. मैलापाणी शुद्धीकरण केंद्रासाठी ०.३० हेक्टर क्षेत्र पुणे महानगरपालिका, पुणे यांना उपलब्ध करून देणे कामी क्षेत्र महाराष्ट्र शासनाच्या राजपत्र दिनांक ३१.०८.२०२० अन्वये *जैवविविधता क्षेत्र वारसा क्षेत्र* म्हणून घोषित करण्यात आले असल्याने सदर क्षेत्राचे संवर्धन व जतन करणे आवश्यक असल्याने सदरील पुणे महानगरपालिका, यांना उपलब्ध करून देण्याच्या सादर प्रस्तावास ही कार्य परिषद सर्वानुमते फेटाळत आहे", असा ठराव पारित करण्यात आला.

मे. महाराष्ट्र शासन राजपत्र असाधारण भाग ४ अ, वर्ष ६, अंक ४८, असाधारण क्रमांक ७८ (क्रमांक डब्ल्युएलपी. ०५१८/प्र.क. २२३/फ-१), दिनांक ३१.०८.२०२० चे राजपत्रात जारी केलेल्या अधिसूचनेनुसार खाली नमूद केलेल्या अनुसूचीप्रमाणे जैवविविधता वारसा क्षेत्र घोषित केलेले आहे.

अनुसूची १

नांव	ठिकाण	जिल्हा	सीमेवरचे अक्षांश व रेखांश	क्षेत्र (हे.)	शेरा
१	२	३	४	५	६
गणेशखिंड गार्डन	महात्मा फुले कृपि विद्यापीठ, पुणे	पुणे	आ) उ. १८.५६८७ पु. ७३.८२३९ ब) उ. १८.५६७९ पु. ७३.८२८३ क) उ. १८.५६२८ पु. ७३. ८२८६ ड) उ. १८.५६३ पु. ७३.८२२२	३३.०१ हेक्टर	राजपत्रानुसार घोषित जैव विविधता वारसा क्षेत्र

तथापि मे. महाराष्ट्र शासनाने त्यांच्याकडील राजपत्र क्रमांक U/S 31(1) of M.R.T.P. ACT 1966 vide Notification No. TPS-1815 / 209 / CR-69 / 15 / DP-PUNE / Corrigendum/UD-13, Dated 09/10/2017 अन्वये पुणे शहराचा विकास आराखडा मान्य केलेला असून या आराखड्यामध्ये उपरोक्त ठिकाणी SW3 हे आरक्षण व त्यास १२ मीटर रुंदीचा जोड रस्ता मान्य केलेला आहे. सदर क्षेत्र खाली नमूद अनुसूची २ नुसार घोषित केलेली आहे.

Scanned with Cam

181

अनुसूची २

नांव	ठिकाण	जिल्हा	सीमेवरचे अक्षांश व रेखांश	क्षेत्र (हे.)	शेरा
१	२	३	४	५	६
गणेशखिंड गार्डन	महात्मा फुले कृषि विद्यापीठ, पुणे	पुणे	१४. उ. २०५३४८७.१४ पु. ३७५९२६.८६ १५. उ. २०५३४८१.९८ पु. ३७५९६३.१० १६. उ. २०५३४७८.८७ पु. ३७५९८२.२४ १७. उ. २०५३४४६.२६ पु. ३७६०९०.८२ १८. उ. २०५३३४३.८२ पु. ३७६०६२.४८ १९. उ. २०५३३५१.१२ पु. ३७५९३०.४३ २०. उ. २०५३३६०.१४ पु. ३७५९२०.९४ २१. उ. २०५३३९३.६५ पु. ३७५९५९.५९ २२. उ. २०५३४११.२२ पु. ३७५९६१.९१ २३. उ. २०५३४२३.७८ पु. ३७५९६१.५५ २४. उ. २०५३४३३.३२ पु. ३७५९५९.३० २५. उ. २०५३४६१.२५ पु. ३७५९४१.७६ २६. उ. २०५३४७०.४३ पु. ३७५९३२.९१	१.६०६ हेक्टर	मान्य विकास आराखड्यानुसार एस.डब्ल्यु ३ चे क्षेत्र
गणेशखिंड गार्टन	महात्मा फुले कृषि विद्यापीठ, पुणे	पुणे	२६. उ. २०५३४४६.२६ पु. ३७६०९०.८२ २७. उ. २०५३४१४.७५ पु. ३७६१७६.२३ २८. उ. २०५३३९५.०१ पु. ३७६२९५.१७ २९. उ. २०५३३८२.२३	०.२५८ हेक्टर	मान्य विकास आराखड्यानुसार १२ मी. डी.पी. रस्त्याचे क्षेत्र

c:\Users\...\desktop\...letter\...letters 7.doc

Scanned with Cam

			पु. ३७६२९३.७९		
			३०. उ. २०५३४०२.२०		
			पु. ३७६१७५.८०		
			३१. उ. २०५३४३४.०१		
			पु. ३७६०८८.२८		

त्यामुळे सदर आरक्षणास अनुसरून व या ठिकाणी एस.टी.पी. असण्याची निकड व गरज लक्षात घेऊन मुळा नदीमध्ये होणारे प्रदूषण कमी करण्याच्या हेतूने पुणे महानगरपालिकेने मे. भारत सरकार यांचे महत्त्वाकांक्षी प्रकल्पामध्ये सदर एस.टी.पी. चा समावेश केला आहे. परंतु आता आपले राजपत्रास अनुसरून मा. कार्यकारी परिषद, महात्मा फुले कृषी विद्यापीठ यांनी या ठिकाणी कामे करण्यास प्रतिबंध केलेला आहे.

या प्रकल्पाबाबत मे. केंद्रशासन यांचे स्तरावरून वारंवार विचारणा होत असून प्रकल्प पूर्ण होण्यास होत असलेल्या विलंबामुळे मे. भारत सरकार यांचे कडील संबंधित अधिकाऱ्यांनी तीव्र नाराजी व्यक्त केलेली आहे व सदर प्रकल्प तातडीने सुरू करणे बाबत निर्देश पुणे महानगरपालिकेस दिलेले आहेत, अशा परिस्थितीत मे. राज्य शासनाने यापूर्वी मान्य केलेल्या विकास आराखड्यामध्ये दर्शविण्यात आलेले मैलापाणी शुद्धीकेंद्रासाठीचे आरक्षित क्षेत्र व जोडरस्त्याचे आरक्षित क्षेत्र वगळल्यास सदरचा प्रकल्प मार्गी लागणार आहे.

उपरोक्त ठिकाणी सन २००४-०५ पासून पुणे महानगरपालिकेचे मैलापाणी पंपिंग स्टेशन कार्यान्वीत आहे. नव्याने उभारावयाचे मैलापाणी शुद्धीकरण केंद्र त्याचाच विस्तार आहे. महात्मा फुले कृषी विद्यापीठ, राहुरी यांच्याकडील सन २०१९ चे ना-हरकत पत्र व पुणे शहराच्या विकास आराखड्यास त्याचप्रमाणे आरक्षणास मे. महाराष्ट्र शासनाचे सन २०१७ ची मान्यता विचारात घेता प्रस्तावित मैलापाणी शुद्धीकरण केंद्र कमिटेड ठरत आहे.

तरी वरील बाबींचे अवलोकन होऊन संबंधित *जैवविविधता वारसा क्षेत्रामधून* पुणे शहराच्या मान्य विकास आराखड्यामध्ये दर्शविण्यात आलेले SW3 आरक्षण क्षेत्र सुमारे १.६०६ हेक्टर व त्यास जोडणारा १२ मी. रूंदीचा डी.पी. रस्ता आरक्षित क्षेत्र सुमारे ०.२५८ हे. (अनुसूची २ मध्ये नमूद केल्यानुसार) क्षेत्र वगळणे बाबत संदर्भ क्र. २ अन्वये मा.अपर मुख्य सचिव, महसुल व वने विभाग यांचेकडे प्रकरण सादर केलेले आहे.

तरी सदरबाबत संदर्भ क्र. १ अन्वये जारी करण्यात आलेली अधिसूचना ही आपले विभागामार्फत जारी झालेली असल्याने उपरोक्त प्रमाणे नमूद क्षेत्र वगळण्याची कार्यवाही आपले विभागामार्फत होणेस विनंती आहे.

मा.स. कळावे;

महापालिका आयुक्त
पुणे महानगरपालिका

सोबत - संपूर्ण प्रकरण

६/१/२०२३

Scanned with Cam

Office of the

Superintending Engineer

Sewerage Department

(Project)

Pune Municipality

Ref. No. – M.A./Sewerage (Project)/2106

Date – 05/09/2023

To,

The Principal Secretary (Forests),

Government of Maharashtra,

Mantralaya, Mumbai – 400 032

Subject:

Exclusion of the area reserved for Sewage Treatment Plant and the connecting road, as shown in the sanctioned Development Plan of Pune City, from the Biodiversity Heritage Area declared at Ganeshkhind, Pune, by exercising the powers conferred under Section 37(1) of Section 18 of the Biological Diversity Act, 2002–03.

Reference

1. Notification published in the Maharashtra Government Gazette, Extraordinary Part IV-A, Year 6, Issue No. 48, Extraordinary No. 78 (No. WLP-0518/Pr.K.223/F-1), dated 31.08.2020.
2. Letter of the Office of the Superintending Engineer, Sewerage Department (Project), Pune Municipal Corporation, Ref. No. M.A./SEDP/1888, dated 18/08/2023.

Sir,

Under the joint initiative of the Government of India, Japan International Cooperation Agency (JICA) and Pune Municipal Corporation, sewage treatment projects are being undertaken at 11 locations to reduce pollution of the Mula and Mutha rivers in Pune City. Under this project, in the sanctioned Development Plan of Pune City, an area is reserved for a Sewage

Treatment Project (SW3) at the Botanical Garden of Mahatma PhuleKrushiVidyapeeth, adjacent to Ganeshkhind at Aundh, Pune. Out of this, approximately 25 gunthas of land is in the possession of Pune Municipal Corporation, on which a sewage pumping station is already functioning. As per the present geographical conditions of this area and population, in the first phase a sewage treatment project of 10 MLD capacity is proposed to be constructed. For this purpose, the 25 gunthas of land in possession of Pune Municipal Corporation and an additional 30 gunthas of land from the reserved area is required. In this regard, Pune Municipal Corporation has carried out correspondence and held meetings from time to time with Mahatma PhuleKrushiVidyapeeth. Accordingly, the Registrar, Mahatma PhuleKrushiVidyapeeth, Rahuri, District Ahmednagar, vide their Ref. No. Kavya/Jamin/137/2019, dated 15.11.2019, issued a No Objection Certificate stating that, subject to Government approval, 30 gunthas of land may be

made available to Pune Municipal Corporation for the said project, on the condition that, in lieu of the compensation amount to be fixed by the Government, the Pune Municipal Corporation shall undertake the construction of the boundary wall and internal roads. Accordingly, Pune Municipal Corporation has carried out correspondence and meetings from time to time with the Government of India and JICA, obtained approval to establish a 10 MLD capacity project at the said location, and initiated action to commence the works.

While attempting to obtain the necessary permissions and coordinating with local authorities to transplant the jackfruit and cashew trees affected under the said project, Pune Municipal Corporation was restrained from carrying out the works on the ground that the said location has been declared as a Biodiversity Heritage Area. Therefore, this office carried out correspondence with the Registrar, Mahatma PhuleKrushiVidyapeeth. However, in the 338th meeting of the Executive Council of Mahatma

PhuleKrushiVidyapeeth, Rahuri, Agenda Item No. 19(10) – "Making available 0.30 hectare area from Survey No. 25 property at Ganeshkhind, Pune, for the STP sewage treatment plant to Pune Municipal Corporation, Pune" – since the said area has been declared as a Biodiversity Heritage Area as per the Maharashtra Government Gazette dated 31.08.2020, and as conservation and protection of the said area is necessary, the Executive Council unanimously rejected the proposal to make the said land available to Pune Municipal Corporation, and a resolution to that effect was passed.

As per the notification issued in the Maharashtra Government Gazette, Extraordinary Part IV-A, Year 6, Issue No. 48, Extraordinary No. 78 (No. WLP-0518/Pr.K.223/F-1), dated 31.08.2020, the Biodiversity Heritage Area has been declared as per the Schedule mentioned below.

Schedule 1

1. Name : Ganeshkhind Garden
2. Location : Mahatma PhuleKrushiVidyapeeth, Pune
3. District : Pune
4. GPS Co-ordinates Boundary Points

(a) N. 18.5987

(c) N. 18.5679

(k) N. 18.5128

(d) N. 18.563

E. 73.8222

5. Area : 32.01 Hectare

6. Remarks : Biodiversity Heritage Area declared as per Gazette Pune Municipal Corporation

However, the Government of Maharashtra, vide its Gazette bearing U/S 31(1) of the M.R.T.F. Act, 1966, Notification No. TPS-1815/209/CR-69/15/DP-PUNE/Corrigendum/UD-13, dated 09/10/2017, has sanctioned the Development Plan of Pune City, and in the said Development Plan, the reservation SW3 at the above location along with a 12-metre wide connecting road has been sanctioned. The said area has been declared as per Schedule 2 mentioned below.

Schedule 2

1. Name : Ganeshkhind Garden
2. Location : Mahatma PhuleKrushiVidyapeeth, Pune
3. District : Pune
4. GPS Co-ordinates Boundary Points

14. N. 2053487.14 E. 375926.86
15. N. 2053481.98 E. 375962.10
16. N. 2053478.87 E. 375982.24
17. N. 2053446.26 E. 376090.82

18. N. 2053343.82 E. 376062.48

19. N. 2053351.12 E. 375930.43

20. N. 2053360.14 E. 375920.94

21. N. 2053393.65 E. 375959.59

22. N. 2053411.22 E. 375961.91

23. N. 2053423.78 E. 375961.55

24. N. 2053433.32 E. 375959.30

25. N. 2053461.25 E. 375941.76

26. N. 2053470.43 E. 375932.91

5. Area : 1,606 Hector

6. Remarks: Area reserved as SW-3 as per sanctioned

Development Plan

1Name : Ganeshkhind Garden

2.Location : Mahatma PhuleKrushiVidyapeeth, Pune

3 District : Pune

4. GPS Co-ordinates Boundary Points

26. N. 2053446.26 E. 376090.82

27. N. 2053414.75 E. 376176.23

28. N. 2053395.01 E. 376295.17

29. N. 2053383.22 E. 376293.79

30. N. 2053402.20 E. 376175.80

31. N. 2053434.01 E. 376088.38.

5. Area: | 0.258 Hectare

6. Remarks: Area reserved for 12-metre wide D.P. road as per

sanctioned Development Plan

Therefore, in accordance with the said reservation and considering the necessity and requirement of having an S.T.P. at this location, with the objective of reducing the pollution occurring in the Mula River, Pune Municipal Corporation has included the said S.T.P. in the ambitious project of the Government of India. However, now, in accordance with your Gazette, the Hon'ble Executive Council of Mahatma PhuleKrushiVidyapeeth has prohibited carrying out works at the said location.

With regard to this project, repeated inquiries are being made at the level of the Central Government, and due to the delay occurring in completion of the project, the concerned officers of the Government of India have expressed strong displeasure and have issued instructions to Pune Municipal Corporation to start the said project immediately. In such circumstances, if the reserved area for the sewage treatment plant and the reserved area for the connecting road as shown in the Development Plan earlier sanctioned by the State Government are excluded, the said project will proceed.

At the above location, a sewage pumping station of Pune Municipal Corporation has been operational since the year 2004–05. The newly proposed sewage treatment plant is an extension thereof. Considering the No Objection Certificate issued in the year 2019 by Mahatma PhuleKrushiVidyapeeth, Rahuri, and similarly the approval granted by the Government of Maharashtra in the year 2017 to the Development Plan

and the reservation of Pune City, the proposed sewage treatment plant stands committed.

Therefore, upon consideration of the above matters, a proposal for exclusion of the SW3 reservation area admeasuring approximately 1.106 hectares and the reserved D.P. road of 12 metres width admeasuring approximately 0.258 hectares (as mentioned in Schedule 2), as shown in the Government-sanctioned Development Plan of Pune City, from the concerned Biodiversity Heritage Area, has been submitted to the Hon'ble Additional Chief Secretary, Revenue and Forests Department, under reference No. 2.

Since the notification issued under reference No. 1 has been issued through your department, it is requested that the action for exclusion of the above-mentioned area be carried out through your department.

Kindly note.

Municipal Commissioner

Pune Municipal Corporation

Enclosed – Entire case

Annexure R7-VIII Colly

173

अधीक्षक अभियंता कार्यालय
मलनिःसारण विभाग (प्रकल्प)
पुणे महानगरपालिका
जा.क्र. - म.अ./SEDP/4299
दिनांक - 06/02/2024

मा. प्रधान मुख्य वन संरक्षक तथा
सदस्य सचिव महाराष्ट्र राज्य जैव विविधता मंडळ
नागपुर

विषय - जैविक विविधता अधिनियम २००२-०३ चा १८ चे कलम ३७ (१) द्वारे प्रदान करण्यात आलेल्या अधिकारांचा वापर करून महाराष्ट्र शासन यांनी पुणे, गणेश खिंड येथील घोषित केलेल्या जैव विविधता वारसा क्षेत्रामधून पुणे शहराच्या शासनमान्य विकास आराखड्यामध्ये दर्शविलेले मैलापाणी शुद्धीकरण केंद्राचे आरक्षण व जोड रस्ता हे क्षेत्र वगळणे कामी अधिसूचनेमध्ये आवश्यक सुधारणा करणेबाबत.

संदर्भ -
१. महाराष्ट्र शासन राजपत्र असाधारण भाग ४ अ, वर्ष ६, अंक ४८, असाधारण क्र. ७८ (क्रमांक डब्ल्युएलपी. ०५१८/प्र.क्र. २२३/फ-१), दिनांक ३१.०८.२०२० चे राजपत्रात जारी केलेली अधिसूचना.
२. मा. अधिक्षक अभियंता कार्यालय, मलनि: सारण विभाग (प्रकल्प), पुणे महानगरपालिका, जा. क्र. मआ/SEDP/१८८८, दि.१८/०८/२०२३ चे पत्र.
३. मा. अधिक्षक अभियंता कार्यालय, मलनि: सारण विभाग (प्रकल्प), पुणे महानगरपालिका, जा. क्र. मआ/मलनि(प्र)/२१०६, दि.०५/०९/२०२३ चे पत्र.
४. मा. प्रधान सचिव (वने), महाराष्ट्र राज्य मंत्रालय, मुंबई यांचे अध्यक्षतेखाली दि. ०४/१२/२०२३ रोजी दु. २.०० वा. झालेली बैठक.

महोदय,

मे. भारत सरकार, जपान इंटरनॅशनल कोऑपरेशन एजन्सी (जायका) व पुणे महानगरपालिका यांचे संयुक्त विद्यमाने पुणे शहरातील मुळा व मुठा नदी यांचे होणारे प्रदूषण कमी करणे कामी ११ ठिकाणी मैलापाणी शुद्धीकरण प्रकल्प बांधण्यात येत आहेत. या प्रकल्पांतर्गत पुणे, औंध, सर्व्हे नं. २५ येथील गणेश खिंड लगत असलेल्या महात्मा फुले कृषी विद्यापीठाच्या बोटॅनिकल गार्डन येथे पुणे शहराच्या शासनमान्य विकास आराखड्यामध्ये मैलापाणी शुद्धीकरण प्रकल्पाच्यासाठी (SW3) आरक्षित क्षेत्र आहे. त्यापैकी सुमारे २५ गुंठे क्षेत्र पुणे मनपाचे ताब्यात असून त्यामध्ये मैलापाणी पंपिंग स्टेशन सुरू आहे. सद्यःस्थितीत ह्या भागातील भौगोलिक स्थितीनुसार लोकसंख्येप्रमाणे प्रथम टप्प्यात १० एम.एल.डी. क्षमतेचा मैलापाणी शुद्धीकरण प्रकल्प बांधण्यात येणार आहे. त्याकरिता पुणे मनपाचे ताब्यातील २५ गुंठे क्षेत्र व आरक्षित क्षेत्रापैकी ३० गुंठे अधिक क्षेत्र आवश्यक आहे. सदर बाबत महात्मा फुले कृषी विद्यापीठ यांचे समवेत पुणे महानगरपालिकेतर्फे वेळोवेळी पत्रव्यवहार तसेच बैठका घेण्यात आल्या. त्यानुसार मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ, राहुरी, जिल्हा अहमदनगर यांनी त्यांच्याकडील जा.क्र. काव्य/जमीन/६३७/२०१९, दिनांक १५.११.२०१९ अन्वये ३० गुंठे जागा आमच्या प्रकल्पासाठी "हस्तांतरित करण्याचे बदल्यात शासन ठरवेल त्या दरानुसार निश्चित

होणाऱ्या मोबदल्याच्या रकमेतून वजावट करून महापालिकेकडून सीमा भिंत व अंतर्गत रस्ते बांधणीचे काम करून घेण्याचे बदल्यात व शासन मान्यतेस अधीन राहून पुणे महापालिकेस उपलब्ध करून देणेस", ना हरकत पत्र देण्यात आलेले आहे. त्यानुसार पुणे महानगरपालिकेने मे. भारत सरकार व जायका यांचे समवेत वेळोवेळी पत्रव्यवहार व बैठका घेऊन या ठिकाणी १० एम.एल.डी. क्षमतेचा प्रकल्प उभारण्यास मान्यता घेऊन कामे सुरू करणे बाबत कार्यवाही केलेली आहे.

सदर प्रकल्पांतर्गत बाधीत होणारी सुबाभूळ, फणस व काजू इ.ची झाडे इतरत्र स्थलांतरित करण्याबाबत वृक्ष प्राधिकरण समिती यांची मान्यता घेऊन स्थानिक अधिकाऱ्यांशी समन्वय साधण्याचा प्रयत्न केला असता, सदर ठिकाणी ***जैवविविधता वारसा क्षेत्र*** घोषित झालेले असल्याने पुणे मनपास कामे करण्यास मनाई केली आहे. त्यामुळे या कार्यालयाकडून मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ यांच्याकडे पत्रव्यवहार करण्यात आला. तथापि महात्मा फुले कृषी विद्यापीठ, राहुरी यांचेकडील कार्यकारी परिषदेच्या ३३८ व्या बैठकीत विषय क्रमांक १९(१०) "गणेश खिंड, पुणे येथील सर्वे नंबर २५ मिळकती मधील एस.टी.पी. मैलापाणी शुद्धीकरण केंद्रासाठी ०.३० हेक्टर क्षेत्र पुणे महानगरपालिका, पुणे यांना उपलब्ध करून देणे कामी क्षेत्र महाराष्ट्र शासनाच्या राजपत्र दिनांक ३१.०८.२०२० अन्वये ***जैवविविधता क्षेत्र वारसा क्षेत्र*** म्हणून घोषित करण्यात आले असल्याने सदर क्षेत्राचे संवर्धन व जतन करणे आवश्यक असल्याने सदरील पुणे महानगरपालिका, यांना उपलब्ध करून देण्याच्या सादर प्रस्तावास ही कार्य परिषद सर्वानुमते फेटाळत आहे", असा ठराव पारित करण्यात आला.

मे. महाराष्ट्र शासन राजपत्र असाधारण भाग ४ अ, वर्ष ६, अंक ४८, असाधारण क्रमांक ७८ (क्रमांक डब्ल्युएलपी. ०५१८/प्र.क्र. २२३/फ-१), दिनांक ३१.०८.२०२० चे राजपत्रात जारी केलेल्या अधिसूचनेनुसार खाली नमूद केलेल्या अनुसूचीप्रमाणे जैवविविधता वारसा क्षेत्र घोषित केलेले आहे.

अनुसूची १

नांव	ठिकाण	जिल्हा	सीमेवरचे अक्षांश व रेखांश	क्षेत्र (हे.)	शेरा
१	२	३	४	५	६
गणेशखिंड गार्डन	महात्मा फुले कृषि विद्यापीठ, पुणे	पुणे	ई) उ. १८.५६८७ पु. ७३.८२३९ ब) उ. १८.५६७९ पु. ७३.८२८३ क) उ. १८.५६२८ पु. ७३. ८२८६ ड) उ. १८.५६३ पु. ७३.८२२२	३३.०१ हेक्टर	राजपत्रानुसार घोषित जैव विविधता वारसा क्षेत्र

तथापि मे. महाराष्ट्र शासनाने त्यांच्याकडील राजपत्र क्रमांक U/S 31(1) of M.R.T.P. ACT 1966 vide Notification No. TPS-1815 / 209 / CR-69 / 15 / DP-PUNE / Corrigendum/UD-13, Dated 09/10/2017 अन्वये पुणे शहराचा विकास आराखडा मान्य केलेला असून ह्या आराखड्यामध्ये उपरोक्त ठिकाणी भौगोलिक परिस्थितीचा विचार करून मैलापाणी शुद्धीकरण प्रकल्पासाठी SW3 हे आरक्षण व त्यास १२ मीटर रुंदीचा जोड रस्ता मान्य केलेला आहे. सदर क्षेत्र खाली नमूद अनुसूची २ नुसार घोषित केलेली आहे.

अनुसूची २

नांव	ठिकाण	जिल्हा	सीमेवरचे अक्षांश व रेखांश	क्षेत्र (हे.)	शेरा
१	२	३	४	५	६
गणेशखिंड गार्डन	महात्मा फुले कृषि विद्यापीठ, पुणे	पुणे	४०. उ. २०५३४८७.१४ पु. ३७५९२६.८६ ४१. उ. २०५३४८१.९८ पु. ३७५९६३.१० ४२. उ. २०५३४७८.८७ पु. ३७५९८२.२४ ४३. उ. २०५३४४६.२६ पु. ३७६०९०.८२ ४४. उ. २०५३३४३.८२ पु. ३७६०६२.४८ ४५. उ. २०५३३५१.१२ पु. ३७५९३०.४३ ४६. उ. २०५३३६०.१४ पु. ३७५९३०.९४ ४७. उ. २०५३३९३.६५ पु. ३७५९५९.५९ ४८. उ. २०५३४११.२२ पु. ३७५९६१.९१ ४९.उ. २०५३४२३.७८ पु. ३७५९६१.५५ ५०.उ. २०५३४३३.३२ पु. ३७५९५९.३० ५१.उ. २०५३४६१.२५ पु. ३७५९४१.७६ ५२.उ. २०५३४७०.४३ पु. ३७५९३२.९१	१.६०६ हेक्टर	मान्य विकास आराखड्यानुसार एस.डब्ल्यु ३ चे क्षेत्र
गणेशखिंड गार्डन	महात्मा फुले कृषि विद्यापीठ, पुणे	पुणे	१९. उ. २०५३४४६.२६ पु. ३७६०९०.८२ २०. उ. २०५३४१४.७५ पु. ३७६१७६.२३ २१. उ. २०५३३९५.०१ पु. ३७६२९५.१७	०.२५८ हेक्टर	मान्य विकास आराखड्यानुसार १२ मी. डी.पी. रस्त्याचे क्षेत्र

			२२. उ. २०५३३८३.२३ पु. ३७६२९३.७९ २३. उ. २०५३४०२.२० पु. ३७६१७५.८० २४. उ. २०५३४३४.०१ पु. ३७६०८८.३८		

त्यामुळे सदर आरक्षणास अनुसरून व या ठिकाणी एस.टी.पी. असण्याची निकड व गरज लक्षात घेऊन मुळा नदीमध्ये होणारे प्रदूषण कमी करण्याच्या हेतूने पुणे महानगरपालिकेने मे. भारत सरकार यांचे महत्त्वाकांक्षी प्रकल्पामध्ये सदर एस.टी.पी. चा समावेश केला आहे. परंतु आता संदर्भ क्र. १ चे राजपत्रास अनुसरून मा. कार्यकारी परिषद, महात्मा फुले कृषी विद्यापीठ यांनी या ठिकाणी कामे करण्यास प्रतिबंध केलेला आहे.

या प्रकल्पाबाबत मे. केंद्रशासन यांचे स्तरावरून वारंवार विचारणा होत असून प्रकल्प पूर्ण होण्यास होत असलेल्या विलंबामुळे मे. भारत सरकार यांचे कडील संबंधित अधिकाऱ्यांनी तीव्र नाराजी व्यक्त केलेली आहे व सदर प्रकल्प तातडीने सुरू करणे बाबत निर्देश पुणे महानगरपालिकेस दिलेले आहेत, अशा परिस्थितीत मे. राज्य शासनाने यापूर्वी मान्य केलेल्या विकास आराखड्यामध्ये दर्शविण्यात आलेले मैलापाणी शुद्धीकेंद्रासाठीचे आरक्षित क्षेत्र व जोडरस्त्याचे आरक्षित क्षेत्र वगळल्यास सदरचा प्रकल्प मार्गी लागणार आहे.

उपरोक्त ठिकाणी सन २००४-०५ पासून पुणे महानगरपालिकेचे मैलापाणी पंपिंग स्टेशन कार्यान्वीत आहे. नव्याने उभारावयाचे मैलापाणी शुद्धीकरण केंद्र त्याचाच विस्तार आहे. महात्मा फुले कृषी विद्यापीठ, राहुरी यांच्याकडील सन २०१९ चे ना-हरकत पत्र व **पुणे शहराच्या विकास आराखड्यास त्याचप्रमाणे आरक्षणास मे. महाराष्ट्र शासनाचे सन २०१७ ची मान्यता विचारात घेता प्रस्तावित मैलापाणी शुद्धीकरण केंद्र कमिटेड ठरत आहे.**

त्यामुळे वरील बाबींचे अवलोकन होऊन संबंधित ***जैवविविधता वारसा क्षेत्रामधून*** पुणे शहराच्या शासनमान्य विकास आराखड्यामध्ये दर्शविण्यात आलेले SW3 आरक्षण क्षेत्र सुमारे १.६०६ हेक्टर व त्यास जोडणारा १२ मी. रूंदीचा डी.पी. रस्ता आरक्षित क्षेत्र सुमारे ०.२५८ हे. (अनुसूची २ मध्ये नमूद केल्यानुसार) क्षेत्र वगळणे बाबत संदर्भ क्र. २ अन्वये मा.अपर मुख्य सचिव, महसुल व वने विभाग यांचेकडे प्रकरण सादर केलेले आहे. तसेच संदर्भ क्र. ३ अन्वये मा. मुख्य सचिव (वने), महाराष्ट्र राज्य यांचेकडे प्रकरण सादर केले आहे.

त्यास अनुसरून मा. प्रधान सचिव (वने) यांच्या अध्यक्षतेखाली दि. ०४/१२/२०२३ रोजी दु. २ वा. त्यांचे दालन, पहिल्या मजला, मंत्रालय, मुंबई येथे गणेशखिंड, पुणे येथील घोषित केलेल्या जैवविविधता वारसा क्षेत्रामधून पुणे शहराच्या मान्य विकास आराखड्यामध्ये दर्शविलेले मैलापाणी शुद्धीकरण केंद्र व जोड रस्ते यांचे क्षेत्र वगळण्याच्या प्रस्तावाबाबत बैठक आयोजित करण्यात आली होती.

सदर बैठकीमध्ये पुणे शहराच्या शासनमान्य विकास आराखड्यातील मैलापाणी शुद्धीकरणासाठी आरक्षित क्षेत्रास मे. महाराष्ट्र शासनाने सन २०१७ मध्ये मान्यता दिलेली असल्याने सदर मैलापाणी शुद्धीकरण प्रकल्प कमिटेड ठरत आहे. तसेच पुणे महानगरपालिके मार्फत मा. भारत सरकार यांचेकडून प्राप्त निधीमधून राबविण्यात येणारा हा प्रकल्प पर्यावरणपूरक व महत्त्वाकांक्षी प्रकल्प असून मुळा-मुठा नदीचे संवर्धन

होण्यासाठी अत्यंत आवश्यक आहे. त्याचप्रमाणे उपरोक्त आरक्षित क्षेत्रात असलेली बहुतांश झाडे ही सुबाभूळ व फळझाडे असून त्यांचा समावेश लुप्तप्राय प्रजातीमध्ये समावेश नसल्याने सुबाभूळ काढणे व फळझाडे पुणे महानगरपालिके मार्फत इतरत्र प्रत्यारोपण शक्य असल्याने **महात्मा फुले कृषि विद्यापीठ अंतर्गत गणेशखिंड गार्डन, पुणे येथील ३३.०१ हे. क्षेत्र जरी दिनाक ३१.०८.२०२० रोजीच्या अधिसूचनेन्वये जैविविधता वारसा क्षेत्र म्हणून घोषित करण्यात आले आहे. सदर ठिकाणी पुणे महानगरपालके अंतर्गत विकास आराखड्यामध्ये दर्शविल्यानुसार मैलापाणी शुद्धीकरण केंद्र व जोड रस्ता निर्माण करण्याचा प्रकल्प राबविणे प्रस्तावित आहे.** याकरिता आवश्यकता असल्यास **शुद्धीकरण केंद्र प्रस्तावित असलेल्या क्षेत्राची वन विभाग व विद्यापीठ यांचे प्रतिनिधींचे उपस्थितीत स्थळ पाहणी करून सदर वारसा क्षेत्राच्या अधिसूचनेमध्ये आवश्यक सुधारणा करण्याबाबतचा परिपूर्ण प्रस्ताव संबंधित यंत्रणेने महाराष्ट्र राज्य जैवविविधता मंडळामार्फत सादर करावा,** असे निर्देश मा. प्रधान सचिव (वने) यांनी दिलेले आहेत.

त्यानुसार दि. १९/०१/२०२४ रोजी सकाळी ११.०० वाजता मा. मुख्य वनसंरक्षक (प्रादेशिक) पुणे यांचे प्रतिनिधी, बोटॅनिकल गार्डन, औंध, पुणे यांचे प्रतिनिधी व पुणे मनपाकडील संबंधित खात्याचे अधिकारी यांची संयुक्त जागा पाहणी करण्यात आलेली असून त्याचा अहवाल मा. मुख्य वनसंरक्षक प्रादेशिक पुणे यांचेकडून अद्याप प्राप्त होणे बाकी आहे. सदर कामाची तातडी व निकड लक्षात घेऊन मा. मुख्य वनसंरक्षक प्रादेशिक पुणे यांचेकडून अहवाल प्राप्त होईल या भरवश्यावर उपरोक्त प्रस्ताव आपलेकडे सादर करीत आहोत.

तरी महाराष्ट्र शासन राजपत्र असाधारण भाग ४ अ, वर्ष ६, अंक ४८, असाधारण क्र. ७८ (क्रमांक डब्ल्युएलपी. ०५१८/प्र.क्र. २२३/फ-१), दिनांक ३१.०८.२०२० चे राजपत्रात जारी केलेली अधिसूचनेनुसार घोषित केलेल्या जैवविविधता वारसा क्षेत्रामधून (अनुसूची १) पुणे शहराच्या शासनमान्य विकास आराखड्या मधील उपरोक्त ठिकाणी असलेले SW3 हे आरक्षण व त्यास १२ मी. रूंदीचा जोडरस्ता (अनुसूची २) वगळून उपरोक्त राजपत्रात आवश्यक ती दुरूस्ती करणेकामी मे. महाराष्ट्र राज्य जैवविविधता मंडळ, नागपूर यांची मान्यता घेऊन प्रकरण मा. प्रधान सचिव (वने), महाराष्ट्र राज्य, मंत्रालय, मुंबई यांचे मान्यतेसाठी सादर करणेस विनंती आहे.

मा.स. कळावे;

महापालिका आयुक्त
पुणे महानगरपालिका

सोबत - संपूर्ण प्रकरण

26/02/2024

Maharashtra State Biodiversity Board
Jaivvividhata Bhavan" Civil Lines,
Nagpur-440001

Office of the Superintending Engineer

Sewerage Department (Project)

Pune Municipal Corporation

No. – M.O./SEDP/4299

Date – 06/02/2024

To,

The Hon. Principal Chief Conservator of Forests and Member Secretary,

Maharashtra State Biodiversity Board,

Nagpur

Subject:

Regarding making necessary amendments in the notification for excluding the reservation of the Sewage Treatment Plant and the connecting road shown in the Government-approved Development Plan of Pune City from the Biodiversity Heritage Site

declared at Ganeshkhind, Pune, by exercising the powers conferred under Section 37 (1) of Section 18 of the Biological Diversity Act, 2002–03, by the Government of Maharashtra.

Reference:

(1) Notification issued in the Maharashtra Government Gazette, Extraordinary Part 4-A, Year 6, Issue No. 48, Extraordinary No. 78 (No. WLP.0518/Pr.Kr.223/F-1), dated 31.08.2020.

(2) Letter of the Office of the Superintending Engineer, Sewerage Department (Project), Pune Municipal Corporation, No. Ma/SEDP/1888, dated 18/08/2023.

(3) Letter of the Office of the Superintending Engineer, Sewerage Department (Project), Pune Municipal Corporation, No. Ma/Malni (Pr)/2106, dated 05/09/2023.

(4) Meeting held on 04/12/2023 at 2.00 p.m. under the chairmanship of the Hon. Principal Secretary

(Forests), Government of Maharashtra, Mantralaya, Mumbai.

Sir,

Under the joint initiative of the Government of India, Japan International Cooperation Agency (JICA), and Pune Municipal Corporation, Sewage Treatment Projects are being constructed at 11 locations in Pune City to reduce pollution in the Mula and Mutha rivers. Under this project, at Pune, Aundh, Survey No. 25, in the Botanical Garden of Mahatma PhuleKrushiVidyapeeth adjacent to Ganeshkhind, an area has been reserved for a Sewage Treatment Project (SW3) in the Government-approved Development Plan of Pune City. Out of this, approximately 25 gunthas of land is in possession of Pune Municipal Corporation, where a sewage pumping station is operational.

At present, considering the geographical conditions of this area and the population, a Sewage Treatment Plant

of 10 MLD capacity is proposed to be constructed in the first phase. For this purpose, in addition to the 25 gunthas of land in possession of Pune Municipal Corporation, an additional 30 gunthas of land from the reserved area is required. In this regard, Pune Municipal Corporation has held correspondence and meetings from time to time with Mahatma PhuleKrushiVidyapeeth. Accordingly, the Hon. Registrar, Mahatma PhuleKrushiVidyapeeth, Rahuri, District Ahmednagar, vide their No. Kavya/Land/637/2019, dated 15.11.2019, issued a No Objection Certificate stating that 30 gunthas of land would be made available to Pune Municipal Corporation for the said project, subject to Government approval, in exchange for construction of the boundary wall and internal roads by the Municipal Corporation, with adjustment of the cost from the compensation amount to be fixed by the Government. Accordingly, Pune Municipal Corporation, through correspondence and meetings with the Government of India and JICA, has obtained approval for establishing

a 10 MLD capacity project at this location and has initiated the related works.

While attempting to obtain approval of the Tree Authority Committee and coordinating with local authorities for transplantation of affected trees such as Subabul, Jackfruit, Cashew, etc. under the said project, it was informed that since the said area has been declared as a Biodiversity Heritage Site, Pune Municipal Corporation is prohibited from carrying out works therein. Therefore, correspondence was made by this office with the Hon. Registrar, Mahatma PhuleKrushiVidyapeeth. However, in the 338th meeting of the Executive Council of Mahatma PhuleKrushiVidyapeeth, Rahuri, Resolution Item No. 19 (10) was passed stating that, since the area of 0.30 hectare from Survey No. 25 at Ganeshkhind, Pune, proposed to be made available to Pune Municipal Corporation for the STP Sewage Treatment Plant has been declared as a Biodiversity Heritage Site under the Maharashtra Government Gazette dated 31.08.2020, and conservation and protection of the said area is

required, the proposal to make the said land available to Pune Municipal Corporation is unanimously rejected.

As per the notification issued in the Maharashtra Government Gazette, Extraordinary Part 4-A, Year 6, Issue No. 48, Extraordinary No. 78 (No. WLP.0518/Pr.Kr.223/F-1), dated 31.08.2020, the Biodiversity Heritage Site has been declared as per the Schedule mentioned below.

SCHEDULE – 1

Boundary Latitude and Longitude

1. Name	:	Ganeshkhind Garden
2. Location	:	Mahatma Phule Krushi Vidyapeeth, Pune
3. District	:	Pune
4. Boundaries	:	(E) Lat. 18.5687 Long. 73.8239 (W) Lat. 18.5679 Long.

73.8283 (N)

Lat. 18.5628 Long.

73.8286 (S)

Lat. 18.5630 Long. 73.8222

5. Area (Hec)	:	33.01 Hector
6. Remarks	:	Biodiversity Heritage Site declared as per Gazette

However, the Government of Maharashtra, vide Gazette Notification issued under U/S 31(1) of the M.R.T.P. Act, 1966, Notification No. TPS-1815/209/CR-69/15/DP-PUNE/Corrigendum/UD-13, dated 09/10/2017, has approved the Development Plan of Pune City, wherein, considering the geographical conditions at the above location, reservation SW3 for a Sewage Treatment Plant and a connecting road of 12 meters width has been approved. The said area is declared as per Schedule – 2 mentioned below.

SCHEDULE – 2

1. Name : Ganeshkhind Garden

2. Location : Mahatma Phule Krushi Vidyapeeth, Pune

3. District : Pune

4. Boundary Latitude and Longitude:

(40) N. 2053487.14 E. 375926.86

(41) N. 2053481.98 E. 375963.10

(42) N. 2053478.87 E. 375982.24

(43) N. 2053446.26 E. 376090.82

(44) N. 2053343.82 E. 376062.48

(45) N. 2053351.12 E. 375930.43

(46) N. 2053360.14 E. 375930.94

(47) N. 2053393.65 E. 375959.59

(48) N. 2053411.22 E. 375961.91

(49) N. 2053423.78 E. 375961.55

(50) N. 2053433.32 E. 375959.30

(51) N. 2053461.25 E. 375941.76

(52) N. 2053470.43 E. 375932.91

5. Area (Ha.): 1.606 Hectare

6. Remarks: Area of SW-3 as per sanctioned Development Plan

1. Name : Ganeshkhind Garden

2. Location: Mahatma PhuleKrushi Vidyapeeth, Pune

3. District: Pune

4. Boundary Latitude and Longitude:

(19) N. 2053446.26 E. 376090.82

(20) N. 2053414.75 E. 376176.23

(21) N. 2053395.01 E. 376295.17

(22) N. 2053383.23 E. 376293.79

(23) N. 2053402.20 E. 376175.80

(24) N. 2053434.01 E. 376088.38

5. Area (Ha.): 0.258 Hectare

6. Remarks: Area of 12 m D.P. Road as per sanctioned Development Plan

Therefore, in accordance with the said reservation and considering the necessity and requirement of having an S.T.P. at this location, with the objective of reducing the pollution occurring in the Mula River, Pune Municipal Corporation has included the said S.T.P. in the ambitious project of the Government of India. However, now in accordance with the Gazette referred to at Reference No. 1, the Hon’ble Executive Council of Mahatma PhuleKrushiVidyapeeth has prohibited carrying out works at this location.

With respect to this project, repeated queries are being raised at the level of the Central Government, and due to the delay occurring in completion of the project, the concerned officers of the Government of India have expressed strong displeasure and have issued instructions to Pune Municipal Corporation to

commence the said project immediately. In such circumstances, if the reserved area for the sewage treatment plant and the reserved area for the connecting road shown in the Development Plan earlier approved by the State Government are excluded, the said project will be able to proceed.

At the said location, a sewage pumping station of Pune Municipal Corporation has been operational since the year 2004–05. The sewage treatment plant proposed to be newly constructed is an extension thereof. Considering the No Objection Certificate of the year 2019 issued by Mahatma Phule Krushi Vidyapeeth, Rahuri, as well as the reservation in the Development Plan of Pune city and the approval granted by the Government of Maharashtra in the year 2017, the proposed sewage treatment plant has become committed.

Therefore, upon consideration of the above facts, the matter regarding exclusion of the SW3 reservation area admeasuring approximately 1.606 hectares and

the reserved area of the 12 m wide D.P. road admeasuring approximately 0.258 hectares (as mentioned in Schedule 2) from the concerned Biodiversity Heritage Site, which are shown in the Government-approved Development Plan of Pune city, has been submitted to the Hon'ble Additional Chief Secretary, Revenue and Forests Department, under Reference No. 2. Further, under Reference No. 3, the matter has also been submitted to the Hon'ble Chief Secretary (Forests), Government of Maharashtra.

Accordingly, under the chairmanship of the Hon'ble Principal Secretary (Forests), a meeting was convened on 04/12/2023 at 2.00 p.m. in his chamber, First Floor, Mantralaya, Mumbai, regarding the proposal for exclusion of the area of the sewage treatment plant and the connecting roads shown in the approved Development Plan of Pune city from the declared Biodiversity Heritage Site at Ganeshkhind, Pune.

In the said meeting, as the Government of Maharashtra had granted approval in the year 2017 to the area reserved for sewage treatment in the Government-approved Development Plan of Pune city, the said sewage treatment project has become committed. Further, this project being implemented by Pune Municipal Corporation from the funds received from the Government of India is an environment-friendly and ambitious project, and the Mula- is extremely necessary to be achieved.

Similarly, most of the trees situated in the above reserved area are Subabul and fruit-bearing trees, and as they are not included in the endangered species category, removal of Subabul trees and transplantation of fruit trees elsewhere by Pune Municipal Corporation is possible. Although the area of 33.01 hectares at Ganeshkhind Garden, Pune, under Mahatma Phule Krushi Vidyapeeth, has been declared as a Biodiversity Heritage Site by notification dated 31/08/2020, as per the Development Plan shown under Pune Municipal Corporation, it is proposed to

implement the project of construction of a sewage treatment plant and a connecting road at the said location. For this purpose, if required, a site inspection of the area proposed for the sewage treatment plant in the presence of representatives of the Forest Department and the University should be carried out, and a comprehensive proposal regarding necessary amendments to the notification of the said heritage area should be submitted by the concerned agency through the Maharashtra State Biodiversity Board, as directed by the Hon'ble Principal Secretary (Forests).

Accordingly, on 19/01/2024 at 11.00 a.m., a joint site inspection was carried out by the representatives of the Hon'ble Chief Conservator of Forests (Regional), Pune, representatives of the Botanical Garden, Aundh, Pune, and the concerned officers of Pune Municipal Corporation, and the report thereof is yet to be received from the Hon'ble Chief Conservator of Forests (Regional), Pune. Considering the urgency and necessity of the said work, the above proposal is being submitted to you on the assurance that the report

from the Hon’ble Chief Conservator of Forests (Regional), Pune will be received.

Therefore, it is requested that, after obtaining the approval of the Maharashtra State Biodiversity Board, Nagpur, the matter be submitted for approval to the Hon’ble Principal Secretary (Forests), Government of Maharashtra, Mantralaya, Mumbai, for carrying out the necessary amendment in the said Gazette by excluding the SW3 reservation and the 12 m wide connecting road (Schedule 2) at the above-mentioned location from the Biodiversity Heritage Site (Schedule 1) declared under the notification published in the Maharashtra Government Gazette, Extraordinary Part 4-A, Year 6, Issue 48, Extraordinary No. 78 (No. WLPG-0518/Pr. No. 223/F-1), dated 31/08/2020.

Yours faithfully,

Municipal Commissioner

Pune Municipal Corporation

Enclosure: The Entire case

Received:

(Signed)

26/02/2024

Maharahtra State Biodiversity Board

Jaivvividhata Bhavan Civil Lines,

Nagpur 40001

175

महाराष्ट्र वन विभाग

महाराष्ट्र शासन

उपवनसंरक्षक,पुणे वन विभाग, पुणे यांचे कार्यालय

सेनापती बापट मार्ग, पुणे 411 004

दूरध्वनी- 020 2566 0593 ई-मेल-dycfpune@gmail.com

क्रमांक:- ब/ कक्ष-4.2/ जमीन/[illegible]/2023-24 दिनांक:-[illegible]/02/2024

पत्र

प्रति,

अतिरिक्त महापालिका आयुक्त (ज)
पुणे महानगरपालिका,पुणे

विषय:- गणेशखिंड येथील घोषित केलेल्या जैवविविधता वारसा क्षेत्रामधुन पुणे शहराच्या मान्य विकास आराखडयामध्ये दर्शविलेले मैलापाणी शुध्दीकरण केंद्र व जोडरस्ते यांचे क्षेत्र वगळण्याच्या प्रस्तावासंदर्भात संयुक्त जागा पाहणी करणेबाबत

संदर्भ :- 1.अधिक्षकअभियंताकार्यालय , मल:निसाणविभाग (प्रकल्प) यांचेपत्र.
जा.क्र. - अति.म.आ.(ज)/SEDP/3994 दिनांक१५/०१/२०२४

2. महाराष्ट्र शासन पर्यावरण व वातावरणीय बदल विभाग यांचेकडील शासन निणय
क्र.वृक्षअ/2021/प्र.क्र.42/तां.क्र.4 दिनांक 22/09/2021

3.वनपरिक्षेत्र अधिकारी,भांबुर्डा यांचेकडील पत्र क्र.वपअ/जमीन/1398/2023.24 दि.08/02/2024

विभागीय कृषी संशोधन केंद्र येथील'जैवविविधता वारसा क्षेत्रात सर्वे नं. २५मधील मैला पाणी शुद्धीकरण (JICA) साठी नियोजित ३० गुंठे जागा महात्मा फुले कृषी विदयापीठ राहुरी यांचेकडुन पुणे महानरगपालिका यांना हस्त करण्यासाठी दि.19/01/2024 रोजी राष्ट्रीय कृषी संशोधन विभाग,पुणे.पुणे महानगरपालिका यांचेकडील अधिकारी,वन कर्मचारी यांनी सदर स्थळाची सकाळी 11.00 वाजता पाहणी केली असुन तसा अहवाल वनपरिक्षेत्र अधिकारी.भांबुर्डा संदर्भिय पत्र क्र.3 नुसार या कार्यालयास सादर केला आहे.त्याअनुषंगाने खालीलप्रमाणे अहवाल देण्यात येत आहे.

दि.19/01/2024 रोजी राष्ट्रीय कृषी संशोधन विभाग,पुणे येथे उपस्थित कर्मचारी/ अधिकारी खालीलप्रमाणे हो

1. डॉ. रवींद्र वनसोडे, सहयोगी संशोधन संचालक, वि.कृ.स.कें. गणेशखिंड, पुणे.
2. श्री.जगदीश खानोरे, अधिक्षक अभियंता,मल:निसाणविभाग (प्रकल्प),पुणे महानगरपालिका, पुणे.
3. श्री. संजय गायकवाड, कार्यकारी अभियंता,मल:निसाण विभाग (प्रकल्प),पुणे महानगरपालिका, पुणे.
4. श्री. सुशिल तायडे, उप अभियंता, मल:निसाण विभाग (प्रकल्प), पुणे महानगरपालिका, पुणे.
5. श्रीमती.गोगीनंड, कनिष्ठ अभियंता, मल:निसाण विभाग (प्रकल्प), पुणे महानगरपालिका, पुणे.

6. प्रा.एन.बी.शेख, उदयान अधिक्षक वि.कृ.स.कें. गणेशखिंड, पुणे.
7. डॉ. डी.बी.लाड, सहयोगी प्राध्यापक वनस्पतीशास्त्र, वि.कृ.स.कें. गणेशखिंड, पुणे.
8. डॉ. व्ही.के.गरांडे, सहयोगी प्राध्यापक, फळबाग, वि.कृ.स.कें. गणेशखिंड, पुणे.
9. डॉ.एस.आर.लोहाटे, स्थावर व्यवस्थापक, वि.कृ.स.कें. गणेशखिंड, पुणे.
10. श्री.प्रदीप संकपाळ,वनपरिक्षेत्र अधिकारी,भांबुर्डा
11. श्री. दिपक देशपांडे, वनसर्व्हेअर, पुणे वनविभाग.

वरील सर्व अधिकरी व कर्मचारी यांच्य समवेत एकुण 55 गुंठे जागेची पाहणी केली, या पाहणीत 30 गुंठे जागा ही महात्मा फुले कृषी विदयापीठ राहुरी यांचे मालकीची जागा असल्याचे निदर्शनास आले आहे.सदर जागेत खालील प्रमाणे वृक्ष बाधीत होत असल्याचे आढळूनआले आहे.

अ.क्र	वृक्षाचे नाव	वृक्ष संख्या	अ.क्र	वृक्षाचे नाव	वृक्ष संख्या
1	आंबा	01	7	रेनट्री	04
2	काजू	16	8	चेरी	02
3	फणस	10	9	जाकांडा	01
4	कर्डीलिंब	01	10	अशोका	01
5	उंबर	01	11	सुबाभूळ	06
6	विलायती चिंच	02	12	अंजीर	01
				एकुण	46

तसेच 25 गुंठे जागेची पाहणी केली असता सदर जागा ही पुणे महानगरपालिका यांचे ताब्यात असुन सदर्यस्थितीत नवे पाणी स्टेशन आहे.सदर जागेत खालीलप्रमाणे वृक्ष बाधीत होत असल्याचे आढळुन आहे.

अ.क्र	वृक्षाचे नाव	वृक्ष संख्या	अ.क्र	वृक्षाचे नाव	वृक्ष संख्या
1	सुबाभूळ	23	2	जाकांडा	02
		एकुण - 25			

वरील संदर्भ क्र.2 अन्वये कोणत्याही प्रजातीचे आणि अंदाजे वय 50 वर्षे व त्यापेक्षा अधिक वयाचे वृक्ष हे पुरातन (हेरिटेज) वृक्ष म्हणुन मानले जाते.याप्रमाणे पुणे महानगरपालिच्या या प्रकल्पात पेशवेकालीन सन 1799 मध्ये लागवड केलेला ... वृक्ष हा 223 वर्षे जुनाअसल्याने त्याची मुळे मोठया प्रमाणात जमीनीमध्ये पसरली असल्याने त्यापासुन इजा होण्याची शक्यता आहे.तसेच सदर प्रकल्पामध्ये 1 आंवा वृक्ष सन 1928 मध्ये लागवड केलेला आंवा वृक्ष हा 100 वर्षे जुना असुन सदर ... त्या अंतर्गत बाधीत होणार आहे.

उपरोक्त नमुद आंवा वृक्ष ऐतहासिक वारसा असल्याने त्याचे संवर्धन होणे आवश्यक आहे इतर प्रजातींच्या आढळ ... केल्याप्रमाणे आहे.उपरोक्त क्षेत्र जैवविविधता क्षेत्रामध्ये फेरबदल करावयाचा असेल तर त्याअनुषंगाने स्थानिक परिस्थिती ... केल्याप्रमाणे असुन त्यानुसार कार्यवाही होणेस विनंती

(महादेव मोहिते)
उपवनसंरक्षक,
पुणे वनविभाग,पुणे

प्रतिलिपी - मा.मुख्य वनसंरक्षक (प्रा.) पुणे यांना माहितीस्तव सादर
प्रत - वनपरिक्षेत्र अधिकारी,भांबुर्डा

अतिरिक्त महा. आयुक्त (ज) कार्यालय
पुणे महानगरपालिका
जा.क्र. 98806 दि. 22/02/24
आ.क्र. 98255 दि. 22/02/24

177

अधीक्षक अभियंता कार्यालय
मलनि:सारण विभाग (प्रकल्प)
पुणे महानगरपालिका
जा.क्र. - अतिमआ(ज)/मल/४५२
दिनांक - २३/०२/२०२४

मा. प्रधान मुख्य वन संरक्षक तथा
सदस्य सचिव महाराष्ट्र राज्य जैव विविधता मंडळ
नागपुर

विषय - जैविक विविधता अधिनियम २००२-०३ चा १८ चे कलम ३७ (१) द्वारे प्रदान करण्यात आलेल्या अधिकारांचा वापर करून महाराष्ट्र शासन यांनी पुणे, गणेश खिंड येथील घोषित केलेल्या जैव विविधता वारसा क्षेत्रामधून पुणे शहराच्या शासनमान्य विकास आराखड्यामध्ये दर्शविलेले मैलापाणी शुद्धीकरण केंद्राचे आरक्षण व जोड रस्ता हे क्षेत्र वगळणे कामी अधिसूचनेमध्ये आवश्यक सुधारणा करणेबाबत.

संदर्भ -
१. महाराष्ट्र शासन राजपत्र असाधारण भाग ४ अ, वर्ष ६, अंक ४८, असाधारण क्र. ७८ (क्रमांक डब्ल्युएलपी. ०५१८/प्र.क्र. २२३/फ-१), दिनांक ३१.०८.२०२० चे राजपत्रात जारी केलेली अधिसूचना.
२. मा. अधिक्षक अभियंता कार्यालय, मलनि: सारण विभाग (प्रकल्प), पुणे महानगरपालिका, जा. क्र. मआ/SEDP/१८८८, दि.१८/०८/२०२३ चे पत्र.
३. मा. अधिक्षक अभियंता कार्यालय, मलनि: सारण विभाग (प्रकल्प), पुणे महानगरपालिका, जा. क्र. मआ/मलनि(प्र)/२१०६, दि.०५/०९/२०२३ चे पत्र.
४. मा. प्रधान सचिव (वने), महाराष्ट्र राज्य मंत्रालय, मुंबई यांचे अध्यक्षतेखाली दि. ०४/१२/२०२३ रोजी दु. २.०० वा. झालेली बैठक.
५. मा. महापालिका आयुक्त, पुणे मनपा यांनी जा.क्र. मआ./SEDP/4299, दि. ०६/०२/२०२४ अन्वये सादर केलेला प्रस्ताव.
६. मा. उप वनसंरक्षक, पुणे वनविभाग, पुणे यांचेकडील जा.क्र. ब/कक्ष-4.2/जमीन/4777/2023-24 दि.22/02/2024 अन्वये चा अभिप्राय.
७. मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ राहुरी यांचे पत्र जा.क्र. प्रशासन/आस्था/पुणे मनपा-जायका/२१/२०२४, दि. २१/०२/२०२४

महोदय,

जैविक विविधता अधिनियम २००२-०३ चा १८ चे कलम ३७ (१) द्वारे प्रदान करण्यात आलेल्या अधिकारांचा वापर करून महाराष्ट्र शासन यांनी पुणे, गणेश खिंड येथील घोषित केलेल्या जैव विविधता वारसा क्षेत्रामधून पुणे शहराच्या शासनमान्य विकास आराखड्यामध्ये दर्शविलेले मैलापाणी शुद्धीकरण केंद्राचे आरक्षण व जोड रस्ता हे क्षेत्र वगळणे कामी अधिसूचनेमध्ये आवश्यक सुधारणा करणेकामी संदर्भ क्र. ४ अन्वयेच्या बैठकीत मा. प्रधान सचिव (वने), महाराष्ट्र राज्य मंत्रालय, मुंबई यांनी **"याकरिता आवश्यकता असल्यास शुद्धीकरण केंद्र प्रस्तावित असलेल्या क्षेत्राची वन विभाग व विद्यापीठ यांचे प्रतिनिधींचे उपस्थितीत**

<u>स्थळ पाहणी करून</u> सदर वारसा क्षेत्राच्या अधिसूचनेमध्ये आवश्यक सुधारणा करण्याबाबतचा परिपूर्ण प्रस्ताव संबंधित यंत्रणेने महाराष्ट्र राज्य जैवविविधता मंडळामार्फत सादर करावा'', असे निर्देश दिलेले आहेत.

त्यास अनुसरून संदर्भ क्र. ५ अन्वये मा. महापालिका आयुक्त, पुणे मनपा यांचे स्वाक्षरीने सदर प्रस्ताव आपलेकडे सादर करण्यात आलेला आहे. तथापि सदर प्रस्तावामध्ये मा. मुख्य वनसंरक्षक प्रादेशिक पुणे यांचेकडील स्थळ पाहणी अहवाल प्राप्त न झाल्याने समाविष्ठ करण्यात आलेला नव्हता. सदर अहवाल संदर्भ क्र. ६ अन्वये प्राप्त झालेला असून उपरोक्त अहवाल सोबत जोडून पाठवित आहोत. तसेच संदर्भ क्र. ७ अन्वये मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ, राहुरी यांनी यांस प्राथमिक सहमती दर्शविली आहे.

तरी सदर अहवाल मूळ प्रकरणी समाविष्ट करून पुढील कार्यवाही होणेस विनंती आहे.

मा.स. कळावे;

Rawt

रविंद्र बिनवडे
अतिरिक्त महापालिका आयुक्त (ज)
पुणे महानगरपालिका
22/2/2024

सोबत – संदर्भ क्र. ६ चा अहवाल व संदर्भ क्र. ७ चे पत्र.

Office of the Superintending Engineer

Sewerage Department (Project)

Pune Municipal Corporation

Outward No. – Anima (J) / Mal / 4529 :

Date: 23/02/2024

To,
The Principal Chief Conservator of Forests and
Member Secretary,
Maharashtra State Biodiversity Board,
Nagpur

Subject:

Regarding carrying out necessary amendments in the Notification for excluding the reservation of Sewage Treatment Plant and approach road shown in the Government-approved Development Plan of Pune City from the declared Biodiversity Heritage Site at Ganeshkhind, Pune, by exercising the powers

conferred under Section 37 (1) of the Biological Diversity Act, 2002 (18 of 2003).

Reference:

(1) Government of Maharashtra Gazette, Extraordinary Part IV-A, Year 6, Issue 48, Extraordinary No. 78 (No. WLP. 0518/Pr.Kr. 223/F-1), Notification published in the Gazette dated 31/08/2020.

(2) Letter of the Office of the Superintending Engineer, Sewerage Department (Project), Pune Municipal Corporation, Outward No. Ma./SEDP/1888, dated 18/08/2023.

(3) Letter of the Office of the Superintending Engineer, Sewerage Department (Project), Pune Municipal Corporation, Outward No. Ma./Malni (Pr)/2106, dated 05/09/2023.

(4) Meeting held on 04/12/2023 at 2.00 p.m. under the chairmanship of the Hon’ble Principal Secretary

(Forests), Government of Maharashtra, Mantralaya, Mumbai.

(5) Proposal submitted by the Hon'ble Municipal Commissioner, Pune Municipal Corporation vide Outward No. Ma./SEDP/4299, dated 06/02/2024.

(6) Opinion received from the Hon'ble Deputy Conservator of Forests, Pune Forest Division, Pune vide Outward No. B/Kaksh-4.2/Jamin/4777/2023-24, dated 22/02/2024.

(7) Letter of the Hon'ble Registrar, Mahatma PhuleKrishiVidyapeeth, Rahuri, Outward No. Administration/Astha/Pune Municipal Corporation-JICA/21/2024, dated 21/02/2024.

Sir,

By exercising the powers conferred under Section 37 (1) of the Biological Diversity Act, 2002 (18 of 2003), the Government of Maharashtra has declared the Biodiversity Heritage Site at Ganeshkhind, Pune. In

respect of excluding the reservation of the Sewage Treatment Plant and the approach road shown in the Government-approved Development Plan of Pune City from the said Biodiversity Heritage Site, the Hon'ble Principal Secretary (Forests), Government of Maharashtra, Mantralaya, Mumbai, in the meeting referred at Reference (4), has issued directions that "if required, a site inspection of the area proposed for the sewage treatment plant should be carried out in the presence of representatives of the Forest Department and the University, and a complete proposal regarding the necessary amendments in the notification of the said heritage site should be submitted through the Maharashtra State Biodiversity Board by the concerned agency."

Accordingly, as per Reference (5), the said proposal duly signed by the Hon'ble Municipal Commissioner, Pune Municipal Corporation has been submitted to your office. However, since the site inspection report from the office of the Hon'ble Chief Conservator of Forests (Regional), Pune was not received at that time,

the same was not included in the proposal. The said report has now been received as per Reference (6), and the same is being forwarded herewith as an enclosure. Further, as per Reference (7), the Hon’ble Registrar, Mahatma PhuleKrishiVidyapeeth, Rahuri has conveyed preliminary consent in this matter.

You are therefore requested to include the said report in the original case and proceed with further necessary action.

Submitted for kind information.

(Signed)

RavindraBinwade

Additional Municipal Commissioner (J)

Pune Municipal Corporation

22/02/2024

Enclosures:

Reference (6) – Report

Reference (7) – Letter

622

Annexure R7-IX

F.No. J-27017/3/2012-NRCD-II

Government of India
Ministry of Jal Shakti
D/o Water Resources, River Development & Ganga Rejuvenation
National River Conservation Directorate

1st Floor, Pt. Deendayal Antyodaya Bhawan CGO Complex, Lodhi Road, New Delhi – 110003

Dated: 20th February, 2024

To,

Shri Vikram Kumar,IAS
Pune Municipal Commissioner,
Shivajinagar
Pune-411005
Email: mco@punecorporation.org

Sub: Pollution abatement of river Mula-Mutha at Pune, Maharashtra' under NRCP-Issues pertaining to acquisition of land for the 10 MLD STP at Botanical Garden.

Sir,

This is in connection with the issues pertaining to acquisition of land identified at Botanical Garden for construction of 10 MLD capacity STP where due to declaration of Biodiversity Heritage Site by the State of Maharashtra, construction activities have not started till date. This issue was discussed during the 5th Steering Committee meeting held on 20th October, 2023 at Pune and during other meetings held thereafter.

2. It is informed that Secretary, D/o Water Resources, RD & GR, Ministry of Jal Shakti, vide letter dated 05.02.2024 (copy enclosed), communicated with the Chief Secretary, Government of Maharashtra, for his intervention in this regard.

3. You are requested to kindly update the latest status regarding start of work on the site.

फॅक्स / जी-मेल / झेरॉक्स
अग्रीम प्रत खात्यास पाठविली असे

Enclosed: As Above

20/2/2024
Anjani Prasad Singh
Scientist-E

13397
14222
22/02/24
14 MAR 2024
4967 19/3/24

(15)

623

देवश्री मुखर्जी
DEBASHREE MUKHERJEE
सचिव
SECRETARY

सत्यमेव जयते

आज़ादी का अमृत महोत्सव

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES
RIVER DEVELOPMENT & GANGA REJUVENATIO

D.O. No. J-27017/3/2012-NRCD-II **5th February, 2024**

Dear Sir,

As you are aware, the Ministry of Jal Shakti sanctioned a project "Pollution Abatement of River Mula-Mutha at Pune" under the Centrally Sponsored Scheme of National River Conservation Plan (NRCP) in March 2016 at a cost of Rs. 990.26 crore with loan assistance from Japan International Cooperation Agency (JICA). The project involves construction of 11 sewage treatment plants (STPs) of total capacity 396 MLD and laying of 113.6 km sewer line in the Pune Municipal Corporation (PMC) area.

2. The project is being regularly being monitored by the Prime Minister's office. From the status report, it is observed that the overall progress of the project is substantially slow, which needs to be expedited.

3. As far as the construction of STPs is concerned, about 20% physical progress has been achieved so far. Further, it has been gathered that work for setting up a 10 MLD capacity STP at Aundh, within the Biodiversity Garden has been put on hold as the site was declared as Biodiversity Heritage Site by the State of Maharashtra. This could further delay implementation of the project. Therefore, your kind intervention in this matter is requested; so that, it is resolved at the earliest for timely completion of the Project.

With Regards.

Yours sincerely,

(Debashree Mukherjee)

Dr. Nitin Kareer,
Chief Secretary,
Government of Maharashtra,
Mantralaya, Madame Cama Road,
Mumbai-400032.

(15)

श्रम शक्ति भवन, रफी मार्ग, नई दिल्ली–110001 / Shram Shakti Bhawan, Rafi Marg, New Delhi-110001
Tel.: 23710305, 23715919, Fax : 23731553, E-mail : secy-mowr@nic.in, Website : http://www.mowr.gov.in

अन्न वहु कुर्वीत तद् व्रतम्

महाराष्ट्र शासन
महात्मा फुले कृषि विद्यापीठ, राहुरी.
कार्यालय- उप-कुलसचिव (प्रशासन), महात्मा फुले कृषि विद्यापीठ, राहुरी

दुरध्वनी क्र. : ०२४२६-२४३३६६/२४३२२१
ई मेल : dradmnmpkv@rediffmail.com

पत्ता : मध्यवर्ती परिसर, प्रशासकीय इमारत
महात्मा फुले कृषि विद्यापीठ, राहुरी.
ता. राहुरी, जि. अहमदनगर – ४१३७२२

जा.क्र.प्रशासन/आस्था/पुणे मनपा-जायका/ 27 /२०२४

दि. 29/02/2024
21 FEB 2024

प्रति

मा. आयुक्त,
पुणे महानगर पालिका,
पुणे

विषय : विभागीयकृषी संशोधन केंद्र, गणेशखिंड, पुणे येथील स.नं. २५ मिळकतीमधील एस. टी.पी. (मैला शुद्धीकरण केंद्र) यासाठी ३० गुंठे क्षेत्र पुणे महानगरपालीका, पुणे यांना उपलब्ध करून देणे बाबत –

आदरणीय महोदय,

विभागीय कृषि संशोधन केंद्र, गणेशखिंड, पुणे येथील सर्वे नं. २५ येथील ३० गुंठे जागेमध्ये राष्ट्रीय नदी संवर्धन योजनेअंतर्गत मुळा-मुठा नदीचे प्रदूषण नियंत्रित करणे (जायका प्रकल्प) अंतर्गत १० दशलक्ष लिटर (एम.एल.डी.) एवढ्या क्षमतेचे मैला शुद्धीकरण केंद्र पुणे महानगरपालिका यांच्याकडून बांधण्याचा प्रस्ताव व त्याकरता ३० गुंठे जागा उपलब्ध करून देण्यासाठीचा प्रस्ताव मनपा पुणे यांच्याकडून प्राप्त झाला होता. जायका प्रकल्पासाठी प्रस्तावित तीस गुंठे जागा हस्तांतरित करावी की कसे याबाबत विद्यापीठाच्या कार्यकारी परिषदेच्या दिनांक २८/०३/२०२३ च्या बैठकीत मान्यतेसाठी प्रस्ताव सादर करण्यात आला होता या ठरावानुसार गणेशखिंड, पुणे येथील सर्वे नं. २५ या मिळकतीमध्ये एसटीपी मैला शुद्धीकरण केंद्रासाठी ३० गुंठे क्षेत्र हे पुणे महानगरपालिका, पुणे यांचेकडून मागणी करण्यात आलेले क्षेत्र महाराष्ट्र शासनाचे राजपत्र दिनांक ३१.०८.२०२० यामध्ये "जैवविविधता वारसा क्षेत्र" म्हणून घोषित करण्यात आले असल्याने सदर ३० गुंठे जागा जैवविविधता वारसा क्षेत्राच्या अंतर्गत येत असल्याने सदर क्षेत्राचे संवर्धन व जतन करणे आवश्यक असल्याने, सदरील क्षेत्र महानगरपालिका, पुणे यांना उपलब्ध करून देण्याचा प्रस्ताव विद्यापीठ कार्यकारी परिषदेने अमान्य केला आहे.

तदनंतर, सदरची जागा जायका प्रकल्पासाठी हस्तांतरित होण्यासाठी दि. ०४.१२.२०२३ रोजी मा.सचिव, वन विभाग, महाराष्ट्र शासन, मा. सचिव, जैव विविधता मंडळ, पुणे महानगरपालीकेचे संबंधीत प्रतिनिधी आणि विभागीय कृषि संशोधन केंद्राचे संबंधीत अधिकारी यांचेमध्ये आभासी पद्धतीने झालेल्या बैठकीत सदरच्या जागेसाठी सुधारित प्रस्ताव मा.सचिव, जैव विविधता मंडळ यांचे परवानगीने पुणे महानगरपालीकेने सादर करावा असे मा.सचिव, वन विभाग, महाराष्ट्र शासन यांनी सुचविले. तरी पुणे महानगर पालिकेकडून याबाबत योग्य त्या मार्गाने प्रस्ताव सादर करण्यात येवून त्यास जैव विविधता मंडळ यांचेकडून मान्यता मिळणेबाबत आपल्या स्तरावरून योग्य ती मान्यता मिळणेविषयी प्रयत्न झाल्यास अधिक उपयुक्त होईल अशी विनंती आहे. या बाबत मान्यता मिळाल्यास सदर प्रस्ताव तात्काळ विद्यापीठाच्या कार्यकारी परिषद व कृषि परिषदेस मान्यतेस्तव सादर करण्यात येईल.

तरी उपरोक्त विषयासंदर्भात पुणे मनपा कडून आपले मार्गदर्शनाद्वारे आवश्यक ती मान्यता प्राप्त होणेविषयी कार्यवाही करणेबाबत आदरपूर्वक विनंती करण्यात येत आहे. कृपया.

आपला विश्वासू
(सही)
विठ्ठल शिर्के
(कुलसचिव)
म.फु.कृ.वि., राहुरी.

प्रत माहितीसाठी

१. मा. संशोधन संचालक, म.फु.कृ.वि., राहुरी यांना सविनय सादर
२. स्वीय सहाय्यक, मा.कुलगुरू , म.फु.कृ.वि., राहुरी यांना माहितीसाठी
३. सहयोगी संशोधन संचालक, वि.कृ.सं.केंद्र, गणेशखिंड, पुणे यांना माहिती तथा योग्य त्या कार्यवाहीसाठी

Chilale
29/2/2024
महापालिका आयुक्त कार्यालय

Government of Maharashtra

Mahatma Phule Krishi Vidyapeeth, Rahuri

Office – Deputy Registrar (Administration)

Mahatma PhuleKrishiVidyapeeth, Rahuri

Telephone No.: 02426-241366 / 243229

E-mail: dradmnmpky@rediffmail.com

Address: Central Campus, Administrative Building,

Mahatma PhuleKrishiVidyapeeth, Rahuri,

TalukaRahuri, District Ahmednagar – 413 722

No.: Administration/Astha/Pune Municipal Corporation–JICA/21/2024

Date: 21/02/2024

To,

The Hon’ble Commissioner,

Pune Municipal Corporation,

Pune

Subject: Regarding making available 30 Gunthas area from Survey No. 25 of the Divisional Agricultural Research Centre, Ganeshkhind, Pune for STP

(Sewage Treatment Plant) to Pune Municipal Corporation, Pune.

Respected Sir,

A proposal was received from Pune Municipal Corporation for construction of a Sewage Treatment Plant of 10 Million Litres per Day (MLD) capacity under the National River Conservation Scheme for controlling pollution of the Mula-Mutha River (JICA Project) within 30 Gunthas land from Survey No. 25 of the Divisional Agricultural Research Centre, Ganeshkhind, Pune, and for making available the said 30 Gunthas land for the said purpose.

Regarding whether the said 30 Gunthas land proposed for the JICA Project should be transferred or not, a proposal was placed for approval before the meeting of the Executive Council of the University held on 28/03/2023. As per the said resolution, it was noted that the area demanded by Pune Municipal

Corporation, Pune, i.e. 30 Gunthas land for the STP (sewage treatment plant) from Survey No. 25 property at Ganeshkhind, Pune, has been declared as a Biodiversity Heritage Site under the Government of Maharashtra Gazette dated 31/08/2020. Since the said land falls under the Biodiversity Heritage Site, and conservation and protection of the said area is necessary, the Executive Council of the University has rejected the proposal to make the said land available to Pune Municipal Corporation, Pune.

Thereafter, for the purpose of transferring the said land for the JICA Project, a meeting was held through virtual mode on 04/12/2023 among the Hon’ble Secretary, Forest Department, Government of Maharashtra, the Hon’ble Secretary, Biodiversity Board, representatives of Pune Municipal Corporation, and concerned officers of the Divisional Agricultural Research Centre. In the said meeting, the Hon’ble Secretary, Forest Department, Government of Maharashtra suggested that Pune Municipal Corporation should submit a recommended proposal

for the said land with the permission of the Hon'ble Secretary, Biodiversity Board.

Therefore, if Pune Municipal Corporation submits the proposal through the appropriate channel and efforts are made at your level to obtain approval from the Biodiversity Board, it would be more useful. If approval is received in this matter, the said proposal will be immediately submitted for approval before the Executive Council and the Agricultural Council of the University.

Therefore, with reference to the subject mentioned above, you are respectfully requested to kindly carry out necessary action for obtaining the required approval through your guidance from Pune Municipal Corporation.

Vitthal Shirke

(Registrar)

Mahatma Phule Krishi Vidyapeeth, Rahuri

Copy for information:

(1) The Hon'ble Director of Research,

Mahatma PhuleKrishiVidyapeeth, Rahuri – submitted respectfully

(2) Personal Assistant to the Hon'ble Vice-Chancellor,

Mahatma PhuleKrishiVidyapeeth, Rahuri – for information

(3) Associate Director of Research,

Development Centre, Ganeshkhind, Pune – for information and necessary action

Annexure R7-XI 243

अधीक्षक अभियंता कार्यालय
मलनिःसारण विभाग (प्रकल्प)
पुणे महानगरपालिका
जा.क्र. - म.आ/मल (प्रकल्प) /2535
दिनांक - 30 AUG 2024

मा. कुलसचिव
महात्मा फुले कृषी विद्यापीठ,
राहुरी, जिल्हा अहमदनगर

विषय - मे. केंद्र शासन, जपान इंटर नॅशनल को-ऑपरेशन व पुणे महानगरपालिका यांचे संयुक्त विद्यमाने पुणे शहरात विविध ठिकाणी बांधण्यात येणाऱ्या मैलापाणी शुद्धीकरण केंद्रापैकी औंध स.नं. २५, गणेशखिंड येथील पुणे शहराचा शासनमान्य विकास आराखड्यामध्ये दर्शवलेले मैलापाणी शुद्धीकरण केंद्राचे आरक्षणापैकी ०.३० हेक्टर क्षेत्र पुणे महानगरपालिकेस आगाऊ हस्तांतरित करणे बाबत.

संदर्भ -
१. मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ, राहुरी यांच्याकडील जा.क्र. काव्य/जमीन/६३७/२०१९, दि. १५/११/२०१९ चे पत्र. (पृ.क्र. ६८)
२. मा. महापालिका आयुक्त, पुणे मनपा यांचे पत्र, जा.क्र. म.आ./पापू ६३८१, दि. ०५/११/२०१९. (पृ.क्र. ६६)
३. वृक्ष प्राधिकरण विभाग, पुणे मनपा यांची परवानगी जा.क्र. वृ.प्रा.जा./५१०७, दि. १८/१०/२०२२. (पृ.क्र. ६४)
४. मा. सहयोगी संशोधन संचालक, विभागीय कृषी संशोधन केंद्र, औंध, पुणे यांचेकडील जा.क्र. ससंसं/विकृसंके/स्थापत्य विभाग/५०/२०२२, दि. १२/०४/२०२२. (पृ.क्र. ६०)
५. अधीक्षक अभियंता, मलनिःसारण प्रकल्प विभाग (प्रकल्प) यांचे कार्यालयाकडील पत्र जा.क्र. २१९९, दि. १६/०२/२०२३. (पृ.क्र. ५२)
६. मा. सहयोगी संशोधन संचालक, विभागीय कृषी संशोधन केंद्र, औंध, पुणे यांचेकडील जा.क्र. ससंसं/विकृसंके/जागा उपलब्ध/२३७२/२०२३, दि. २३ फेब्रु. २०२३. (पृ.क्र. ५०)
७. मा. सहयोगी संशोधन संचालक, विभागीय कृषी संशोधन केंद्र, औंध, पुणे यांचेकडील जा.क्र. ससंसं/विकृसंके/स्थापत्य विभाग/२४९/२०२३, दि. ३० मे २०२३ (पृ.क्र. ४८).
८. मा. महाराष्ट्र शासन महसूल व वनविभाग क्र. बैठक/१०२३/प्र.क्र. २८२/फ-१, दि. ०३/०१/२०२४ (पृ.क्र. ३६).
९. मा. प्रधान मुख्य वनसंरक्षक तथा सदस्य सचिव महाराष्ट्र राज्य नागपूर यांच्याकडेपत्र जा.क्र. मराजैवविमं/गणेशखिंड/कक्ष-३/९७०/२०२३-२४ नागपूर ४४० ००१, दि. १९/०३/२०२४. (पृ.क्र. १८)
१०. मा. सचिव, भारत सरकार, जल शक्ती मंत्रालय, जल संसाधन नदी विकास और गंगा संरक्षण विभाग यांचेकडील पत्र जा.क्र. D.O. No. J27017/3/2012-NRCD-II, दिनांक ०५/०२/२०२४ (पृ.क्र. २२).

3/9/24

REGISTRAR'S OFFICE * MPKV., RAHURI * PAR Dt.

०५/०९/२४
आवक/जावक लिपीक
महाराष्ट्र कृषी शिक्षण व संशोधन परिषद,
१३२/ब, भांबुर्डा, भोसलेनगर, पुणे
पिन.४११००७.

4/9/2024
मंत्री, कृषी यांचे कार्यालय
महाराष्ट्र शासन
मंत्रालय, मुंबई ४०० ०३२

११. मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ राहुरी यांचे पत्र जा.क्र. प्रशासन/आस्था/पुणे मनपा-जायका/२७/२०२४, दिनांक २१/०२/२०२४. (पृ.क्र. २८)
१२. महाराष्ट्र राज्य जैव विविधता मंडळ, नागपूर यांचे पत्र, जा.क्र. मराजैविमं/गणेशखिंड/कक्ष-३/३१८/२०२४-२५ दि. ११/०७/२०२४. (पृ.क्र. १२)
१३. अधीक्षक अभियंता, मलनिःसारण विभाग प्रकल्प, पुणे मनपा यांची मा. रजिस्टार, महात्मा फुले कृषी विद्यापीठ, राहुरी यांचे दालनात दि. २०/०८/२०२४ रोजी झालेली बैठक.

महोदय,

मिनिस्ट्री ऑफ इन्व्हायरमेंट, फॉरेस्ट ॲण्ड क्लायमेट चेंज, केंद्र शासन, जपान इंटर नॅशनल कोऑपरेशन एजन्सी (जायका) व पुणे महानगरपालिका यांच्या संयुक्त विद्यमाने पुणे शहरात नदी सुधार प्रकल्पांतर्गत ११ ठिकाणी मैलापाणी शुद्धीकरण केंद्र बांधण्यात येत आहेत. पुणे महानगरपालिकेकडील र.रु. ९९०.२६ कोटीच्या प्रकल्प आराखड्यास केंद्र शासनाकडून दि. १४/०१/२०१६ रोजी मंजुरी मिळाली असून जपान सरकारच्या (जायका) अर्थसहाय्याने प्रकल्प रकमेच्या ८५% रकमेचे अनुदान प्राप्त होणार आहे. यामध्ये केंद्र शासनाचा हिस्सा (अनुदान) ८५% म्हणजेच र.रु. ८४१.७२ कोटी व पुणे महानगरपालिकेचा हिस्सा १५% म्हणजेच र.रु. १४८.५४ कोटी इतका आहे. उपरोक्त मंजुरी प्राप्त होताना केलेल्या त्रिपक्षीय करारनाम्यामध्ये अटॅचमेंट क्र. १८ नुसार बोटॅनिकल गार्डन येथे प्रस्तावित असलेल्या १० एम.एल.डी. क्षमतेच्या मैलापाणी शुद्धीकरण प्रकल्पाच्या प्रारूप नकाशाचा देखील समावेश करण्यात आलेला आहे.

सदर प्रकल्पाच्या कामाचे कार्यादेश जा.क्र. ३७३७, दि. ०३/०३/२०२२ अन्वये मे. एनव्हायरो कंट्रोल तोशिबा वॉटर सोल्युशन (जे.व्ही.) यांना देण्यात आले असून सदर कामाचा कालावधी मार्च २०२५ पर्यंत आहे. या प्रकल्पांतर्गत १० ठिकाणी मैलापाणी शुद्धीकरण केंद्र बांधण्याचे काम सुरू असून उर्वरीत १० एम.एल.डी. क्षमतेचा बोटॅनिकल गार्डन मैलापाणी शुद्धीकरण केंद्राचे काम सुरू करण्यासाठी प्राप्त ना-हरकत पत्रानुसार सदर ठिकाणी १० एम.एल.डी. क्षमतेचा प्रकल्प उभारण्याची कामे सुरू करण्यात आली असून यामध्ये प्रस्तावित क्षेत्राचे डिझाईन, ड्रॉईंग, टोपोग्राफि सर्व्हे, जिओ टेक्निकल इंव्हेस्टिंगेशन, लेआऊट, बीईपी व साईट इस्टॅब्लिशमेंटचे काम पूर्ण झाले आहे. तथापि संदर्भ क्र. ६ च्या पत्रान्वये मा. सहयोगी संशोधन संचालक, विभागीय कृषी संशोधन केंद्र, पुणे यांनी सद्यःस्थितीत या केंद्राच्या ३३.०१ हेक्टर हे क्षेत्र महाराष्ट्र शासनाच्या राजपत्रामध्ये जैवविविधता क्षेत्र म्हणून घोषित करण्यात आले असल्याने सदर प्रक्षेत्राची जमीन जायका प्रकल्पासाठी हस्तांतरीत करता येणार नसल्याचे कळविले आहे. त्यानंतर सदरचे काम बंद ठेवण्यात आले आहे.

पुणे, औंध, सर्व्हे नं. २५ येथील महात्मा फुले कृषी विद्यापीठाच्या बोटॅनिकल गार्डन येथे पुणे शहराच्या शासनमान्य विकास आराखड्यामध्ये मैलापाणी शुद्धीकरण प्रकल्पासाठी (SW3) १.६०६ हेक्टर व जोडरस्त्यासाठी ०.२५८ हेक्टर असे एकूण १.८६४ हेक्टर आरक्षित क्षेत्र आहे. त्यापैकी सुमारे २५ गुंठे क्षेत्र पुणे मनपाचे ताब्यात असून त्यामध्ये मैलापाणी पंपिंग स्टेशन सन २००४ पासून कार्यान्वित आहे. सद्यःस्थितीत ह्या भागातील भौगोलिक स्थितीनुसार लोकसंख्येप्रमाणे प्रथम टप्प्यात १० एम.एल.डी. क्षमतेचा मैलापाणी शुद्धीकरण प्रकल्प बांधण्यात येणार आहे. त्याकरिता आरक्षित क्षेत्रापैकी ३० गुंठे अधिक क्षेत्र तुर्तास आवश्यक आहे.

सदर बाबत महात्मा फुले कृषी विद्यापीठ यांचे समवेत पुणे महानगरपालिकेतर्फे वेळोवेळी पत्रव्यवहार तसेच बैठका घेण्यात आल्या. त्यानुसार मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ, राहुरी, जिल्हा अहमदनगर यांनी संदर्भ क्र. १ अन्वये ३० गुंठे जागा आमच्या प्रकल्पासाठी **"हस्तांतरित करण्याचे बदल्यात शासन ठरवेल त्या दरानुसार निश्चित होणाऱ्या मोबदल्याच्या रकमेतून वजावट करून महापालिकेकडून सीमा भिंत व अंतर्गत रस्ते बांधणीचे काम करून घेण्याचे बदल्यात व शासन मान्यतेस अधीन राहून पुणे महापालिकेस उपलब्ध करून देणेस"**, ना-हरकत पत्र दिलेले आहे.

त्यास अनुसरून मा. महापालिका आयुक्त, पुणे यांनी संदर्भ क्र. २ अन्वये, **"वर उल्लेख केलेल्या जागेसाठी सीमाभिंत बांधणे व शासन निश्चित करेल त्यानुसार मोबदला असा दुहेरी मोबदला देता येणार नाही. संदर्भांकित पत्रान्वये मागणी केलेली कामे करून देणे शक्य आहे व त्याकामासाठी होणारा खर्च हा शासन जमीनीचा जो मोबदला निश्चित करेल त्यातून वजावट करण्यात येईल"**, असे कळविलेले आहे.

सदरचा प्रकल्प हा निकडीचा सार्वजनिक प्रकल्प (Vital Public Projects) आहे. तसेच सदर ठिकाणची बाधीत झाडे पुर्नरोपण करणे अथवा काढणे बाबत मा. अध्यक्ष, वृक्ष प्राधिकरण समिती यांची संदर्भ क्र. ३ अन्वये मान्यता प्राप्त झालेली आहे. सदरचा प्रकल्प हा पर्यावरणपूरक प्रकल्प असून मैलापाणी शुद्धीकरण केंद्र कार्यान्वीत झाल्यानंतर बोटॅनिकल गार्डनसाठी खत तसेच पाणी उपलब्ध होणार आहे. मुळा-मुठा नदीच्या प्रदूषणाबाबत मे. नॅशनल ग्रीन ट्रॅब्युनल मध्ये पुणे महानगरपालिके विरूद्ध दावा चालू असून सदर प्रकल्प राबविल्याने नदीचे प्रदूषण कमी होणेस मदत होणार आहे.

औंध स.नं. २५ येथील मिळकतीमधील मैलापाणी शुद्धीकरण केंद्रासाठी पुणे महानगरपालिका यांना जागा उपलब्ध करून देणे कामी विभागीय कृषी संशोधन केंद्र यांनी संदर्भ क्र. ४ अन्वये विविध विकास कामे करण्याबाबत कळविले होते. त्याअनुषंगाने पूर्वगणन पत्रक तयार करण्यात आले असता सदर मिळकतीच्या (३० गुंठे) क्षेत्राच्या मूल्यांकनाच्या रकमे इतकी विकास कामे (म्हणजेच र.रू. ५.१० कोटी) करण्यास मा. महापालिका आयुक्त यांनी ६/९८२, दि. १४/०२/२०२३ अन्वये मान्यता दिलेली आहे. तसेच याबाबत मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ, राहुरी यांना संदर्भ क्र. ५ अन्वये कळविण्यात आले आहे.

औंध स.नं. २५, बोटॅनिकल गार्डन हे क्षेत्र महाराष्ट्र शासनातर्फे जैवविविधता वारसा क्षेत्र घोषित केलेले असल्याने उपरोक्त आरक्षित क्षेत्र पुणे महानगरपालिकेस हस्तांतरीत करण्यास महात्मा फुले कृषी विद्यापीठाच्या कार्यकारी परिषदेने सदरबाबत संदर्भ क्र. ७ अन्वये ठराव करून जागा हस्तांतरीत न-करणेस मान्यता दिल्याने काम थांबले आहे. सदरच्या ठरावामध्ये **यासंदर्भात महाराष्ट्र जैव विविधता मंडळ, नागपूर यांचे मार्गदर्शन घेणे अत्यावश्यक वाटते,** असे नमूद केले आहे.

वास्तविकतः उपरोक्त ठिकाणी पुणे मनपाकडे हस्तांतरीत २५ गुंठे क्षेत्रामध्ये सन २००४ पासून मैलापाणी पंपिंग स्टेशन कार्यरत आहे. सन २०२० मध्ये जैवविविधता मंडळा मार्फत बोटॅनिकल गार्डन हे जैवविविधता वारसा क्षेत्र घोषित करताना याठिकाणी पुणे शहराच्या शासन मान्य विकास आराखड्यामध्ये SW3 व त्यास १२ मी. रूंदीचा डी.पी. जोडरस्ता एकूण सुमारे १.८६४ हे. क्षेत्र आरक्षित असल्याने, कमिटेड डेव्हलपमेंट म्हणून हे क्षेत्र वगळणे आवश्यक होते. तथापि अनावधानाने तसे झालेले नाही. त्यामुळे हे क्षेत्र पुणे मनपाच्या प्रकल्पासाठी पुणे मनपाकडे हस्तांतरीत होणेकामी अडचणी निर्माण झालेल्या आहेत.

कार्यकारी परिषद, महात्मा फुले कृषी विद्यापीठ, राहुरी यांच्या संदर्भ क्र. ७ च्या ठरावानुसार प्रस्तावित पुणे औंध, स.नं. २५ गणेशखिंड येथील बोटॅनिकल गार्डन येथील मैलापाणी शुद्धीकरण केंद्राची आरक्षित जागा जैवविविधता

वारसा क्षेत्रामधून वगळणे करीता महाराष्ट्र राज्य जैवविविधता मंडळ यांच्याकडे पाठपुरावा केला असता मा. प्रधान मुख्य वनसंरक्षक तथा सदस्य सचिव महाराष्ट्र राज्य जैवविविधता मंडळ, यांनी तत्त्वतः मान्यता दिली असून यासाठी महात्मा फुले कृषी विद्यापीठ, राहुरी यांच्याकडील कार्यकारी परिषद इ. यांची मान्यता प्राप्त होणे अत्यावश्यक आहे.

सदर प्रकल्पास विलंब होत असल्याने मा. जलशक्ती मंत्रालय यांच्याकडून वारंवार पाठपुरावा होत आहे. याबाबत केंद्र शासनाकडील मा. सचिव, जलशक्ती मंत्रालय, भारत सरकार यांनी मा. मुख्य सचिव, महाराष्ट्र शासन यांना अवगत केले आहे. याकामास होणाऱ्या विलंबामुळे केंद्रशासनामार्फत तीव्र नाराजी व्यक्त होत असून सदरचा प्रकल्प मुदतीमध्ये पूर्ण होणे आवश्यक आहे. उपरोक्त प्रकल्प पूर्णत्वास येण्यास उशीर होणार असल्याकारणाने प्रकल्पाच्या खर्चात मोठ्याप्रमाणात वाढ होण्याची शक्यता असून त्याचा आर्थिक भार पुणे मनपावर पर्यायाने नागरिकांवर पडणार आहे.

त्यामुळे सदरचे आरक्षित क्षेत्र जैवविविधता वारसा क्षेत्रामधून वगळणेबाबत पुणे महानगरपालिकेमार्फत पाठपुरावा करण्यात आला असता मा. प्रधान सचिव (वने), महाराष्ट्र राज्य मंत्रालय, मुंबई यांनी ***याकरिता आवश्यकता असल्यास शुद्धीकरण केंद्र प्रस्तावित असलेल्या क्षेत्राची वन विभाग व विद्यापीठ यांचे प्रतिनिधींच्या उपस्थितीत स्थळपाहणी करून सदर वारसा क्षेत्राच्या अधिसूचनेमध्ये आवश्यक सुधारणा करण्याबाबतचा परिपूर्ण प्रस्ताव संबंधित यंत्रणेने महाराष्ट्र राज्य जैवविविधता मंडळामार्फत सादर करावा***, असे निर्देश दिलेले आहेत. त्याअनुषंगाने पुणे वनविभागाचा स्थळपाहणीचा अहवाल सोबत जोडून संपूर्ण प्रस्ताव उपरोक्त नुसार सादर केलेला असून त्या अनुषंगाने मा. प्रधान मुख्य वनसंरक्षक तथा सदस्य सचिव महाराष्ट्र राज्य जैवविविधता मंडळ, नागपूर यांनी ना-हरकत पत्र मा. प्रधान सचिव (वने), महसूल व वनविभाग, मंत्रालय, मुंबई यांच्याकडे संदर्भ क्र. ९ अन्वये सादर केलेले आहे त्यानुसार महसूल व वनविभागामार्फत कार्यवाही सुरू आहे.

सदर प्रकरणी मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ, राहुरी यांनी संदर्भ क्र. ११ अन्वये, **"सदरच्या जागेसाठी सुधारित प्रस्ताव मा. सचिव, जैव विविधता मंडळ यांचे परवानगीने पुणे महानगरपालिकेने सादर करवा असे मा. सचिव, वन विभाग, महाराष्ट्र शासन यांनी सुचविले. तरी पुणे महानगर पालिकेकडून याबाबत योग्य त्या मार्गाने प्रस्ताव सादर करण्यात येवून त्यास जैव विविधता मंडळ यांचेकडून मान्यता मिळणेबाबत आपल्या स्तरावरून योग्य ती मान्यता मिळणे विषयी प्रयत्न झाल्यास अधिक उपयुक्त होईल, अशी विनंती आहे. याबाबत मान्यता मिळाल्यास सदर प्रस्ताव तात्काळ विद्यापीठाच्या कार्यकारी परिषद व कृषि परिषदेस मान्यतेस्तव सादर करण्यात येईल,"** असे कळविले आहे.

त्याचप्रमाणे संदर्भ क्र. १२ अन्वये मा. प्रधान मुख्य वनसंरक्षक तथा सदस्य सचिव, महाराष्ट्र राज्य, जैवविविधता मंडळ, नागपूर यांनी **"दि. १९/०१/२०२४ ला झालेल्या संयुक्त पाहणीनुसार सदरहू क्षेत्र मैलापाणी शुद्धीकरण केंद्राकरीता महानगरपालिकेला हस्तांतरीत करणेबाबतचा योग्य तो निर्णय आपल्या स्तरावर घेण्यास विनंती आहे. निर्णय घेतल्यानंतर त्याची एक प्रत या कार्यालयास पाठविल्यास त्याप्रमाणे शासनाकडे सुधारित प्रस्ताव पाठविण्यास तजबीज आहे,"** असे मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ यांना कळविलेले आहे.

उपरोक्त बाबत मा. रजिस्टार, महात्मा फुले कृषी विद्यापीठ, राहुरी यांचे समवेत दि. २०/०८/२०२४ रोजी राहुरी येथे त्यांचे दालनात झालेल्या बैठकीमध्ये चर्चा केल्यानुसार संदर्भ क्र. १३ अन्वये महात्मा फुले कृषी विद्यापीठ, राहुरी यांच्याकडील कार्यकारी परिषद यांचे ठरावात नमूदनुसार जैव विविधता मंडळाने उपरोक्त आरक्षित क्षेत्र जैव विविधता वारसा क्षेत्रामधून वगळणे कामी तत्वतः मान्यता दिलेली असल्याने ह्या क्षेत्राचे शासन ॲग्रीकल्चरल ॲक्ट मधील

239

कलम ३/३ नुसार आगाऊ हस्तांतरण करण्याची प्रक्रिया करणेकामी महापालिकेने प्रस्ताव सादर करणेचे ठरले त्यानुसार सदर प्रस्ताव सादर करीत आहोत.

तरी वरील बाबींचे अवलोकन होऊन औंध स.नं. २५, गणेशखिंड येथील बोटॅनिकल गार्डन येथे पुणे शहराच्या शासनमान्य विकास आराखड्यामध्ये दर्शविलेले मैलापाणी शुद्धीकरण केंद्रासाठी आरक्षित क्षेत्र पुणे महानगरपालिकेस हस्तांतरीत करणेकामी शिफारशीचा ठराव कार्यकारी परिषदेकडून करून त्यापैकी आवश्यक ०.३० हे. क्षेत्र ॲग्रीकल्चरल ॲक्ट मधील कलम ३/३ नुसार आगाऊ ताबा पुणे महानगरपालिकेस मिळणेस विनंती आहे. तसेच १२ मी. डी.पी. रस्त्याचे ०.२५८ हे. क्षेत्राचा आगाऊ ताबा देणेबाबत कार्यकारी परिषद, महात्मा फुले कृषी विद्यापीठ, राहुरी यांची मान्यता मिळणेबाबत पुढील कार्यवाही होणेस विनंती आहे.

तसेच सदर क्षेत्राचे होणारे मूल्यांकनानुसार येणाऱ्या रक्कमेपर्यंत उपरोक्त ठिकाणी करावयाच्या विकास कामांचा प्राधान्यक्रम पुणे महापालिकेस कळविल्यास पुढील कार्यवाही तातडीने करणे सोयीचे होईल.

मा.स. कळावे;

डॉ. राजेन्द्र ब भोसले
महापालिका आयुक्त
पुणे महानगरपालिका

प्रत – १. मा. सचिव, कृषी विभाग,
महाराष्ट्र शासन, मंत्रालय,
मादाम कामा रोड, मुंबई ४०० ०३२

२. मा. महासंचालक
एम.सी.ए.ई.आर.
महाराष्ट्र शासन, मंत्रालय,
मादाम कामा रोड, मुंबई ४०० ०३२

यांचेकडे आदेशार्थ सविनय सादर...

Office of the Superintending Engineer

Sewerage Department (Project)

Pune Municipal Corporation

Ref. No. – Ma.Aa./Sewerage (Project) (2535

Date: 30 AUG 2024

To,

The Hon. Registrar

Mahatma PhuleKrushiVidyapeeth,

Rahuri, District Ahmednagar

Subject:

Regarding advance transfer of 0.30 hectare area to Pune Municipal Corporation from the reservation of Sewage Treatment Plant shown in the Government-sanctioned Development Plan of Pune City, at Aundh, Survey No. 25, Ganeshkhind, being one of the Sewage Treatment Plants being constructed at various

locations in Pune City jointly by the Central Government, Japan International Cooperation Agency, and Pune Municipal Corporation.

Reference:

(1) Letter of the Hon. Registrar, Mahatma PhuleKrushiVidyapeeth, Rahuri, Ref. No. Ka.Vya./Land/637/2019, dated 15/11/2019. (Page No. 68)

(2) Letter of the Hon. Municipal Commissioner, Pune Municipal Corporation, Ref. No. Ma.Aa./Paapu/6381, dated 05/11/2019. (Page No. 66)

(3) Permission of the Tree Authority Department, Pune Municipal Corporation, Ref. No. Vru.Pra.Ja./5107, dated 18/10/2022. (Page No. 64)

(4) Letter of the Hon. Associate Research Director, Divisional Agricultural Research Centre, Aundh, Pune, Ref. No. Sarsars/Vikrusranke/Architecture Department/50/2022, dated 12/04/2022. (Page No. 60)

(5) Letter from the Office of the Superintending Engineer, Sewerage Project Department (Project), Ref. No. 2199, dated 16/02/2023. (Page No. 52)

(6) Letter of the Hon. Associate Research Director, Divisional Agricultural Research Centre, Aundh, Pune, Ref. No. Sansars/Vikrusranke/Land Availability/2372/2023, dated 23 February 2023. (Page No. 50)

(7) Letter of the Hon. Associate Research Director, Divisional Agricultural Research Centre, Aundh, Pune, Ref. No. Sansan/Vikrusranke/Architecture Department/249/2023, dated 30 May 2023. (Page No. 48)

(8) Government of Maharashtra, Revenue and Forest Department, Ref. No. Meeting/1023/Pr.No. 282/F-1, dated 03/01/2024. (Page No. 36)

(9) Letter to the Hon. Principal Chief Conservator of Forests and Member Secretary, Maharashtra State, Nagpur, Ref. No. MarajaiViman/Ganeshkhind/Cell-

3/970/2023-24, Nagpur-440001, dated 19/03/2024. (Page No. 18)

(10) Letter of the Hon. Secretary, Government of India, Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation, Ref. No. D.O. No. J27017/3/2012-NRCD-II, dated 05/02/2024. (Page No. 22)

(11) Letter of the Hon. Registrar, Mahatma PhuleKrushiVidyapeeth, Rahuri, Ref. No. Administration/Aastha/Pune Municipal Corporation-JICA/27/2024, dated 21/02/2024. (Page No. 28)

(12) Letter of the Maharashtra State Biodiversity Board, Nagpur, Ref. No. MarajaiViman/Ganeshkhind/Cell-3/318/2024-25, dated 11/07/2024. (Page No. 12)

(13) Meeting held on 20/08/2024 in the chamber of the Hon. Registrar, Mahatma Phule Krushi Vidyapeeth, Rahuri, with the Superintending Engineer, Sewerage Project Department, Pune Municipal Corporation.

Sir,

Under the River Improvement Project, the Ministry of Environment, Forest and Climate Change, Government of India, Japan International Cooperation Agency (JICA), and Pune Municipal Corporation are jointly constructing Sewage Treatment Plants at 11 locations in Pune City. The project plan amounting to ₹990.26 crores submitted by Pune Municipal Corporation was approved by the Central Government on 14/01/2016, and 85% of the project cost is to be funded by the Government of Japan (JICA). Accordingly, the Central Government's share (grant) is 85%, i.e., ₹841.72 crores, and Pune Municipal Corporation's share is 15%, i.e., ₹148.54 crores. As per Attachment No. 18 of the tripartite agreement executed at the time of granting approval, the conceptual layout of the proposed 10 MLD capacity Sewage Treatment Plant at the Botanical Garden has also been included.

The work order for the said project has been issued vide Ref. No. 3737 dated 03/03/2022 to M/s Enviro Control Toshiba Water Solution (JV), and the stipulated completion period of the said work is up to March 2025. Under this project, construction of Sewage Treatment Plants at 10 locations is in progress. For commencement of the remaining 10 MLD capacity Botanical Garden Sewage Treatment Plant, on the basis of the No Objection Certificate received, work for establishment of the 10 MLD capacity project at the said location was initiated. The design, drawings, topographic survey, geotechnical investigation, layout, BEP, and site establishment works for the proposed area have been completed.

However, vide Reference No. (6), the Hon. Associate Research Director, Divisional Agricultural Research Centre, Pune, informed that the existing 33.01 hectare area of the said centre has been declared as a Biodiversity Heritage Area in the Maharashtra Government Gazette, and therefore, the land of the

said farm cannot be transferred for the JICA project. Consequently, the said work has been stopped.

At Aundh, Pune, Survey No. 25, at the Botanical Garden of Mahatma PhuleKrushiVidyapeeth, an area of 1.606 hectares has been reserved for the Sewage Treatment Plant (SW3) and 0.258 hectares for the approach road, thus totaling 1.864 hectares, as shown in the Government-sanctioned Development Plan of Pune City. Out of this, approximately 25 gunthas area is already in possession of Pune Municipal Corporation, wherein a sewage pumping station has been operational since the year 2004. As per the present geographical conditions of this area and the population, a 10 MLD capacity Sewage Treatment Plant is proposed to be constructed in the first phase. For that purpose, an additional 30 gunthas area from the reserved land is presently required.

Accordingly, Pune Municipal Corporation has, from time to time, carried out correspondence and held

meetings with Mahatma PhuleKrushiVidyapeeth in this regard. As per the same, the Hon. Registrar, Mahatma PhuleKrushiVidyapeeth, Rahuri, District Ahmednagar, vide Reference No. (1), has issued a No Objection Certificate stating that in lieu of transferring 30 gunthas of land for our project, and subject to Government approval, Pune Municipal Corporation may be made available the said land in exchange for carrying out construction of the boundary wall and internal roads by the Municipal Corporation, with the cost thereof being adjusted against the compensation amount to be determined by the Government.

Accordingly, the Hon. Municipal Commissioner, Pune, vide Reference No. (2), has informed that for the said land, dual compensation in the form of both boundary wall construction and monetary compensation as determined by the Government cannot be granted; however, the works demanded vide the referred letter can be carried out, and the expenditure incurred thereon shall be adjusted against

the compensation amount determined by the Government for the said land.

The said project is an urgent public project (Vital Public Project). Further, permission has been obtained from the Hon. Chairman, Tree Authority Committee, vide Reference No. (3), regarding transplantation or removal of affected trees at the said site. The project is environment-friendly in nature, and after the Sewage Treatment Plant becomes operational, manure as well as water will be available for the Botanical Garden. A case regarding pollution of the Mula-Mutha River is presently pending against Pune Municipal Corporation before the National Green Tribunal, and implementation of this project will help in reducing river pollution.

For making land available to Pune Municipal Corporation for the Sewage Treatment Plant at Aundh, Survey No. 25, the Divisional Agricultural Research Centre, vide Reference No. (4), had informed regarding carrying out various development works. Accordingly, when a preliminary estimate was

prepared, the Hon. Municipal Commissioner, vide order No. 6/982 dated 14/02/2023, granted approval for carrying out development works equivalent to the valuation amount of the said land (30 gunthas), i.e. ₹5.10 crores. The same was also communicated to the Hon. Registrar, Mahatma PhuleKrushiVidyapeeth, Rahuri, vide Reference No. (5).

As the Aundh, Survey No. 25, Botanical Garden area has been declared as a Biodiversity Heritage Area by the Government of Maharashtra, the Executive Council of Mahatma PhuleKrushiVidyapeeth, vide Reference No. (7), passed a resolution not to transfer the said land to Pune Municipal Corporation, and therefore the work was stopped. In the said resolution, it has been mentioned that it is essential to obtain guidance from the Maharashtra State Biodiversity Board, Nagpur.

In fact, in the area of 25 gunthas already transferred to Pune Municipal Corporation at the said site, a sewage pumping station has been operational since the year 2004. While declaring the Botanical Garden as a

Biodiversity Heritage Area in the year 2020, since an area of about 1.864 hectares (SW3 reservation and 12-metre wide DP access road) was already reserved in the Government-sanctioned Development Plan of Pune City, the said area ought to have been excluded as a committed development. However, this was inadvertently not done, resulting in difficulties in transferring the said land to Pune Municipal Corporation for the project.

As per the resolution of the Executive Council of Mahatma PhuleKrushiVidyapeeth, Rahuri, vide Reference No. (7), follow-up was carried out with the Maharashtra State Biodiversity Board for exclusion of the reserved land for the proposed Sewage Treatment Plant at Aundh, Survey No. 25, Ganeshkhind, from the Biodiversity Heritage Area. Accordingly, the Hon. Principal Chief Conservator of Forests and Member Secretary, Maharashtra State Biodiversity Board, has granted in-principle approval, subject to obtaining approval of the Executive Council of Mahatma PhuleKrushiVidyapeeth, Rahuri, etc.

Due to delay in the project, repeated follow-ups are being made by the Ministry of Jal Shakti. In this regard, the Hon. Secretary, Ministry of Jal Shakti, Government of India, has apprised the Hon. Chief Secretary, Government of Maharashtra. Owing to the delay, strong displeasure has been expressed by the Central Government, and it is essential that the project be completed within the stipulated time. If the project completion is delayed, there is a strong possibility of substantial escalation in project cost, the financial burden of which will fall upon Pune Municipal Corporation and, consequently, upon the citizens.

Accordingly, when Pune Municipal Corporation pursued the matter for exclusion of the reserved area from the Biodiversity Heritage Area, the Hon. Principal Secretary (Forests), Government of Maharashtra, Mantralaya, Mumbai, issued instructions that, if required, a joint site inspection in the presence of representatives of the Forest Department and the University be conducted, and a comprehensive proposal for making necessary

amendments in the notification of the Heritage Area be submitted through the Maharashtra State Biodiversity Board. Accordingly, along with the site inspection report of the Pune Forest Department, a complete proposal has been submitted, and pursuant thereto, the Hon. Principal Chief Conservator of Forests and Member Secretary, Maharashtra State Biodiversity Board, Nagpur, has submitted a No Objection Certificate to the Hon. Principal Secretary (Forests), Revenue and Forest Department, Mantralaya, Mumbai, vide Reference No. (9). Action in this regard has been initiated by the Revenue and Forest Department.

In this matter, the Hon. Registrar, Mahatma PhuleKrushiVidyapeeth, Rahuri, vide Reference No. (11), has informed that as suggested by the Hon. Secretary, Forest Department, Government of Maharashtra, Pune Municipal Corporation should submit a revised proposal with the permission of the Hon. Secretary, Biodiversity Board. If efforts are made at your level to obtain approval from the

Biodiversity Board, it would be more useful. Upon receipt of such approval, the proposal will be immediately submitted for approval to the Executive Council and Agricultural Council of the University.

Similarly, vide Reference No. (12), the Hon. Principal Chief Conservator of Forests and Member Secretary, Maharashtra State Biodiversity Board, Nagpur, has informed the Hon. Registrar, Mahatma PhuleKrushiVidyapeeth, that as per the joint inspection conducted on 19/01/2024, an appropriate decision regarding transfer of the said land to the Municipal Corporation for the Sewage Treatment Plant may be taken at your level, and after taking such decision, a copy thereof be forwarded to this office so that a revised proposal may be submitted to the Government accordingly.

Further, as discussed in the meeting held on 20/08/2024 in the chamber of the Hon. Registrar, Mahatma PhuleKrushiVidyapeeth, Rahuri, vide Reference No. (13), since the Biodiversity Board has granted in-principle approval for exclusion of the said

reserved area from the Biodiversity Heritage Area as mentioned in the resolution of the Executive Council, it was decided that Pune Municipal Corporation shall submit a proposal for advance transfer of the said land under Section 3(3) of the Agricultural Act. Accordingly, the present proposal is being submitted.

Therefore, after due consideration of the above facts, it is requested that a resolution be passed by the Executive Council recommending transfer of the land reserved for the Sewage Treatment Plant shown in the Government-sanctioned Development Plan of Pune City at the Botanical Garden, Aundh, Survey No. 25, Ganeshkhind, to Pune Municipal Corporation, and that advance possession of the required 0.30 hectare area be granted to Pune Municipal Corporation under Section 3(3) of the Agricultural Act. Further, it is requested that necessary action be taken to obtain approval of the Executive Council of Mahatma PhuleKrushiVidyapeeth, Rahuri, for grant of advance possession of 0.258 hectare area reserved for the 12-metre DP road.

Further, if the priority list of development works to be carried out at the said site, up to the valuation amount of the said land, is communicated to Pune Municipal Corporation, it will facilitate expeditious further action.

Kindly take note.

Dr. Rajendra V. Bhosale

Municipal Commissioner

Pune Municipal Corporation

Copy to:

(1) The Hon. Secretary, Agriculture Department, Government of Maharashtra, Mantralaya, Madam Cama Road, Mumbai – 400 032.

(2) The Hon. Director General,

M.C.A.E.R., Government of Maharashtra,

Mantralaya, Madam Cama Road, Mumbai – 400 032,

for kind orders and necessary action.

Government of Maharashtra

Annexure R7-XII

अन्न बहु कुर्वीत तद् व्रतम्

सत्यमेव जयते

महाराष्ट्र शासन

महात्मा फुले कृषि विद्यापीठ

कार्यालय - विभागीय कृषि संशोधन केंद्र,

दुरध्वनी क्र. : ०२०-२५६९३७५०, २५६९७४६०
फॅक्स क्र. : ०२०-२५६९८७३४
ई मेल : zars_gkpune@rediffmail.com

पत्ता : औंध-खडकी रोड,
गणेशखिंड, पुणे-४११०६७.
(महाराष्ट्र)

जा.क्र.ससंसं/विकृसंकें/स्थापत्य विभाग/ 1117/२०२४,

दिनांक :- 23 OCT 2024

प्रति,

मा. अधिक्षक अभियंता,
मलनि:स्सारण विभाग *तथा*
प्रकल्प व्यवस्थापक, जायका प्रकल्प,
पुणे महानगरपालीका, पुणे.

विषय :- गणेशखिंड, पुणे येथील स.नं.२५ मिळकतीमधील एस.टी.पी.(मैला शुध्दीकरण केंद्र) साठी ०.३० हे. क्षेत्र पुणे महानगरपालीका, पुणे यांना उपलब्ध करुन देणे बाबत ...

महोदय,

विभागीय कृषि संशोधन केंद्र, गणेशखिंड, पुणे येथील सर्व्हे नं.२५ येथील ३० गुंठे जागेमध्ये राष्ट्रीय नदी संवर्धन योजनेअंतर्गत मुळा-मुठा नदीचे प्रदुषण नियंत्रित करणे (जायका प्रकल्प) अंतर्गत १०दशलक्ष लिटर (एमएलडी) एवढया क्षमतेचे मैला शुध्दीकरण केंद्र पुणे महानगरपालीका यांचेकडून बांधण्याचा प्रस्ताव व त्याकरीता ३० गुंठे जागा उपलब्ध करुन देणेसाठीचा प्रस्ताव मनपा, पुणे यांचेकडून प्रस्तावित आहे. त्याकरीता ३० गुंठ जागा उपलब्ध करुन देण्याचा प्रस्ताव मनपा, पुणे यांच्या पत्र क्र.२५५७/दिनांक १६/०३/२०२३ अन्वये प्राप्त झाला होता तथापी सदर ३० गुंठे क्षेत्र महाराष्ट्र शासनाचे राजपत्र दिनांक दिनांक ३१/८/२०२० "जैवविविधता वारसा क्षेत्र" म्हणून घोषित करण्यात आले असल्याने सदर क्षेत्राचे संवर्धन व जतन करणे आवश्यक असल्याने सदरील क्षेत्र महानगरपालीका, पुणे यांना उपलब्ध करुन देण्याच्या प्रस्ताव कार्यकारी परिषद ३३८ वी बैठकीमध्ये सर्वानुमते फेटाळण्यात आला होता.

तथापी, सदर क्षेत्राच्या अधिसूचनेमध्ये आवश्यक त्या सुधारणा करण्याबाबतचा सुधारीत प्रस्ताव मा. सचिव, जैवविविधता मंडळ यांचे परवानगीने पुणे मनपाने सादर करावा असे मा.सचिव, वनविभाग महाराष्ट्र शासन यांनी सुचविले तसेच कुलसचिव, मफुकृवि, राहुरी यांचे पत्र जा.क्र.का.व्य./जमिन/३२/२०२४, दिनांक २३/०२/२०२४ अन्वये तसेच तोंडी सूचनेनुसार गणेशखिंड, पुणे येथील सर्व्हे नं.२५ मधील ३० गुंठे क्षेत्र एस.टी.पी. मैला शुध्दीकरण केंद्रासाठी देण्याबाबत मा.उपमुख्यमंत्री, महाराष्ट्र राज्य यांचेशी कुलसचिव यांची चर्चा झाली असून सदर ३० गुंठे क्षेत्र पुणे मनपास देण्यासंदर्भात कार्यकारी परिषद मान्यतेसाठी पुन:श्च सादर करावा असे सुचविले होते. पुणे मनपा कडून याबाबत योग्य त्या मार्गाने प्रस्ताव सादर झाल्यास व त्यास जैवविविधता मंडळ यांचेकडून मान्यता मिळाल्यास सदर ३० गुंठे जागा शासन निश्चित करेल त्याप्रमाणे मूल्यांकणानुसार येणा-या मोबदल्यात विभागीय कृषि संशोधन गणेशखिंड, पुणे येथे प्रक्षेत्रास संरक्षक भिंत, अंतर्गत रस्ते इ. विकासकामे पुणे मनपा कडून करुन मिळावीत या अटी-शर्तीस सदर प्रस्तावाचे मान्यतेस अधिन राहून कार्यकारी

परिषदेच्या ३४१ व्या बैठकीत मार्गदर्शनासाठी सादर करण्यात आला. सदर प्रस्तावातील बाबींचा विचार करता खालील बाबींच्या पूर्ततेच्या अधिन राहून कार्यकारी परिषद, विभागीय कृषि संशोधन केंद्र, गणेशखिंड, पुणे येथील सर्व्हे नं.२५ मधील ०.३० गुंठे क्षेत्र हस्तांतरणाच्या सादर प्रस्तावास महाराष्ट्र कृषि विद्यापीठ अधिनियम १९८३ मधील कलम ३ (३) अन्वये महाराष्ट्र कृषि शिक्षण व संशोधन परिषदेमार्फत शासनाच्या मान्यतेकरीता शिफारस करण्यात आली आहे.

१) सदर ३० गुंठे क्षेत्राच्या अधिसूचनेमध्ये आवश्यक त्या सूचना करण्यात याव्यात व त्यास जैवविविधता मंडळ यांचेकडून मान्यता घेण्यात यावी.

२) सदरील मान्यतेनंतर ३० गुंठे जागा शासन निश्चित करेल त्याप्रमाणे मूल्यांकनानुसार येणा-या मोबदल्यात विभागीय कृषि संशोधन गणेशखिंड, पुणे येथे प्रक्षेत्रास संरक्षक भिंत, अंतर्गत रस्त व आवश्यकतेनुसार इतर विकास कामे पुणे मनपा कडून करुन मिळावीत.

वरील प्रमाणे ठराव कार्यकारी परिषद, म.फु.कृ.वि., राहुरी यांचे ३४१ व्या बैठकीत पारीत करण्यात आला आहे. सदर ठरावाची प्रत आपल्या माहितीसाठी सोबत जोडली आहे.

कळावे,

आपला विश्वासू,

सहयोगी संशोधन संचालक

<u>सोबत</u> :- *वरील प्रमाणे*

प्रत - मा. संशोधन संचालक, म.फु.कृ.वि., राहुरी यांना माहितीस्तव सविनय सादर.

मनपा: सारण विभाग (प्रकल्प)
पुणे महानगरपालिका
आवक क्र. 3078 दि. 29/10/24
जावक क्र. दि.

Mahatma PhuleKrushiVidyapeeth

Office – Divisional Agricultural Research Centre

Telephone No.: 020-25693750, 25697460

Fax No.: 020-25698734

E-mail: zars_gkpune@rediffmail.com

Address:

Aundh–Khadki Road, Ganeshkhind,

Pune – 411067 (Maharashtra).

Ref. No.: SASANSA/VIKRUSAKEN/Architecture Department/1117/2024

Date: 23 OCT 2024

To,

The Hon. Superintending Engineer,

Sewerage Department and Project Manager,

JICA Project,

Pune Municipal Corporation,

Pune.

Subject: Regarding making available 0.30 hectare area from Survey No. 25 at Ganeshkhind, Pune, for STP (Sewage Treatment Plant) to Pune Municipal Corporation, Pune.

Sir,

In respect of the proposal to construct a Sewage Treatment Plant of capacity 10 million litres (MLD) under the National River Conservation Scheme for controlling pollution of the Mula–Mutha River (JICA Project) by Pune Municipal Corporation, within the 30 gunthas land from Survey No. 25 at the Divisional Agricultural Research Centre, Ganeshkhind, Pune, and for making available 30 gunthas land for the said purpose, a proposal had been submitted by Pune Municipal Corporation. Accordingly, the proposal for making available 30 gunthas land was received vide Pune Municipal Corporation letter No. 2557 dated 16/03/2023. However, since the said 30 gunthas area was declared as a "Biodiversity Heritage Site" vide Maharashtra Government Gazette dated 31/08/2020, and as conservation and protection of the said area is

required, the proposal for making available the said area to Pune Municipal Corporation was unanimously rejected in the (338th) meeting of the Executive Council.

However, the Hon. Secretary, Forest Department, Government of Maharashtra, suggested that a revised proposal for making necessary amendments in the notification of the said area be submitted by Pune Municipal Corporation with the permission of the Hon. Secretary, Biodiversity Board. Further, as per the letter of the Registrar, MPKV, Rahuri, Ref. No. Ka.Vya./Land/32/2024 dated 23/02/2024, and as per oral instructions, discussions were held by the Registrar with the Hon. Deputy Chief Minister, Government of Maharashtra, regarding making available the 30 gunthas area from Survey No. 25 at Ganeshkhind, Pune, for the STP. It was suggested that the proposal for handing over the said 30 gunthas area to Pune Municipal Corporation be resubmitted for approval of the Executive Council.

If a proposal is submitted by Pune Municipal Corporation through proper channel and if approval is obtained from the Biodiversity Board, then, in lieu of the compensation amount as per valuation to be determined by the Government for the said 30 gunthas land, Pune Municipal Corporation shall carry out development works such as construction of a protective wall, internal roads, etc., at the research farm of the Divisional Agricultural Research Centre, Ganeshkhind, Pune. Subject to these terms and conditions and subject to approval of the proposal, the matter was placed for guidance before the Executive Council in its (341st) meeting.

After considering the matters contained in the said proposal, the Executive Council has recommended the submitted proposal for transfer of 0.30 hectare area from Survey No. 25 at the Divisional Agricultural Research Centre, Ganeshkhind, Pune, for Government approval through the Maharashtra Council of Agricultural Education and Research under Section (3)(3) of the Maharashtra Agricultural Universities

Act, 1983, subject to fulfillment of the following conditions:

(1) Necessary amendments shall be made in the notification of the said 30 gunthas area and approval shall be obtained from the Biodiversity Board.

(2) After obtaining the said approval, in lieu of the compensation amount as per valuation to be determined by the Government for the 30 gunthas land, Pune Municipal Corporation shall carry out construction of a protective wall, internal roads, and other development works as required at the research farm of the Divisional Agricultural Research Centre, Ganeshkhind, Pune.

As stated above, the said resolution has been passed in the (341st) meeting of the Executive Council of Mahatma PhuleKrushiVidyapeeth, Rahuri. A copy of the said resolution is enclosed herewith for your information.

Please take note.

Yours faithfully,

Associate Research Director

Enclosure: As above

Copy to:

The Hon. Director of Research,

Mahatma PhuleKrushiVidyapeeth,

Rahuri, for information.

महाराष्ट्र राज्य जैवविविधता मंडळ
MAHARASHTRA STATE BIODIVERSITY BOARD
(Established under section 22 of the Biological Diversity Act, 2002)
msbb.ngp@gmail.com; 0712-2522982 / 84; maharashtrabiodiversityboard.gov.in
जैवविविधता भवन,कदीमबाग,सिव्हीललाईन्स,नागपूरJaiv Vividhata Bhavan, Kadimbag, Civil Lines, Nagpur440001

स्वातंत्र्याचा अमृत महोत्सव

क्रमांक मराजैविमं/गणेशखिंड/कक्ष-३/१०९८ /२०२४-२५
नागपूर ४४०००१, दिनांक: २१/११/२०२४

प्रति,
प्रधान सचिव (वने)
महसूल व वन विभाग
मंत्रालय, मुंबई

विषय :- जैविक विविधता अधिनियम २००२ मधील कलम ३७ (१) अंतर्गत घोषित करण्यात आलेल्या गणेश खिंड गार्डन जैवविविधता वारसा क्षेत्रामधुन मैलापाणी शुद्धीकरण केंद्राची उभारणी करण्याकरता ३० गुंठे क्षेत्र वगळुन सुधारीत प्रस्तावाला मंजुरी प्रदान करणेबाबत.

संदर्भ :- १. महानगरपालिका आयुक्त, यांचे पत्र क्रमांक मआ/पर्या-५३ दिनांक २०/६/२०१७.
२.कुलसचिव, महात्मा फुले कृषी विद्यापीठ राहुरी यांचे पत्र क्रमांक ससंसं/राकृसंप्र/जैवविविधता केंद्र/ ९८१ दि. २६/८/२०१९.
३.या कार्यालयाचे पत्र क्रमांक मराजैविमं/कक्ष-२/तांअ२/गणेशखिंड/५६७ दिनांक ३/९/२०१९.
४.महाराष्ट्र शासन राजपत्र असाधारण भाग ४ अ, वर्ष ६, अंक ४८, असाधारण क्र. ७८ (क्रमांक डब्ल्युएलपी. ०५१८/प्र.क्र. २२३/फ-१), दिनांक ३१.०८.२०२० चे राजपत्रात जारी केलेली अधिसूचना.
५.आयुक्त पुणे महानगरपालिका यांचे पत्र क्रमांक २१०६ दि . ५/९/२०२३ अन्वये मा.प्रधान सचिव (वने) यांना दिलेले पत्र
६.शासन महसूल व वन विभाग यांचे कार्यालयीन पत्र क्रमांक बैठक-१०.२३/प्र.क्र.३००/फ-१ दिनांक ४/१२/२०२३.
७. शासन महसूल व वन विभाग यांचे कार्यालयीन शासनाचे पत्र क्रमांक बैठक/१०.२३/प्र.क्र.२८२/फ-१ दिनांक ३/१/२०२४
८. आयुक्त महानगरपालिका पुणे यांचे कार्यालयीन पत्र क्रमांक ४२९९ दिनांक ६/२/२०२४ अन्वये सुधारीत प्रस्ताव.
९. उपवनसंरक्षक प्रादेशिक पुणे यांचे कार्यालयीन पत्र क्रमांक ब/कक्ष-४.२/जमीन/४७७७ दिनांक २२/२/२०२४.
१०. महात्मा फुले कृषी विद्यापीठ राहुरी यांचे कार्यालयीन पत्र क्रमांक प्रशासन/आस्था/पुणे मनपा-जायका/२७ दिनांक २१/२/२०२४.
११. या कार्यालयाचे पत्र क्रमांक मराजैविम/गणेशखिंड/ कक्ष-३/९७० दि. १९.०३.२०२४
१२. या कार्यालयाचे पत्र क्रमांक मराजैविम/गणेशखिंड/ कक्ष-३/२२० दि. १२.०६.२०२४
१३. या कार्यालयाचे पत्र क्रमांक मराजैविम/गणेशखिंड/ कक्ष-३/३१८ दि. ११.७.२०२४.
१४. या कार्यालयाचे पत्र क्रमांक ४०४ दि. २२.०८.२०२४.

महापालिका आयुक्त
पुणे महानगरपालिका
अधिक्षक अभियंता (मलनिःसारण प्रकल्प)

फॅक्स / जी - मेल /
अग्रीम प्रत ज्यायारा पाठविली असे.

१५. राष्ट्रीय जैवविविधता प्राधिकरण, चेन्नई यांचेकडील ०५/०९/२०२४ चा मेल(पत्र क्र. NBA/LawGen/9/24.25)
१६. महात्मा फुले कृषी विद्यापीठ राहुरी यांचे कार्यालयीन पत्र क्रमांक ससंसंविकृसंकें स्थापत्य विभाग १११७ दिनांक २३/१०/२०२४.

उपरोक्त विषयाचे अनुषंगाने कळविण्यात येते की, जैवविविधता अधिनियम, २००२ मधील कलम ३७ अंतर्गत राष्ट्रीय जैवविविधता प्राधिकरण,चेन्नई, यांनी सन २०१३ ला जैवविविधता वारसास्थळ घोषित करण्यासंबंधी काढलेल्या मार्गदर्शक तत्वानुसार , नियम २ अंतर्गत नमुद केलेल्या अटी व शर्तीची पुर्तता करण्यात आलेल्या क्षेत्राला ,जैवविविधता वारसा स्थळ घोषित करण्याचे प्रावधान आहे.

२. कुलसचिव, महात्मा फुले कृषी विद्यापीठ राहुरी यांनी त्यांचे कडील संदर्भ पत्र क्रमांक १ अन्वये महानगरपालिका आयुक्त, पुणे ही स्थानीक स्वराज्य संस्था असल्यामुळे जैविक विविधता वारसा स्थळ घोषित करण्याबाबत संमती पत्र घेऊन, महात्मा फुले कृषी विद्यापीठ पुणे यांच्या अधिनस्त क्षेत्रात असलेल्या, गणेशखिंड गार्डन मधील ऐतिहासिक, पारंपारीक व पिढीजात स्वरुपात जैविक संसाधने आढळुन आल्यामुळे, जैवविविधता अधिनियम, २००२ मधील कलम ३७ चे मार्गदर्शक सुचना लक्षात घेऊन जैवविविधता वारसास्थळ घोषित करण्याचा प्रस्ताव संदर्भ पत्र क्रमांक २ अन्वये, विविध प्रपत्रात या कार्यालयात सादर केला. त्याअनुषंगाने संदर्भ पत्र क्रमांक ३ अन्वये गणशखिंड गार्डन या स्थळाला, जैवविविधता वारसास्थळ घोषित करण्याच्या दृष्टीने ,महाराष्ट्र, शासनास प्रस्ताव सादर करण्यात आला. महाराष्ट्र शासनाने संदर्भ पत्र क्रमांक ४ अन्वये कुलसचिव, महात्मा फुले कृषी विद्यापीठ राहुरी यांच्या अधिकारक्षेत्रातील गणेशखिंड गार्डन पुणे येथील सर्व्हे नं.२५ मधील ३३.०१ हेक्टर क्षेत्र जैवविविधता वारसा स्थळ क्षेत्र म्हणुन अधिसुचित करण्यात आले.

३. तथापी आयुक्त पुणे महानगरपालिका यांचा स्वमालकीचे मैलापाणी शुध्दीकरण केंद्र २५ गुंठे क्षेत्रावर असुन पुणे शहरातील मुळा व मुठा नदी यांचे होणारे प्रदुषण कमी करण्यासाठी पुन्हा ११ ठिकाणी मैलापाणी शुध्दीकरण प्रकल्प बांधण्यात येणार आहेत. त्याकरिता त्यांना अतिरिक्त ३० गुंठे क्षेत्रातील जमिनीची आवश्यकता असुन त्याकरिता त्यांनी महात्मा फुले कृषि विद्यापिठ यांना जमिन हस्तांतणारा बाबत विनंती केली. परंतु महात्मा फुले कृषि विद्यापिठन पुणे यांनी जमिन हस्तांतरणास नकार दिल्यामुळे, महाराष्ट्र शासनाने हस्तक्षेप करण्याबाबत , महानगरपालिकेने मा. प्रधान सचिव (वने) यांना संदर्भ पत्र क्रमांक ५ अन्वये विनंती करण्यात आली. महाराष्ट्र शासनाने संदर्भ पत्र क्रमांक ६ अन्वये मा. प्रधान सचिव (वने) यांच्या अध्यक्षतेखाली संबंधित विभागाच्या दि. ४/१२/२०२३ रोजी बैठक घेतली. व त्या बैठकीचा कार्यवृत्तांत संदर्भ पत्र क्रमांक ७ अन्वये कार्यवाहीबाबत या कार्यालयास पाठविला. त्या कार्यवृत्तांतानुसार संबंधित विभागाने मोक्का स्थळ पाहणी करुन व जैविक संसाधनाची संख्या वनस्पती प्रजाती नमुद करून वारसा क्षेत्राच्या अधिसुचनेमध्ये आवश्यक सुधारणा करण्याबाबतचा परिपुर्ण प्रस्ताव महानगरपालिकेने महाराष्ट्र राज्य जैवविविधता मंडळामार्फत सादर करण्याबाबत निर्देश दिले.

४. कार्यवृत्तांनुसार अतिरिक्त महानगरपालिका आयुक्त, (पुणे महानगरपालिका यांनी त्यांचे कार्यालयीन पत्र क्रमांक ३९९ दिनांक १५/१/२०२४ अन्वये दिनांक १९/१/२०२४ ला संयुक्त जागा पाहणी केली व त्यांचा परिपुर्ण अहवाल त्यांचे संदर्भ क्रमांक ८ चे पत्रान्वये या कार्यालयास सादर केलेला आहे. व त्या अहवालानुसार घोषित केलेल्या वारसा स्थळ क्षेत्रापैकी (३३.०१ हेक्टर) ३० गुंठे क्षेत्र वगळण्याबाबतत मैलापाणी करण्याकरीत्या विनंती केलेली आहे.

५. उपवनसंरक्षक पुणे वन विभाग यांनी त्यांचे संदर्भ पत्र क्रमांक ९ अन्वये प्रत्यक्ष क्षेत्रिय भेटीनंतर पाठविलेल्या अहवालानुसार प्रस्तावित ३० गुंठे क्षेत्रामध्ये खालील वृक्षांचा समावेश होत आहे. अहवाल दिलेला असुन वर्गीकृत करण्यात येणा-या ३० गुंठे क्षेत्रामध्ये आंबा-१, काजू-१६, फणस-१०, कडुनिंम-१ उंबर-१, विलायती चिंच-२, रेनट्री-४, चेरी-२, जाक्रंडा-१, अशोका-१, सुबाभुळ-६, अंजीर-१ अशा एकुण ४६ वृक्षांचा समावेश आहे. तसेच पुणे महानगरपालिका यांच्या ताब्यात असलेल्या २५ गुंठे क्षेत्रामध्ये सुबाभुळ-२३ व जाक्रंडा-२ असे एकुण २५ याशिवाय आंब्याचे २ जुने वृक्ष असल्याचे नमुद केलेले आहे. वरील वृक्ष हे ५० वर्षाचे वरील असल्याचे नमुद केलेले आहे.

६. महात्मा फुले कृषी विद्यापीठ राहुरी ;यांनी यांचे संदर्भ पत्र क्रमांक १० अन्वये क्रमांक आयुक्त, पुणे महानगरपालिका यांच्याकडे अहवाल सादर केलेला आहे. व पत्रातील मुद्या क्रमांक २ मध्ये खालील बाब नमुद केलेली आहे.

"सदरची जागा जायका प्रकल्पासाठी हस्तांतरित होण्यासाठी दि. ०४/१२/२०२३ रोजी मा. सचिव, वनविभाग, महाराष्ट्र शासन, मा. सचिव, जैवविविधता मंडळ, पुणे महानगरपालिचे संबंधीत प्रतिनिधी आणि विभागीय कृषि संशोधन केंद्राचे संबंधित अधिकारी यांचेमध्ये आभासी पध्दतीने झालेल्या बैठकीत सदरच्या जागेसाठी सुधारित प्रस्ताव मा. सचिव, जैवविविधता मंडळ यांचे परवानगीने पुणे महानगरपालिकेने सादर करावा असे मा. सचिव, वन विभाग, महाराष्ट्र शासन यांनी सुचविले. तरी पुणे महानगर पालिकेकडून याबाबत योग्य त्या मार्गाने प्रस्ताव सादर करण्यात येवून त्यास जैवविविधता मंडळ यांचेकडून मान्यता मिळणेबाबत आपल्या स्तरावरून योग्य ती मान्यता मिळणेविषयी प्रयत्न झाल्यास अधिक उपयुक्त होईल अशी विनंती आहे. याबाबत मान्यता मिळाल्यास सदर प्रस्ताव तात्काळ विद्यापिठाच्या कार्यकारी परिषद व कृषि परिषदेस मान्यतेस्तव सादर करण्यात येईल.

वरील अहवाल लक्षात घेऊन या कार्यालयाचे संदर्भ पत्र क्रमांक ११ अन्वये सुधारीत प्रस्ताव महाराष्ट्र शासनास सादर करण्यात आला.

७. मध्यंतरी मेघना भंडारी व इतर ४ स्वयंसेवी संस्थेने घोषित केलेल्या वारसास्थळ क्षेत्रामध्ये पुणे महानगरपालिकेला मैलापाणी शुध्दीकरण केंद्र व जोड रस्ता करिता अतिरिक्त जागा देऊ नये म्हणुन त्यांनी जैवविविधता कायदा, २००२ मधील कलम ६१ (अ) अंतर्गत राष्ट्रीय जैवविविधता प्राधिकरण व महाराष्ट्र राज्य जैवविविधता मंडळाकडे तक्रार केली. त्या अनुषंगाने या कार्यालयाचे संदर्भ पत्र क्रमांक १२ अन्वये आयुक्त पुणे महानगरपालिका यांना महिला पाणी शुध्दीकरणाबाबतची सद्यस्थिती कळविण्याबाबत विनंती करण्यात आली. या कार्यालयाचे संदर्भ पत्र क्रमांक १३ अन्वये कुलसचिव महात्मा फुले कृषी विद्यापीठ राहुरी यांना ३० गुंठे क्षेत्र हस्तांतरणाबाबत योग्य निर्णय घेणेबाबत

कळविण्यात आले. तसेच या कार्यालयाचे संदर्भ पत्र क्रमांक १४ अन्वये राष्ट्रीय जैवविविधता प्राधिकरण यांचेकडुन मार्गदर्शन मागविण्यात आले. राष्ट्रीय जैवविविधता प्राधिकरण चेन्नई यांनी संदर्भ पत्र क्रमांक १५ अन्वये या कार्यालयास मार्गदर्शन केलेले आहे. व पत्रातील शेवटच्या परिच्छेदामध्ये खालीलप्रमाणे शिफारस केलेली आहे.

"Therefore the State and Central Government have the authority to revise or amend construction project proposals after an area has been notified as a Heritage Site. However, revisions must comply with relevant conservation laws, environmental regulations, legal frameworks and conservation objectives to ensure that the Biodiversity Heritage Sites are not affected."

८. महात्मा फुले कृषी विद्यापीठ यांनी संदर्भ पत्र क्रमांक १६ अन्वये मा. अधिक्षक अभियंता, मलनि:सारण विभाग, पुणे महानगरपालिका पुणे यांना अटी व शर्तीचे अधीन राहुन ३० गुंठे क्षेत्र अतिरिक्त कामाकरिता हस्तांतरीत करण्याबाबत खालीलप्रमाणे शिफारस केलेली आहे.

१. सदर ३० गुंठे क्षेत्राच्या अधिसुचनेमध्ये आवश्यक त्या सुचना करण्यात याव्यात व त्यास जैवविविधता मंडळ यांचेमडून मान्यता घेण्यात यावी.
२. सदरील मान्यतेनंतर ३० गुंठे जागा शासन निश्चित करेल त्याप्रमाणे मूल्यांकनानुसार येणाया मोबदल्यात विभागीय कृषि संशोधन गणेशखिंड, पुणे येथे प्रक्षेत्रास संरक्षक भिंत, अंतर्गत रस्ते व आवश्यकतेनुसार इतर विकास कामे पुणे मनपा कडून करुन मिळावीत.

९. वरील विवेचन लक्षात घेता खालील अटी व शर्तीच्या अधीन राहुन जैवविविधता वारसास्थळ क्षेत्रातून ३० गुंठे क्षेत्र वगळण्याचा सुधारीत प्रस्ताव मंजुरीकरिता महाराष्ट्र शासनाकडे सादर करण्यात येत आहे.

i) राज्य जैवविविधता मंडळ यांना जैवविविधता अधिनियम, २००२ मधील कलम २३ अंतर्गत खालीलप्रमाणे अधिकार आहेत.

23(c) Perform such other functions as may be necessary to carry out the provisions this Act or as may be prescribed by the State Government.

ii) महात्मा फुले कृषी विद्यापीठ राहुरी यांनी ३० गुंठे एकर क्षेत्र वगळण्याबाबत संमती दिली असल्यामुळे महात्मा फुले कृषी विद्यापीठ व पुणे महानगरपालिका यांच्या मधील करारनाम्याच्या अटी व शर्तीच्या अधीन राहुन क्षेत्र वगळण्याची कार्यवाही करण्यात यावी.

iii) उपवनसंरक्षक पुणे यांच्या अहवालाप्रमाणे ५५ गूंठे हेक्टर क्षेत्रामध्ये ७३ वृक्ष (वारसा वृक्ष आणि स्थानीक अथवा मुळ वृक्ष प्रजाती ई, Heritage trees and local or native trees), बाधीत होत असल्यामुळे महाराष्ट्र (नागरी क्षेत्र) संरक्षण व संवर्धन (सुधारीत) कायदा, २०२१ मधील तरतुदीच्या अधीन राहुन, पुणे महानगरपालिकेला वृक्षांचे स्थलांतरण व पुनर्वसन करण्याबांबतची कार्यवाही त्यांचे स्तरावर करावी.

iv) ३० गुंठे क्षेत्र वगळल्यामुळे गणेशखिंड गार्डन क्षेत्राच्या वारसा स्थळामधील ऐतीहासिक व पौराणीक दर्जात बदल होत नाही.

v) राष्ट्रीय जैवविविधता प्राधिकरण यांनी जैवविविधता वारसास्थळाच्या व्यवस्थापनाकरिता सन २०१३ ला मार्गदर्शक तत्वे तयारी केलेली आहेत, त्यानुसार खालील वैधानीक तरतुदी दिलेल्या आहेत.

"2(e) The creation of BHS may not put any restriction on the prevailing practices and usages of the local communities, other than those voluntarily decided by them. The purpose is to enhance the quality of life of the local communities through this conservation measure.

6(g) Any project/ activity to be implemented by government practices agency, which is likely to have adverse impact on the BHS may be avoided.

6(h) Generally no restriction is likely to be placed on the community, on the existing utilization of resources from the proposed BHS.

6(i) Restriction in form of regulating the use of the resources may be warranted in some cases and such restriction may be totally voluntary on the part of the community.

6(j) The management structure and utilization of resources for BHS notified on Government forest areas and other government owned areas will be determined by the concerned departments of the State Government."

१०. जैवविविधता अधिनियम, २००२ मधील कलम ३७ अंतर्गत जैवविविधता वारसास्थळ घोषित करण्याबाबत खालीलप्रमाणे अधिकार आहेत.

37(3) The State Government shall frame schemes for compensating or rehabilitating any person or section of people economically affected by such notification.

तरी कृपया जैवविविधता वारसा स्थळ क्षेत्रातुन मैलापाणी शुध्दीकरण केंद्राकरिता ३० गुंठे क्षेत्र वगळण्याबाबतचा प्रस्ताव शिफारसीसह सविनय

सहपत्र : संदभ पत्र क्र.९, १५ व १६ ची प्रत

21-11-2024

(डॉ. शिवबाला एस.)

सदस्य सचिव

महाराष्ट्र राज्य जैवविविधता मंडळ,

नागपूर

प्रतिलिपी :

१. आयुक्त, पुणे महानगरपालिका यांना माहितीस्तव
२. कुलसचिव, महात्मा फुले कृषी विद्यापीठ राहुरी यांना माहितीस्तव
३. उपवनसंरक्षक प्रादेशिक, पुणे वन विभाग
४. विशेष कार्य अधिकारी, महसूल व वन विभाग, मंत्रालय मुंबई

Maharashtra State Biodiversity Board

(Established under Section 22 of the Biological Diversity Act, 2002)

msbb.ngp@gmail.com; 0712-2522982/84; maharashtrabiodiversityboard.gov.in

Biodiversity Bhavan, Kadimbag, Civil Lines,

Nagpur – 440001

No. Marajaivim/Ganeshkhind/Room-3/1098/2024-25

Date: 21/11/2024

To,

The Principal Secretary (Forests),

Revenue and Forest Department,

Mantralaya, Mumbai.

Subject :- Regarding approval of the revised proposal excluding an area of 30 gunthas for the construction of a sewage treatment plant from the Ganesh Khind Garden Biodiversity Heritage Area declared under Section 37 (1) of the Biological Diversity Act, 2002.

Reference

1. Letter No. MAA/PARYA-53 dated 20/6/2017 from the Municipal Commissioner.

2. Letter from Registrar, Mahatma Phule Agricultural University Rahuri No. SSS/RAKRISMPRA/Biodiversity Centre/981 dated 26/8/2019.

3. Letter No. Marajaivima/Room-2/Tana2/Ganeshkhind/567 dated 3/9/2019 from this office

4. Maharashtra Government Gazette Extraordinary Part 4 A, Year 6. Issue 48, Extraordinary No. 78 (No. WLP. 0518/P.Kr. 223/F-1), Notification issued in the Gazette dated 31.08.2020.

5. Commissioner Pune Municipal Corporation letter No. 2106 dated 5/9/2023 Letter to Hon'ble Principal Secretary (Forests)

6. Government Revenue and Forest Department's Office Letter No. Meeting-10.23/Pra.No.300/F-1 dated 4/12/2023

7. Government Revenue and Forest Department's Office Government Letter No. Meeting /10.23/Pra.No.282/F-1 dated 3/1/2024

8. Commissioner Pune Municipal Corporation Revised proposal as of Official letter No. 4299 dated 6/2/2024.

9. Conservator of Forests, Regional Pune Official letter No. B/Room-4.2/Land/ 4777 dated 22/2/2024.

10. Mahatma Phule Agricultural University Rahuri official letter no. Prashasan/astha/Pune Municipal Corporation-JICA/27 dated 21/2/2024

11. Letter from this office No. Marajaivim/Ganeshkhind/Room-3/970 dated 19.03.2024

12. Letter from this office No. Mararjavim/Ganeshkhind/Room-3/220 dated 12.06.2024

13. Letter from this office No. Marajaivim/Ganeshkhind/Room-3/318 dated 11.7.2024

14. This office's letter No. 404 dated 22.08.2024.

15. Email dated 05/09/2024 from National Biodiversity Authority, Chennai (Letter No. NBA/LawGen/9/24.25)

16. Mahatma Phule Agricultural University Rahuri's official letter No. SSSVK /sthapatya vibhag /1117 dated 23/10/2024.

In connection with the above subject, it is hereby informed that as per the guidelines issued by the

National Biodiversity Authority, Chennai, in the year 2013 under Section 37 of the Biodiversity Act, 2002, for the declaration of Biodiversity Heritage Sites, there is a provision to declare an area as a Biodiversity Heritage Site, provided that the terms and conditions specified under Rule 2 are fulfilled.

2. The Registrar, Mahatma Phule Agricultural University Rahuri, having obtained the consent letter from the Municipal Commissioner, Pune as a local self-government body under his reference letter No. 1, regarding the declaration of a biodiversity heritage site, and considering the historical, traditional and ancestral biological resources found in Ganeshkhind Garden, which is under the jurisdiction of Mahatma Phule Agricultural University Pune, submitted a proposal to declare the site as a biodiversity heritage site in this office in various forms under reference letter No. 2, keeping in mind the guidelines of Section 37 of the Biodiversity Act, 2002. Accordingly, a proposal was submitted to the

Government of Maharashtra under reference letter No. 3, with a view to declaring Ganeshkhind Garden as a biodiversity heritage site. The Government of Maharashtra, under reference letter No. 4, notified an area of 33.01 hectares in Survey No. 25 at Ganeshkhind Garden Pune under the jurisdiction of the Registrar, Mahatma Phule Agricultural University Rahuri as a biodiversity heritage site.

3. However, the Commissioner of Pune Municipal Corporation has a private sewage treatment plant on an area of 25 gunthas and to reduce the pollution of Mula and Mutha rivers in Pune city, sewage treatment projects are to be constructed at 11 more places. For that, they need an additional 30 gunthas of land and for that, they requested Mahatma Phule Agricultural University to transfer the land. But since Mahatma Phule Agricultural University Pune refused to transfer the land. Regarding the intervention of the Maharashtra Government. The Municipal Corporation requested the Hon. Principal Secretary

(Forests) under reference letter no. 5. The Maharashtra Government held a meeting of the concerned department under the chairmanship of Hon. Principal Secretary (Forests) under reference letter no. 6 on 4/12/2023. And the minutes of that meeting were sent to this office for action under reference letter number 7. According to those minutes, the concerned department inspected the Mokka site and directed the Municipal Corporation to submit a complete proposal through the Maharashtra State Biodiversity Board for necessary amendments in the notification of the heritage area by indicating the number of biological resources and plant species.

4. As per the minutes, the Additional Municipal Commissioner, (Pune Municipal Corporation) vide his office letter No. 399 dated 15/1/2024 inspected the joint site on 19/1/2024 and his complete report has been submitted to this office vide his letter with reference number 8. And as per that report, a request

has been made to exclude an area of 30 gunthas from the declared heritage site area (33.01 hectares) for sewage treatment plant.

5. As per the report sent by the Conservator of Forests, Pune, Forest Department after the field visit under his reference letter no. 9, the proposed 30 gunthe area includes the following trees. The 30 gunthe area that has been classified and reported includes a total of 46 trees such as Mango-1, Cashew-16, Jackfruit-10, Kadunim-1, Umber-1, Vilayati Chincha-2, Raintree-4, Cherry-2, Jacaranda-1, Ashoka-1, Subabhul-6, Anjeer-1. Also, in the 25 gunthe area under the control of Pune Municipal Corporation, it is stated that there are 2 old mango trees besides a total of 25 trees namely Subabhul-23 and Jacaranda-2. The above trees are stated to be above 50 years old.

6. Mahatma Phule Agricultural University Rahuri has submitted a report to the Commissioner, Pune Municipal Corporation under reference letter No. 10. And the following scope has been mentioned in point number 2 of the letter.

"In order to transfer the said land for the JICA project, in a virtual meeting held on 04/12/2023 between the Hon. Secretary, Forest Department, Government of Maharashtra, Hon. Secretary, Biodiversity Board, Pune Municipal Corporation and the concerned representatives of the Divisional Agricultural Research Center, the Hon. Secretary, Forest Department, Government of Maharashtra suggested that the Pune Municipal Corporation should submit a revised proposal for the said land with the permission of the Hon. Secretary, Biodiversity Board. However, it is requested that it would be more useful if the Pune Municipal Corporation submits a proposal in this regard in a proper manner and tries to get the same approved by the Biodiversity Board at its

level. If approval is received in this regard, the said proposal will be immediately submitted to the Executive Council and Agricultural Council of the University for approval."

Taking into account the above report, a revised proposal was submitted to the Government of Maharashtra under reference letter No. 11 of this office.

7. Meanwhile, Meghna Bhandari and 4 other NGOs filed a complaint with the National Biodiversity Authority and Maharashtra State Biodiversity Board under Section 61 (a) of the Biodiversity Act, 2002, demanding that the Pune Municipal Corporation should not be given additional space for the sewage treatment plant and connecting road in the heritage site area declared by them. Accordingly, a request was made to the Commissioner of Pune Municipal Corporation under reference letter No. 12 of this office to inform him about the current status of

sewage treatment plant. Under reference letter No. 13 of this office, the Registrar of Mahatma Phule Agricultural University Rahuri was requested to take an appropriate decision regarding the transfer of 30 gunthas of area.

As informed, guidance was sought from the National Biodiversity Authority under reference letter No. 14 of this office. The National Biodiversity Authority, Chennai has guided this office under reference letter No. 15. The following recommendations are made in the last paragraph.

"Therefore the State and Central Government have the authority to revise or amend construction project proposals after an area has been notified as a Heritage Site However, revisions must comply with relevant conservation laws, environmental regulations, legal frameworks and conservation objectives to ensure that the Biodiversity Heritage Sites are not affected."

8. Mahatma Phule Agricultural University has made the following recommendation to the Hon'ble Superintendent Engineer, Sewerage Department, Purna Municipal Corporation, Pune, vide reference letter No. 16, regarding the transfer of 30 gunthas of area for additional work, subject to the terms and conditions.

1. The necessary instructions should be made in the notification of the said 30 guntha area and it should be approved by the Biodiversity Board.

2. After the said approval, as per the government will determine the valuation of the 30 gunthas of land, the protective wall, internal roads and other development works as required should be done by the Pune Municipal Corporation in the area of Departmental Agricultural Research Ganeshkhind, Pune.

9. In view of the above discussion, a revised proposal to exclude 30 gunthas from the Biodiversity Heritage Site area is being submitted to the Government of

Maharashtra for approval, subject to the following terms and conditions.

i. The State Biodiversity Board has the following powers under Section 23 of the Biodiversity Act, 2002:

   23(c) Perform such other functions as may be necessary to carry out the provisions this Act or as may be prescribed by the State Government.

ii. Since Mahatma Phule Agricultural University, Rahuri has given its consent to exclude 30 guntha acres of area, the action to exclude the area has been taken subject to the terms and conditions of the agreement between Mahatma Phule Agricultural University and the Pune Municipal Corporation.

iii. As per the report of the Conservator of Forests, Pune, 73 trees (Heritage trees and local or native trees) in an area of 55 guntha hectares are being affected, the Pune Municipal Corporation should take action at its level for the relocation and rehabilitation of the trees, subject to the

provisions of the Maharashtra (Urban Areas) Protection and Conservation (Amendment) Act, 2021.

iv. The exclusion of the 30 gunthe area does not change the historical and mythological status of the Ganeshkhind Garden area as a heritage site

v. The National Biodiversity Authority has prepared guidelines for the management of biodiversity heritage sites in 2013. Accordingly, the following statutory provisions have been provided.

“2(e) The creation of BHS may not put any restriction on the prevailing practices and usages of the local communities, other than those voluntarily decided by them. The purpose is to enhance the quality of life of the local communities through this conservation measure.

6(g) Any project/activity to be implemented by government practices agency, which is likely to have adverse impact on the BHS may be avoided.

6(h) Generally no restriction is likely to be placed on the community, on the existing utilization of resources from the proposed BHS.

6(i) Restriction in form of regulating the use of the resources may be warranted in some cases and such restriction may be totally voluntary on the part of the community.

6(j) The management structure and utilization of resources for BHS notified on Government forest areas and other government owned areas will be determined by the concerned departments of the State Government."

10. Under Section 37 of the Biodiversity Act, 2002, the following powers are vested in the State for declaring a Biodiversity Heritage Site.

37(3) The State Government shall frame schemes for compensating or rehabilitating any person or section of people economically affected by such notification.

However, please consider the proposal to exclude 30 gunthas of area for sewage treatment plant from the biodiversity heritage site area with recommendations.

Annexure: Reference Letter No. 9, 15 and 16 Copy

Sd/-

(Dr. Shivbala S.)

member secretary

Maharashtra State Biodiversity Board.

Nagpur

CC:

1. For information to the Commissioner, Pune Municipal Corporation

2. For information to the Registrar, Mahatma Phule Agricultural University Rahuri

3. Regional Conservator of Forests, Pune Forest Department

4. Officer on Special Duty, Revenue and Forest Department, Mantralaya Mumbai

राजीव कुमार मित्तल, भा.प्र.से.
परियोजना निदेशक
राष्ट्रीय नदी संरक्षण निदेशालय
Rajeev Kumar Mital, IAS
PROJECT DIRECTOR
NATIONAL RIVER CONSERVATION DIRECTORATE

सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन
नदी विकास एवं गंगा संरक्षण विभाग
Government of India
Ministry of Jal Shakti
Department of Water Resources
River Development and Ganga Rejuvena

D O. No. J-27017/3/2012-NRCD-II

Dated: 22nd November, 2024

Annexure R7-XIV

Resp Mam,

Your kind attention is invited to the progress of implementation of the project 'Pollution Abatement of the river Mula-Mutha at Pune, Maharashtra', sanctioned in January, 2016 under the National River Conservation Plan (NRCP) at a cost of Rs. 990.26 crore.

2. The project, inter-alia, envisages construction of 11 Sewage Treatment Plants (STPs) of total 396 MLD at Kharadi, Warje, Vadgaon, Mundhwa, Matsya Beej Kendra, Naidu, Bhairoba, Dhanori, Baner, Tanajiwadi and Botanical Garden.

3. You may be aware that the project is being regularly monitored in the Ministry and also by the Steering Committee on a quarterly basis. One of the major factors is delay in handing over of land by Mahatma Phule Agricultural University to Pune Municipal Corporation for setting up of a 10 MLD STP at Botanical Garden.

4. It has been gathered that in November, 2019, Mahatma Phule Agriculture University had given **'No Objection'** for construction of STP at Botanical Garden. To this effect, Pune Municipal Corporation had completed initial site activities like site establishment, Topography, Soil Investigation, Basic Engineering etc. in this location. However, later during February - September, 2023, due to declaration of Biodiversity Heritage Site, Mahatma Phule Agriculture University had disallowed Pune Municipal Corporation to continue carrying out of works for construction of STP on the said location.

5. In view of this, Pune Municipal Corporation had made a number o correspondences with Government of Maharashtra, and a meeting between the Principal Secretary (Forest), Principal Chief Conservator of Forests, State Biodiversity Board, Commissioner of Pune Municipal Corporation and Nationa Agricultural Research Project, Pune was held on 4th December, 2023 in this regard. However, till date, the said land is yet to be handed over to Pune Municipa Corporation resulting in further delay of the project.

महापालिका आयुक्त
पुणे महानगरपालिका

Contd

6. Given the above, your kind intervention in the matter is requested so that the above issue is resolved at the earliest and further delay in completion of the project is avoided.

Yours sincerely,

(Rajeev Kumar Mital)

Smt. Sujata Saunik, IAS
Chief Secretary,
Government of Maharashtra,
CS Office Main Building, Mantralaya,
6th Floor, Madame Cama Road, Mumbai-400032
Email: cs@maharashtra.gov.in

अधिक्षक अभियंता कार्यालय
मलनि:सारण विभाग (प्रकल्प)
पुणे महानगरपालिका
जा. क्र. - मआ./मलनि/3549
दिनांक - 25/11/2024

मा. कुलसचिव
महात्मा फुले कृषी विद्यापीठ,
राहुरी.

यांजकडेस सादर....

विषय - पुणे, औंध, स.नं. २५, गणेश खिंड येथील मैलापाणी शुद्धीकरण केंद्राचे काम सुरू करणेस ना-हरकत (NOC) मिळणे बाबत.

संदर्भ – १) मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ, राहुरी यांच्याकडील जा. क्र. काव्य/जमीन/६३७/२०१९, दि. १५/११/२०१९ चे पत्र.
२) अधीक्षक अभियंता, मलनिःसारण विभाग (प्रकल्प) कार्यालयाकडील पत्र, जा.क्र. SEDP/२१९९, दि. १६/०२/२०२३.
३) मा. सहयोगी संशोधन संचालक, महात्मा फुले कृषी विद्यापीठ, राहुरी यांचे पत्र जा.क्र. ससंसं/विकृसंके/स्थापत्य विभाग/२४९/२०२३, दि. ३० मे २०२३.
४) मा. सहयोगी संशोधन संचालक, महात्मा फुले कृषी विद्यापीठ, राहुरी यांचे पत्र जा.क्र. ससंसं/विकृसंके/स्थापत्य विभाग/१११७/२०२४, दि. २३ ऑक्टोबर २०२४.
५) अधीक्षक अभियंता, मलनिःसारण विभाग (प्रकल्प) कार्यालयाकडील पत्र, जा.क्र. मआ/मलनिः/३३०३, दि. २९/१०/२०२४.

राष्ट्रीय नदी संवर्धन योजने अंतर्गत मुळा-मुठा नदीचे प्रदूषण नियंत्रण करणे या प्रकल्पांतर्गत, पुणे शहरातील ११ मैलापाणी शुद्धीकरण केंद्र प्रस्तावित आहेत. त्यापैकी एक पुणे, औंध, सर्व्हे नं. २५, पुणे येथील महात्मा फुले कृषी विद्यापीठाच्या बोटॅनिकल गार्डन येथे पुणे शहराच्या शासनमान्य विकास आराखड्यामध्ये मैलापाणी शुद्धीकरण प्रकल्पाच्यासाठी (SW3) आरक्षित क्षेत्र आहे. सदर प्रकल्पासाठी आवश्यक ३० गुंठे क्षेत्र विकास कामे करून देण्याच्या अटीनुसार पुणे महानगरपालिकेस उपलब्ध करून देणेस आपण संदर्भ क्र. १ अन्वये ना-हरकत पत्र दिले होते.

त्यानुसार सदर ठिकाणी १० एम.एल.डी. क्षमतेचा प्रकल्प उभारण्याची कामे सुरू करण्यात आली होती व त्यानुसार प्रस्तावित मैलापाणी शुद्धीकरण केंद्राचे डिझाईन, ड्रॉईंग, टोपोग्राफि सर्व्हे, जिओ टेक्निकल इंव्हेस्टिंगेशन, लेआऊट, बीईपी व साईट इस्टॅब्लिशमेंटचे काम पूर्ण झाले आहे. संदर्भ क्र. ३ अन्वयेच्या प्राप्त ठरावानुसार सदरचे काम थांबविण्यात आले होते.

तथापि संदर्भ क्र. ४ अन्वये मा. सहयोगी संशोधन संचालक, महात्मा फुले कृषी विद्यापीठ, राहुरी यांचे पत्र प्राप्त झाले असून कार्यकारी परिषद, महात्मा फुले कृषी विद्यापीठ, राहुरी यांनी ठराव क्र. २८/का.प.बै.३४१ (२२.०७.२०२४) अन्वये खालील प्रमाणे ठराव पारित केला असल्याचे कळविले आहे.

खालील बाबींच्या पूर्ततेच्या अधिन राहून कार्यकारी परिषद, विभागीय कृषी संशोधन केंद्र, गणेशखिंड, पुणे येथील स.नं. २५ येथील ३० गुंठे जमीन हस्तांतरणाच्या सादर प्रस्तावास महाराष्ट्र कृषी विद्यापीठे अधिनियम १९८३

मधील कलम ३(३) अन्वये महाराष्ट्र कृषि शिक्षण व संशोधन परिषदेमार्फत शासनाच्या मान्यतेकरीता शिफारशीत करीत आहे.

१. सदर ३० गुंठे क्षेत्राच्या अधिसूचनेमध्ये आवश्यक त्या सुधारणा करण्यात याव्यात व त्यास जैवविविधता मंडळ यांचेकडून मान्यता मिळावी.

२. सदरील मान्यतेनंतर ३० गुंठे जागा शासन निश्चित करेल त्याप्रमाणे मूल्यांकनानुसार येणाऱ्या मोबदल्यात विभागीय कृषि संशोधन केंद्र, गणेशखिंड, पुणे येथील प्रक्षेत्रास संरक्षण भिंत, अंतर्गत रस्ते व आवश्यकतेनुसार इतर विकास कामे पुणे महानगरपालिकेकडून करून मिळावेत.

उपरोक्त ठरावानुसार नमूद बाब क्र. २ च्या अनुषंगाने प्रस्तावित जागेच्या मूल्यांकनानुसार बोटॅनिकल गार्डन, औंध येथे विकासकामे करून देणेस पुणे महानगरपालिकेने ठराव क्र. ६/९८२, दि. १४/०२/२०२३ अन्वये मान्यता दिली असून प्राधान्याने करावयाची विकासकामे पुणे महानगरपालिकेस कळविणे बाबत आपणांस यापूर्वी संदर्भ क्र. २ अन्वये कळविण्यात आले होते. तसेच नमूद बाब क्र. १ अन्वये पुणे, औंध स. नं. २५, बोटॅनिकल गार्डन येथील मैलापाणी शुद्धीकरण केंद्राचे आरक्षित क्षेत्र जैवविविधता क्षेत्रामधून वगळणेबाबत सत्वर कार्यवाही करणेस संदर्भ क्र. ५ अन्वये मा. प्रधान मुख्य वनसंरक्षक तथा सदस्य सचिव, महाराष्ट्र राज्य जैवविविधता मंडळ, नागपूर यांना कळविण्यात आले आहे.

जैवविविधता वारसा क्षेत्राच्या मार्गदर्शक तत्त्वामध्ये मैलापाणी शुद्धीकरण केंद्राचे काम करणेत येऊ नये असे नमूद नाही. तसेच सदर प्रकल्प हा पर्यावरणपूरक प्रकल्प असून मुळा-मुठा नदीचे प्रदूषण नियंत्रित करणेसाठी प्रस्तावित बोटॅनिकल गार्डन, औंध येथील मैलापाणी शुद्धीकरण केंद्राचे काम तातडीने सुरू होणे आवश्यक आहे.

तरी पुणे, औंध, स.नं. २५, गणेश खिंड येथील मैलापाणी शुद्धीकरण केंद्राचे काम तातडीने सुरू करणेस आपले ना-हरकत पत्र (NOC) मिळणेस विनंती आहे.

मा.स. कळावे.

डॉ राजेन्द्र ब भोसले
महापालिका आयुक्त
पुणे महानगरपालिका

सोबत - संदर्भ क्रमांक १ ते ५ चे पत्र.

प्रत –
मा. सहयोगी संशोधन संचालक
विभागीय कृषी संशोधन केंद्र
गणेशखिंड, पुणे ४११०६७.

Office of the Superintending Engineer

Sewerage Department (Project)

Pune Municipal Corporation

No. MA/Makan/3549

Date: 25/11/2024

To,

The Hon'ble Registrar

Mahatma PhuleKrushiVidyapeeth,

Rahuri.

Submitted for kind consideration.

Subject: Obtaining No Objection Certificate (NOC) for commencement of the Sewage Treatment Plant work at Pune, Aundh, Survey No. 25, Ganeshkhind.

Reference:

(1) Letter of the Hon'ble Registrar, Mahatma PhuleKrushiVidyapeeth, Rahuri, No. Kavy/Bhoomi/637/2019 dated 15/11/2019.

(2) Letter from the Office of the Superintending Engineer, Sewerage Department (Project), No. SEDP/2199 dated 16/02/2023.

(3) Letter of the Hon'ble Associate Research Director, Mahatma PhuleKrushiVidyapeeth, Rahuri, No. SRSRS/VikruSanke/Establishment Dept./249/2023 dated 30 May 2023.

(4) Letter of the Hon'ble Associate Research Director, Mahatma PhuleKrushiVidyapeeth, Rahuri, No. SSSS/VikruSanke/Establishment Dept./1117/2024 dated 23 October 2024.

(5) Letter from the Office of the Superintending Engineer, Sewerage Department (Project), No. MA/Sewerage/3303 dated 29/10/2024.

Under the National River Conservation Programme, for controlling pollution of the Mula–Mutha River, a total of 11 Sewage Treatment Plants are proposed in Pune city. Out of these, one Sewage Treatment Plant is proposed at Pune, Aundh, Survey No. 25, Pune, at the Botanical Garden of Mahatma

PhuleKrushiVidyapeeth. In the Government-approved Development Plan of Pune city, the said land is reserved for a Sewage Treatment Plant (SW3).

For the said project, as per the condition of making available the required 30 gunthas land after carrying out development works, Pune Municipal Corporation was provided with a No Objection Certificate by you vide reference (1).

Accordingly, the work of establishing a 10 MLD capacity plant at the said location was commenced, and the work of design, drawings, topographic survey, geotechnical investigation, layout, BEP, and site establishment of the proposed Sewage Treatment Plant has been completed. However, as per the resolution received vide reference (3), the said work was stopped.

Subsequently, vide reference (4), a letter has been received from the Hon’ble Associate Research Director, Mahatma PhuleKrushiVidyapeeth, Rahuri,

informing that the Executive Council of Mahatma PhuleKrushiVidyapeeth, Rahuri, has passed a resolution No. 28/Ka.P.Va.341 (dated 22/07/2024), as detailed below:

Subject to fulfillment of the following conditions, the Executive Council has recommended, under Section 3(3) of the Maharashtra Agricultural Universities Act, 1983, the proposal for transfer of 30 gunthas land at Survey No. 25, Division of Regional Agricultural Research Centre, Ganeshkhind, Pune, to be forwarded to the Government for approval through the Maharashtra Council of Agricultural Education and Research.

(1) Necessary amendments shall be made in the notification related to the said 30 gunthas area, and approval shall be obtained from the Biodiversity Board.

(2) After obtaining the said approval, as per the valuation to be determined by the Government, Pune

Municipal Corporation shall carry out development works such as construction of a protection wall, internal roads, and other required development works, as necessary, at the experimental farm of the Regional Agricultural Research Centre, Ganeshkhind, Pune, as compensation.

As per the above resolution, with reference to point (2), Pune Municipal Corporation has granted approval vide Resolution No. 6/982 dated 14/02/2023 to carry out development works at the Botanical Garden, Aundh, as per valuation of the proposed land. Information regarding priority development works to be carried out by Pune Municipal Corporation was already communicated to you vide reference (2).

Further, with reference to point (1), for excluding the reserved area of the Sewage Treatment Plant at Pune, Aundh, Survey No. 25, Botanical Garden from the Biodiversity Area, immediate action has been requested vide reference (5) to the Hon’ble Principal

Chief Conservator of Forests and Member Secretary, Maharashtra State Biodiversity Board, Nagpur.

The guidelines of the Biodiversity Heritage Site do not state that Sewage Treatment Plant works are prohibited. Moreover, the said project is an environmentally friendly project, and in order to control pollution of the Mula–Mutha River, it is necessary that the work of the proposed Sewage Treatment Plant at the Botanical Garden, Aundh, be commenced immediately.

Therefore, it is requested that a No Objection Certificate (NOC) may kindly be issued for immediate commencement of the Sewage Treatment Plant work at Pune, Aundh, Survey No. 25, Ganeshkhind.

Kindly acknowledge.

Dr. Rajendra B. Bhosale

Municipal Commissioner

Pune Municipal Corporation

Enclosures: Copies of letters at Reference Nos. (1) to (5).

Copy to:

The Hon'ble Associate Research Director,

Regional Agricultural Research Centre,

Ganeshkhind, Pune – 411067, for information.

अधिक्षक अभियंता कार्यालय
मलनि:सारण विभाग (प्रकल्प)
पुणे महानगरपालिका
जा. क्र. -मअ्रा / CESD/34
दिनांक - 09/12/2024

मा. प्रधान सचिव (वने)
महसूल व वन विभाग
मंत्रालय, मुंबई

यांजकडेस सादर....

विषय - पुणे, औंध, स.नं. २५, गणेश खिंड गार्डन येथील घोषित जैवविविधता वारसा क्षेत्रामधून मैलापाणी शुध्दीकरण केंद्राची उभारणी करण्याकरीता ३० गुंठे क्षेत्र वगळणे बाबतच्या मा. सदस्य सचिव, महाराष्ट्र राज्य जैव विविधता मंडळ, नागपूर यांच्या सुधारीत प्रस्तावाला मंजूरी मिळणे बाबत.

संदर्भ -
१) मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ, राहुरी यांच्याकडील जा. क्र. काव्य/जमीन/६३७/२०१९, दि. १५/११/२०१९ चे पत्र.
२) मालमत्ता व व्यवस्थापन विभाग, पुणे महानगर पालिका यांचेकडील पत्र, जा.क्र. माव्य/४०५४, दि. ०७/०९/२०२२.
३) अधीक्षक अभियंता, मलनि:सारण विभाग (प्रकल्प) कार्यालयाकडील पत्र, जा.क्र. SEDP/२१९९, दि. १६/०२/२०२३.
४) मा. सह्योगी संशोधन संचालक, विभागीय कृषी संशोधन केंद्र, औंध, पुणे यांचेकडील जा.क्र. ससंसं/विकृसंके/जागा उपलब्ध/२३७२/२०२३, दि. २३ फेब्रु. २०२३
५) मा. सहयोगी संशोधन संचालक, महात्मा फुले कृषी विद्यापीठ, राहुरी यांचे पत्र जा.क्र. ससंसं/विकृसंके/स्थापत्य विभाग/१११७/२०२४, दि. २३ ऑक्टोबर २०२४.
६) मा. सदस्य सचिव, महाराष्ट्र राज्य जैव विविधता मंडळ, नागपूर यांचे पत्र क्र. मराजैविमं/गणेशखिंड/कक्ष-३/१०९८/२०२४-२५, दि. २१/११/२०२४.
७) मा. परियोजना निदेशक, राष्ट्रीय नदी संरक्षण निदेशालय, जलशक्ती मंत्रालय, भारत सरकार यांचे पत्र, क्र. D.O. No. J-27017/3/2012-NRCD-II, दि. २२/११/२०२४.

राष्ट्रीय नदी संवर्धन योजने अंतर्गत मुळा-मुठा नदीचे प्रदूषण नियंत्रण करणे या प्रकल्पांतर्गत, पुणे शहरातील ११ मैलापाणी शुद्धीकरण केंद्र प्रस्तावित आहेत. त्यापैकी एक पुणे, औंध, सर्व्हे नं. २५, पुणे येथील महात्मा फुले कृषी विद्यापीठाच्या बोटॅनिकल गार्डन येथे पुणे शहराच्या शासनमान्य विकास आराखड्यामध्ये मैलापाणी शुद्धीकरण प्रकल्पाच्यासाठी (SW3) आरक्षित क्षेत्र आहे. सदर प्रकल्पासाठी आवश्यक ३० गुंठे क्षेत्र विकास कामे करून देण्याच्या अटीनुसार पुणे महानगरपालिकेस उपलब्ध करून देणेस महात्मा फुले कृषी विद्यापीठ, राहुरी यांनी संदर्भ क्र. १ अन्वये ना-हरकत पत्र दिले होते.

त्यानुसार सदर ठिकाणी १० एम.एल.डी. क्षमतेचा प्रकल्प उभारण्याची कामे सुरू करण्यात आली होती व त्यानुसार प्रस्तावित मैलापाणी शुद्धीकरण केंद्राचे डिझाईन, ड्रॉईंग, टोपोग्राफि सर्व्हे, जिओ टेक्निकल इंव्हेस्टिंगेशन,

लेआउट, बीईपी व साईट इस्टॅब्लिशमेंटचे काम पूर्ण झाले आहे. संदर्भ क्र. ०४ अन्वये सदरचे प्रक्षेत्र जैवविविधता वारसा क्षेत्र घोषित झाले असल्याचे पत्र प्राप्त झाले नंतर सदरचे काम थांबविण्यात आले होते.

तथापि संदर्भ क्र. ५ अन्वये मा. सहयोगी संशोधन संचालक, महात्मा फुले कृषी विद्यापीठ, राहुरी यांचे पत्र प्राप्त झाले असून कार्यकारी परिषद, महात्मा फुले कृषी विद्यापीठ, राहुरी यांनी ठराव क्र. २८/का.प.बै.३४१ (२२.०७.२०२४) अन्वये खालील प्रमाणे ठराव पारित केला असल्याचे कळविले आहे.

खालील बाबींच्या पूर्ततेच्या अधिन राहून कार्यकारी परिषद, विभागीय कृषी संशोधन केंद्र, गणेशखिंड, पुणे येथील स.नं. २५ येथील ३० गुंठे जमीन हस्तांतरणाच्या सादर प्रस्तावास महाराष्ट्र कृषी विद्यापीठे अधिनियम १९८३ मधील कलम ३(३) अन्वये महाराष्ट्र कृषि शिक्षण व संशोधन परिषदेमार्फत शासनाच्या मान्यतेकरीता शिफारशीत करीत आहे.

१. सदर ३० गुंठे क्षेत्राच्या अधिसूचनेमध्ये आवश्यक त्या सुधारणा करण्यात याव्यात व त्यास जैवविविधता मंडळ यांचेकडून मान्यता मिळावी.

२. सदरील मान्यतेनंतर ३० गुंठे जागा शासन निश्चित करेल त्याप्रमाणे मूल्यांकनानुसार येणाऱ्या मोबदल्यात विभागीय कृषि संशोधन केंद्र, गणेशखिंड, पुणे येथील प्रक्षेत्रास संरक्षण भिंत, अंतर्गत रस्ते व आवश्यकतेनुसार इतर विकास कामे पुणे महानगरपालिकेकडून करून मिळावेत.

उपरोक्त ठरावानुसार नमूद बाब क्र. २ च्या अनुषंगाने प्रस्तावित जागेच्या मूल्यांकनानुसार संदर्भ क्र. २ अन्वये मालमत्ता व व्यवस्थापन विभाग, पुणे महानगरपालिका यांनी ३० गुंठे जागेचे मुल्यांकन र.रु. ५.१० कोटी इतके कळविले आहे. या अनुषंगाने बोटॅनिकल गार्डन, औंध येथे र.रु. ५.१० कोटी इतक्या रकमेची विकासकामे करून देणेस मा. महापालिका आयुक्त, पुणे महानगरपालिका यांनी ठराव क्र. ६/९८२, दि. १४/०२/२०२३ अन्वये मान्यता दिली असून प्राधान्याने करावयाची विकासकामे पुणे महानगरपालिकेस कळविणे बाबत मा. कुलसचिव, महात्मा फुले कृषी विद्यापीठ, राहुरी यांना यापूर्वी संदर्भ क्र. ३ अन्वये कळविण्यात आले होते.

तसेच नमूद बाब क्र. १ बाबत मा. सदस्य सचिव, महाराष्ट्र राज्य जैव विविधता मंडळ, नागपूर यांनी संदर्भ क्र. ६ अन्वये गणेश खिंड गार्डन येथील वारसा स्थळ क्षेत्रातून मैलापाणी शुद्धीकरण केंद्राकरीता ३० गुंठे क्षेत्र वगळणे बाबतच्या प्रस्तावास शिफारस केली आहे. या प्रस्तावामधील काही बाबी खालीलप्रमाणे नमूद केल्या आहेत.

- नमूद अ.क्र. ९ मधील (iv) ३० गुंठे क्षेत्र वगळल्यामुळे गणेशखिंड गार्डन क्षेत्राच्या वारसा स्थळामधील ऐतिहासिक व पौराणिक दर्जात बदल होत नाही.
- अ.क्र. ९ मधील (v) मध्ये जैवविविधता वारसा स्थळाच्या व्यवस्थापनाकरीता सन २०१३ ला मार्गदर्शक तत्त्वामध्ये नमूद वैधानिक तरतूद (6j) “the management structure and utilization of resources for BHS notified on Government forest areas and other government owned areas will be determined by the concerned departments of the State Government.”
- जैवविविधता अधिनियम, २००२ मधील कलम ३७ अंतर्गत जैवविविधता वारसास्थळ घोषित करण्याबाबत खालील प्रमाणे अधिकार आहेत.

  37(3) The State Government shall frame schemes for compensating or rehabilitating any person or section of people economically affected by such notification.

सदर प्रकल्प हा पर्यावरणपूरक प्रकल्प असून मुळा-मुठा नदीचे प्रदूषण नियंत्रित करणेसाठी प्रस्तावित बोटॅनिकल गार्डन, औंध येथील मैलापाणी शुद्धीकरण केंद्राचे काम तातडीने सुरू होणे आवश्यक आहे. गणेशखिंड

गार्डन येथील १० एम.एल.डी. क्षमतेचे मैलापाणी शुद्धीकरण केंद्राचे काम पूर्ण होणेस विलंब होऊ नये याकरिता प्रस्तावित प्रकल्पाची जागा पुणे महानगरपालिकेस हस्तांतरीत करणे बाबत मा. मुख्य सचिव, महाराष्ट्र शासन यांना हस्तक्षेप करणेबाबत संदर्भ क्र. ७ अन्वये केंद्र शासनाने कळविले आहे.

तरी पुणे, औंध, स.नं. २५, गणेश खिंड गार्डन येथील घोषित जैवविविधता वारसा क्षेत्रामधून मैलापाणी शुध्दीकरण केंद्राची उभारणी करण्याकरीता ३० गुंठे क्षेत्र वगळणे बाबतच्या मा. सदस्य सचिव, महाराष्ट्र राज्य जैव विविधता मंडळ, नागपूर यांच्या सुधारीत प्रस्तावाला सत्वर मंजूरी मिळणेस विनंती आहे.

मा.स. कळावे.

डॉ राजेन्द्र ब भोसले
महापालिका आयुक्त
पुणे महानगरपालिका

सोबत - संदर्भ क्रमांक १ ते ७ चे पत्र.

Office of the Superintending Engineer

Sewerage Department (Project)

Pune Municipal Corporation

No. MA / CESD / 34

Date: 09/12/2024

To,

The Hon'ble Principal Secretary (Forests),

Revenue and Forest Department,

Mantralaya, Mumbai.

Submitted for kind consideration.

Subject: Approval to the revised proposal of the Hon'ble Member Secretary, Maharashtra State Biodiversity Board, Nagpur, regarding exclusion of 30 gunthas area for construction of a Sewage Treatment Plant from the notified Biodiversity Heritage Site

at Pune, Aundh, Survey No. 25, Ganeshkhind Garden.

Reference:

(1) Letter of the Hon’ble Registrar, Mahatma PhuleKrushiVidyapeeth, Rahuri, No. Kavy/Bhoomi/637/2019 dated 15/11/2019.

(2) Letter of the Property and Estate Management Department, Pune Municipal Corporation, No. Mavya/4054 dated 07/09/2022.

(3) Letter of the Superintending Engineer, Sewerage Department (Project), No. SEDP/2199 dated 16/02/2023.

(4) Letter of the Hon’ble Associate Research Director, Regional Agricultural Research Centre, Aundh, Pune, No. SSSS/VikruSanke/Land Availability/2372/2023 dated 23/02/2023.

(5) Letter of the Hon’ble Associate Research Director, Mahatma

PhuleKrushiVidyapeeth, Rahuri, No. SSSS/VikruSanke/Establishment Dept./1117/2024 dated 23/10/2024.

(6) Letter of the Hon'ble Member Secretary, Maharashtra State Biodiversity Board, Nagpur, No. MRAJAVIM/ Ganeshkhind/ Cell-3/1098/2024-25 dated 21/11/2024.

(7) Letter of the Project Director, National River Conservation Directorate, Ministry of Jal Shakti, Government of India, No. D.O. No. J-27017/3/2012-NRCD-II dated 22/11/2024.

Under the National River Conservation Programme, for controlling pollution of the Mula–Mutha River, eleven Sewage Treatment Plants are proposed in Pune city. One of these is proposed at Pune, Aundh, Survey No. 25, Pune, at the Botanical Garden of Mahatma PhuleKrushiVidyapeeth. In the Government-approved Development Plan of Pune city, the said land is reserved for a Sewage Treatment Plant (SW3).

For the said project, Mahatma PhuleKrushiVidyapeeth, Rahuri, had issued a No Objection Certificate vide reference (1), subject to the condition that 30 gunthas of land would be made available to Pune Municipal Corporation after carrying out development works.

Accordingly, work for establishing a 10 MLD capacity Sewage Treatment Plant at the said location was commenced, and the design, drawings, topographic survey, geotechnical investigation, layout, BEP, and site establishment work of the proposed Sewage Treatment Plant were completed. However, after receipt of the letter under reference (4) stating that the said land was declared as a Biodiversity Heritage Site, the work was stopped.

Subsequently, vide reference (5), a letter was received from the Hon’ble Associate Research Director, Mahatma PhuleKrushiVidyapeeth, Rahuri, informing that the Executive Council of Mahatma PhuleKrushiVidyapeeth, Rahuri, had passed

Resolution No. 28/Ka.P.Bai.341 (dated 22/07/2024), as detailed below.

Subject to fulfillment of the following conditions, the Executive Council has recommended, under Section 3(3) of the Maharashtra Agricultural Universities Act, 1983, the proposal for transfer of 30 gunthas land at Survey No. 25, Regional Agricultural Research Centre, Ganeshkhind, Pune, to be forwarded for Government approval through the Maharashtra Council of Agricultural Education and Research.

(1) Necessary amendments shall be made in the notification pertaining to the said 30 gunthas area and approval shall be obtained from the Biodiversity Board.

(2) After such approval, as per the valuation determined by the Government, Pune Municipal Corporation shall carry out development works such as construction of a protection wall, internal roads, and other required development works at the experimental

farm of the Regional Agricultural Research Centre, Ganeshkhind, Pune, as compensation.

In accordance with the above resolution and with reference to item (2), the Property and Estate Management Department, Pune Municipal Corporation, vide reference (2), has communicated that the valuation of the said 30 gunthas land is Rs. 5.10 crore. Accordingly, the Hon’ble Municipal Commissioner, Pune Municipal Corporation, has granted approval vide Resolution No. 6/982 dated 14/02/2023 to carry out development works worth Rs. 5.10 crore at the Botanical Garden, Aundh. Information regarding priority development works to be undertaken by Pune Municipal Corporation was already communicated to the Hon’ble Registrar, Mahatma PhuleKrushiVidyapeeth, Rahuri, vide reference (3).

Further, with respect to item (1), the Hon’ble Member Secretary, Maharashtra State Biodiversity Board, Nagpur, vide reference (6), has recommended the

proposal for exclusion of 30 gunthas area from the Ganeshkhind Garden Biodiversity Heritage Site for construction of the Sewage Treatment Plant. Certain points from the said proposal are as follows.

In item No. 9(iv), it is stated that exclusion of 30 gunthas area does not alter the historical and heritage status of the Ganeshkhind Garden Biodiversity Heritage Site.

In item No. 9(v), reference is made to the statutory provision (6j) mentioned in the Biodiversity Heritage Site Management Guidelines of 2013, which states: "the management structure and utilization of resources for BHS notified on Government forest areas and other government owned areas will be determined by the concerned departments of the State Government."

Under Section 37 of the Biological Diversity Act, 2002, the State Government has the following powers regarding declaration of Biodiversity Heritage Sites:

37(3) The State Government shall frame schemes for compensating or rehabilitating any person or section of people economically affected by such notification.

The said project is an environmentally friendly project, and for effective control of pollution of the Mula–Mutha River, it is essential that the work of the proposed Sewage Treatment Plant at the Botanical Garden, Aundh, be commenced immediately. To avoid delay in completion of the 10 MLD capacity Sewage Treatment Plant at Ganeshkhind Garden, the Central Government, vide reference (7), has requested intervention of the Hon’ble Chief Secretary, Government of Maharashtra, regarding transfer of the proposed project land to Pune Municipal Corporation.

Therefore, it is requested that immediate approval may kindly be granted to the revised proposal of the Hon’ble Member Secretary, Maharashtra State Biodiversity Board, Nagpur, for exclusion of 30 gunthas area from the notified Biodiversity Heritage Site at Pune, Aundh, Survey No. 25, Ganeshkhind

Garden, for construction of the Sewage Treatment Plant.

Kindly inform.

Dr. Rajendra V. Bhosale

Municipal Commissioner

Pune Municipal Corporation

Enclosure: Reference Letter from 1 to 7

PMC MAIL Commissioner Office (PMC) <mco@punecorporation.org>

जैविक विविधता अधिनियम 2002 मधील कलम 37 (1) अंतर्गत घोषित करण्यात आलेल्या गणेशखिंड गार्डन जैवविविधता वारसा स्थतळामधुन मैलापाणी शुध्दीबकरण केंद्राची उभारणी करण्याकरिता 30 गुंठे क्षेत्र वगळुन सुधारीत प्रस्तायवाला मंजुरी प्रदान करण्याबाबतचे प्रकरणातील त्रुटींची पुर्तता करणेबाबत.

Annexure R7-XVIII Colly

1 message

MSBB-Pune Office <msbb.pune@gmail.com> Tue, Dec 24, 2024 at 2:16 PM
To: mco@punecorporation.org
Cc: msbb-ngp@gov.in

Respected Sir,
Please find the attached file.

Thanks & Regards
MSBB PUNE

2 attachments

67-12242024011917.pdf
43K

Letter no. 1270 dt. 23-12-2024 (1).pdf
763K

महापालिका आयुक्त कार्यालय
पुणे महानगरपालिका
आवक क्र. 20602 24 DEC 2024
जावक क्र. 20550 26 DEC 2024

मुख्य अभियंता मलनिःसारण कार्यालय
पुणे महानगरपालिका
आवक क्र. 296 दि. 27/12/24
जावक क्र. दि.

मुख्य अभियंता कार्यालय
मलनिःसारण विभाग (प्रकल्प)
पुणे महानगरपालिका
जावक क्र. - CESD/589
दिनांक – 02/01/2025

प्रति,
प्रभारी अधिकारी
महाराष्ट्र राज्य जैवविविधता मंडळ,
उपकार्यालय, पुणे

यांस ...

विषय - जैविक विविधता अधिनियम २००२ मधील कलम ३७ (१) अंतर्गत घोषित करण्यात आलेल्या गणेशखिंड गार्डन जैवविविधता वारसा स्थळामधून मैलापाणी शुद्धीकरण केंद्राची उभारणी करण्याकरिता ३० गुंठे क्षेत्र वगळून सुधारित प्रस्तावाला मंजुरी प्रदान करण्याबाबतचे प्रकरणातील त्रुटींची पूर्तता करणेबाबत.

संदर्भ - १. मा. सदस्य सचिव, म.रा.जै.वि. मंडळ नागपूर यांच्याकडीलचे पत्र क्र. मराजैविमं/कक्ष-३/BHS/१२७०/२०२४-२५ नागपूर, दिनांक २३/१२/२०२४.

२. आपल्याकडील क्र. मराजैमं/कक्ष-४/प्र.क्र. ७-५/६७/२०२४-२५ पुणे, दि. २३/२३/२०२४.

संदर्भांकित पत्र क्र. २ अन्वये विषयांकित प्रकरणी संदर्भ क्र. १ अन्वये कळविण्यात आलेल्या त्रुटींची पूर्तता करून स्वयंस्पष्ट अहवाल सादर करण्याबाबत कळविले आहे. त्या अनुषंगाने खालील प्रमाणे पूर्तता अहवाल सादर करीत आहोत.

१. दि. ३१-०८-२०२० रोजीच्या अधिसूचनेमध्ये केवळ जैवविविधता वारसा क्षेत्राच्या सीमेवरचे अक्षांश व रेखांश दिलेले असून सदर सूचनेमध्ये सदरचे क्षेत्राचा असलेला सर्वे नंबर, औंध सर्वे नंबर २५ असा आहे. सदर क्षेत्रामधून मैलापाणी शुद्धीकरण केंद्राकरिताचे वगळण्यात येणारे क्षेत्र दर्शवणारे अक्षांश व रेखांश पत्रासोबत परिशिष्ट 'अ' अनुसार सादर करीत आहोत.

२. गणेश खिंड गार्डन या जैवविविधता वारसा स्थळाच्या संपूर्ण क्षेत्रासह मैलापाणी शुद्धीकरण केंद्राकरिता वगळावयाच्या क्षेत्राचा नकाशा सोबत जोडत आहोत.

३. गणेश खिंड गार्डन या जैव विविधता वारसा स्थळाच्या संपूर्ण क्षेत्रासह मैलापाणी शुद्धीकरण केंद्राकरिता व वगळावयाच्या क्षेत्राचा सर्वे नंबर, औंध सर्वे नंबर २५ असून नकाशामध्ये दर्शविण्यात आलेला आहे.

तरी सदर बाबींची अवलोकन होऊन प्रकरणी पुढील कार्यवाही होण्यास विनंती आहे.

कळावे;

मुख्य अभियंता
मलनिःसारण विभाग तथा
प्रकल्प व्यवस्थापक (जायका प्रकल्प)
पुणे महानगरपालिका

सोबत – नकाशा व परिशिष्ट 'अ'

प्रत-
मा. सहयोगी संशोधन संचालक
विभागीय कृषी संशोधन केंद्र, गणेशखिंड, पुणे.

यांजकडेस माहितीस्तव....

परिशिष्ट 'अ'

अनुसूची १

अ.क्र.	नांव	ठिकाण	स.नं.	जिल्हा	सीमेवरचे अक्षांश व रेखांश	क्षेत्र (हे.)	शेरा
१	२	३	४	५	६	७	८
१.	गणेशखिंड गार्डन	महात्मा फुले कृषि विद्यापीठ, पुणे	औंध सर्वे नंबर २५	पुणे	अ) उ. १८.५६८७ पु. ७३.८२३९ ब) उ. १८.५६७९ पु. ७३.८२८३ क) उ. १८.५६२८ पु. ७३. ८२८६ ड) उ. १८.५६३ पु. ७३.८२२२	३३.०१ हेक्टर	राजपत्रानुसार घोषित जैव विविधता वारसा क्षेत्र

अनुसूची २

अ.क्र.	नांव	ठिकाण	स.नं.	जिल्हा	सीमेवरचे अक्षांश व रेखांश	क्षेत्र (हे.)	शेरा
१	२	३	४	५	६	७	८
१.	गणेशखिंड गार्डन	महात्मा फुले कृषि विद्यापीठ, पुणे	औंध सर्वे नंबर २५ नकाशात दर्शविल्या प्रमाणे प्लॉट - बी	पुणे	१. उ. २०५३४३३.१६ पु. ३७५९६२.६७ २. उ. २०५३४२४.०७ पु. ३७५९६६.३९ ३. उ. २०५३३९०.११ पु. ३७५९६३.९५ ४. उ. २०५३३८७.३४ पु. ३७६००७.१३ ५. उ.२०५३४४९.८८ पु. ३७६००९.६८ ६. उ. २०५३४७६.०२ पु. ३७५९८१.६२ ७. उ. २०५३४६०.३६ पु. ३७५९९५.९६ ८. उ. २०५३४६७.८१ पु. ३७५९७९.४६ ९. उ. २०५३४६२.२७ पु. ३७५९७७.६६ १०.उ. २०५३४४८.८७ पु. ३७५९७२.२४	०.३० हेक्टर	मान्य विकास आराखड्यानुसार एस.डब्ल्यु ३ चे क्षेत्र

31-2

Chief Engineer's Office

Sewerage Department (Project)

Pune Municipal Corporation

Outward No. CESD/589

Date - 02/01/2025

To

Officer-in-Charge,

Maharashtra State Biodiversity Board,

Sub-Office, Pune

Subject- Regarding the completion of the deficiencies in the matter regarding approval of the revised proposal excluding 30 gunthas of area for construction of a sewage treatment plant from the Ganeshkhind Garden Biodiversity Heritage Site declared under Section 37 (1) of the Biological Diversity Act, 2002.

Reference -

1. Letter from Member Secretary, M.R.J.V. Mandal Nagpur. Marajaivim/Room-3/BHS/1270/2024-25 Nagpur, dated 23/12/2024.

2. You Letter No.. Marajaivim /Room-4/P.K. 7-5/67/2024-25 Pune, Dated 23/23/2024.

In the case referred to in reference letter no. 2, it has been informed that the errors reported under reference no. 1 have been rectified and a self-explanatory report has been submitted. Accordingly, we are submitting the compliance report as follows.

1. In the notification dated 31-08-2020, only the latitude and longitude of the boundary of the Biodiversity Heritage Area are given and the survey number of the said area in the said notification is Aundh Survey Number 25. The latitude and longitude indicating the area to be excluded from the said area for the sewage treatment plant are being submitted along with the letter as per Appendix 'A'.

2. We are attaching a map of the area to be excluded for the sewage treatment plant, including the entire area of the Ganesh Khind Garden Biodiversity Heritage Site.

2. The survey number of the entire area of Ganesh Khind Garden, a biodiversity heritage site, for the sewage treatment plant and the area of the Bagalavaya is Oudh Survey Number 25 and is shown in the map.

However, it is requested that further action be taken in the matter after reviewing the above matters.

Sd/-

Chief Engineer

Sewerage Department and

Project Manager (JICA Project)

Pune Municipal Corporation

Attached - Map and Appendix 'A'

copy-

Hon. Associate Research Director

Divisional Agricultural Research Centre,

Ganeshkhind, Pune.

Annexure R7-XVIII

महाराष्ट्र राज्य जैवविविधता मंडळ
MAHARASHTRA STATE BIODIVERSITY BOARD
(Established under section 22 of the Biological Diversity Act, 2002)
msbb.ngp@gmail.com; 0712-2522982 / 84; maharashtrabiodiversityboard.gov.in
जैवविविधता भवन,कदीमबाग,सिव्हीललाईन्स,नागपूरJaiv Vividhata Bhavan, Kadimbag, Civil Lines, Nagpur440001

क्रमांक मराजैविमं/कक्ष-३/BHS/१५३४/२०२४-२५
नागपूर ४४० ००१, दिनांक २४/ ०१/२०२५

प्रति

श्री. उदय ढगे
विशेष कार्य अधिकारी
महसूल व वन विभाग

विषय:- जैविक विविधता अधिनियम २००२ मधील कलम ३७ (१) अंतर्गत घोषित करण्यात आलेल्या गणेशखिंड गार्डन जैवविविधता वारसा स्थळामधुन मैलापाणी शुध्दीकरण केंद्राची उभारणी करण्याकरिता ३०गुंठे क्षेत्र वगळुन सुधारीत प्रस्तावाला मंजुरी प्रदान करणेबाबत.

संदर्भ:- 1. महाराष्ट्र शासन राजपत्र असाधारण भाग चार व दिनांक 30 ऑगस्ट 2020.
2. आपले कार्यालयीन पत्र क्रमांक डब्ल्यू एल पी 10.23/ प्र.क्र. 282 /फ-1दिनांक 20 डिसेंबर 2024.
3. पत्र क्रमांक.म रा. जै./कक्ष-4/प्र.क्र.7-5/76/2024-25 पुणे-411022 दिनांक- 02/01/2025.
4. पत्र क्रमांक.म रा. जै./कक्ष-4/प्र.क्र.7-5/80/2024-25 पुणे-411022 दिनांक-08/01/2025.
5. परियोजना निदेशक, राष्ट्रीय नदी संरक्षण निदेशालय यांचेकडील प.क्र. D.O. No.J- 27017/3/2012-NRCD-II dtd.22.11.2024.

महोदय,

उपरोक्त संदर्भीय पत्र क्रमांक 1 अन्वये जैवविविधता अधिनियम 2002 मधील कलम 37 (1) मध्ये असे विधान करण्यात आले आहे की, **"राज्य जैवविविधता मंडळाच्या शिफारशींच्या आधारे, सध्या लागू असलेल्या इतर कोणत्याही कायद्याचा पूर्वग्रह न ठेवता, राज्य सरकार, वेळोवेळी, अधिकृत राजपत्रात, जैवविविधतेचे महत्व असलेले क्षेत्र या कायद्याअंतर्गत जैवविविधता वारसा स्थळे म्हणुन अधिसुचित करु शकते. परंतु अशा शिफारसी करण्यापुर्वी राज्य जैवविविधता मंडळ स्थानिक संस्था आणि संबंधित जैवविविधता व्यवस्थापन समितीशी सल्लामसलत करेल".** या अंतर्गत पुणे येथील गणेश खिंड गार्डन या क्षेत्रास जैवविविधता वारसा स्थळ म्हणून घोषित करण्याबाबत अधिसूचना प्रसिद्ध करण्यात आलेली आहे. गणेश खिंड गार्डन या जैवविविधता वारसा स्थळाच्या एकूण 33.01 हेक्टर क्षेत्रामधून 30 गुंठे क्षेत्र मैलापाणी शुद्धीकरण केंद्राकरिता वगळण्याबाबतचा प्रस्ताव शिफारशीसह या कार्यालयास प्राप्त झाला असुन, सदरचा प्रस्ताव यापुर्वी शासनास सादर करण्यात आलेला होता, परंतु संदर्भ क्र. २ चे पत्रान्वये खालील नमूद मुद्यांची पुर्तता करण्याबाबत या कार्यालयास कळविलेले आहे.

त्या अनुषंगाने खालील नमुद केलेल्या एकुण 04 मुद्यांबाबत खालीलप्रमाणे पूर्तता करण्यात येत आहे.

1. दिनांक 31/8/2020 रोजीच्या अधिसूचनेमध्ये जाहीर गणेश खिंड जैवविविधता वारसास्थळाच्या सिमेवरचे अक्षांश व रेखांश दिलेले असुन सदर अधिसुचनेमध्ये सदर क्षेत्राचा सर्वे क्र. औंध सर्वे नं २५

(अनुसूची-1) मध्ये मैलापाणी शुद्धीकरण केंद्राकरिता तीस गुंठे क्षेत्र वगळल्यानंतर उर्वरित क्षेत्राचे सीमेवरचे अक्षांश व रेखांश परिशिष्ट अ मध्ये अनुसूची (2) मध्ये नमूद करण्यात आलेली आहे. (प्रत संलग्न)

2. गणेश खिंड गार्डन या जैवविविधता वारसा स्थळाचा संपूर्ण क्षेत्रासह मैलापाणी शुद्धीकरण केंद्राकरिता वगळवायच्या 30 गुंठे क्षेत्राचा नकाशा सादर करण्यात येत आहे. (प्रत संलग्न)
3. मैलापाणी शुद्धीकरण केंद्राकरिता 30 गुंठे क्षेत्र वगळण्याकरिता दिनांक 31/8/2020 रोजीच्या अधिसूचनेमध्ये दुरुस्ती करणे आवश्यक असल्याने या संदर्भातील सुधारित अधिसूचनेचा मसुदा प्रस्तावासोबत सादर करण्यात येत आहे. (प्रत संलग्न)
4. गणेश खिंड गार्डन या जैवविविधता वारसा स्थळाच्या संपूर्ण क्षेत्रासह मैलापाणी शुद्धीकरण केंद्राकरिता वगळायच्या तीस गुंठे क्षेत्राचा सर्वे नंबर निहाय क्षेत्राचा तपशील अनुसुची २ मध्ये सादर करण्यात येत आहे. (प्रत संलग्न)

उपरोक्त वरील सर्व नमुद मुद्यांची पुर्तता या कार्यालयाचे स्तरावरुन पूर्ण करण्यात आलेली असुन, त्याबाबतचा सविस्तर अहवाल सादर करण्यात येत आहे.

करीता माहिती व पुढील कार्यवाहीकरीता सादर.

सहपत्रः- वरीलप्रमाणे

24.1.2025

(डॉ. शिवबाला एस.)
सदस्य सचिव
महाराष्ट्र राज्य जैवविविधता मंडळ

प्रतिलीपीः- आयुक्त महानगरपालिका, पुणे यांना माहितीकरिता सादर.

प्रतिलीपीः- सहयोगी संशोधन संचालक, विभागीय कृषी संशोधन केंद्र यांना माहितीकरिता सादर.

Maharashtra State Biodiversity Board

(Established under Section 22 of the Biological Diversity Act, 2002)

msbb.ngp@gmail.com; 0712-2522982/84; maharashtrabiodiversityboard.gov.in

Biodiversity Bhavan, Kadimbag, Civil Lines,

Nagpur – 440001

No. MSBB/Cell-3/BHS/1534/2024-25

Date: 24/01/2025

To,

Shri Uday Dhage

Special Duty Officer

Municipal Commissioner

Revenue and Forest Department

City Surveyor / Chief Garden Officer / …

Subject: Grant of approval to the revised proposal for excluding 30 gunthas area from the Ganeshkhind Garden Biodiversity Heritage Site declared under Section 37(1) of the Biological Diversity Act, 2002, for establishment of a sewage treatment plant.

Reference:

(1) Government of Maharashtra Extraordinary Gazette, Part IV, dated 30 August 2020.

(2) Your office letter No. WLP 10.23/Pr.Kr. 282/F-1 dated 20 December 2024.

(3) Letter No. MSB/Cell-4/Pr.Kr.7-5/76/2024-25, Pune-411022 dated 02/01/2025.

(4) Letter No. MSB/Cell-4/Pr.Kr.7-5/80/2024-25, Pune-411022 dated 08/01/2025.

(5) Letter of the Project Director, National River Conservation Directorate, D.O. No. J-27017/3/2012-NRCD-II dated 22.11.2024.

Sir,

With reference to the above-mentioned correspondence, under Section 37(1) of the Biological Diversity Act, 2002, it is stated that, "On the recommendations of the State Biodiversity Board, the State Government may, from time to time, notwithstanding anything contained in any other law for the time being in force, notify in the Official Gazette areas of biodiversity importance as Biodiversity Heritage Sites under this Act. Provided that before making such recommendations, the State Biodiversity Board shall consult the

local bodies and the concerned Biodiversity Management Committees."

Under the said provision, a notification has been published declaring Ganeshkhind Garden area at Pune as a Biodiversity Heritage Site. A proposal, with recommendations, to exclude 30 gunthas area from the total 33.01 hectares of the Ganeshkhind Garden Biodiversity Heritage Site for the purpose of establishing a sewage treatment plant has been received in this office, and the said proposal had earlier been submitted to the Government.

However, vide reference (2), this office has been informed to fulfill the points mentioned below.

Accordingly, compliance with the following total 14 points has been completed as detailed below:

(1) In the notification dated 31/08/2020, the latitude and longitude of the boundary of the declared Ganeshkhind Biodiversity Heritage Site have been provided. In the said notification, after excluding 30 gunthas area for the sewage treatment plant from Aundh Survey No. 25 (Schedule-1), the latitude and longitude of the boundary of the

remaining area have been mentioned in Annexure A under Schedule (2). (Copy enclosed)

(2) A map showing the entire area of the Ganeshkhind Garden Biodiversity Heritage Site along with the 30 gunthas area proposed to be excluded for the sewage treatment plant is being submitted. (Copy enclosed)

(3) Since it is necessary to amend the notification dated 31/08/2020 for excluding 30 gunthas area for the sewage treatment plant, a draft of the revised notification in this regard is being submitted along with the proposal. (Copy enclosed)

(4) Survey number-wise details of the area, including the entire area of the Ganeshkhind Garden Biodiversity Heritage Site and the 30 gunthas area proposed to be excluded for the sewage treatment plant, are being submitted in Schedule (2). (Copy enclosed)

All the above-mentioned points have been complied with at the level of this office, and a detailed report in this regard is being submitted.

Submitted for information and further necessary action.

Enclosures: As above

(Dr. Shivbala S.)

Member Secretary

Maharashtra State Biodiversity Board

Copy to:

The Municipal Commissioner, Pune Municipal Corporation, for information.

Copy to:

The Associate Research Director, Regional Agricultural Research Centre, for information.

PMC MAIL Commissioner Office (PMC) <mco@punecorporation.org>

जैविक विविधता अधिनियम २००२ मधील कलम ३७ (१) अंतर्गत घोषित करण्यात आलेल्या गणेशखिंड गार्डन जैवविविधता वारसा स्थळामधुन मैलापाणी शुध्दीकरण केंद्राची उभारणी करण्याकरिता ३० गुंठे क्षेत्र वगळुन सुधारीत प्रस्तावाला मंजुरी प्रदान करणेबाबत.

Member Secretary <msbb-ngp@gov.in> Fri, Jan 24, 2025 at 6:55 PM
Reply-To: msbb-ngp@gov.in
To: Uday Dhage <deskf1.rfd-mh@mah.gov.in>, Uday Dhage <deskf1.rfd-mh@gov.in>, mco <mco@punecorporation.org>, zars gkpune <zars_gkpune@rediffmail.com>

Kindly find the attachment.

--

Regards

Member Secretary

Maharashtra State Biodiversity Board

Nagpur

---

2 attachments

Ganeshkhind Garden Attachment. dt. 20-01-2025.pdf
4839K

Letter no. 1534 dt. 24-01-2025.pdf
2417K

(32)

Maharashtra Government Gazette
Extraordinary Part
Year ....., Issue ......, Date
Extraordinary No.........
Authorized Publication
Created by the Government of Maharashtra under Central Acts
(Other than Rules and Orders promulgated in Part I, 1-A and 1-L) Rules and Orders

GOVERNMENT OF MAHARASHTRA
Revenue and Forest Department
Madam Kama Marg, Hutatma Rajguru Chowk, Mantralaya,
Mumbai 400 032, Dated-----------

Revised Notification

Biological Diversity Act, 2002.

No. WLP. .../F-1, Whereas Government of Maharashtra on Maharashtra State Biodiversity Board & on the recommendations of Pune Municipal Corporation (Local body & BMC) and Regional Agricultural Research Station, Pune, out of the 33.01 hectares area of Ganeshkhind Garden declared as BHS by notification dated 31st August 2020, wherein excluding 0.30 hectares and the remaining 32.71 hectares as mentioned below (hereinafter referred to as "the said site" considering its biological and historical importance, the Government of Maharashtra feels it desirable to declare it as a "Biodiversity Heritage Site".

Accordingly, the powers now conferred by sub- section (1) of section 37 of the Biological Diversity (Amendment) Act, 2023 (10 of 2023) the Government of Maharashtra in exercise of all other powers empowering it in this regard, on the recommendation of the Pune Municipal Corporation (Local body & BMC) and Regional Agricultural Research Station, Pune and of Maharashtra State Biodiversity Board declares the said area as "Biodiversity Heritage Site" excluding the area mentioned in Schedule 2 out of the area in Schedule 1

SCHEDULE 1

Sr. No.	Name	Place	Survey No.	District	Latitute and lontgitude of border	Area (Hect.)	Remark
1	2	3	4	5	6	7	8
1	Ganeshkhind Garden	Mahatma Phule Agricultural	Aunh Survey No. 25	Pune	C) N..18.5 687 E..73.8239 D) N.. 18.5679	33.0 1 Hect or	Biodiversity Heritage Site as per Notification

		University, Pune			E..73.8283 C) N.18.5628 E..73.8286 D) N.18.563 E..73.8222		

SCHEDULE 2

Sr. No.	Name	Place	Survey No.	District	Latitute and lontgitude of border	Area (Hect.)	Remark
1	2	3	4	5	6	7	8
1	Ganeshkhind Garden	Mahatma Phule Agricultural University, Pune	Aunh Survey No. 25 Plot B as shown in map	Pune	11. N.2053433.16 E.375962.67 12. N.2053424.07. E.375966.39 13. N.2053390.11. E.375963.95 14. N.2053387.34 E.376007.13 15. N.2053449.88 . E.376009.685 16. N.2053476.02 E.375981.62 17. N.2053460.36 E.375995.96 18. N.205367.81 E.375979.46 19. N.2053462.27 E.375977.66 20. N.2053448.87 E.375972.24	0.30 Hector	S.W. 3 area as per approved development plan

महाराष्ट्र शासन राजपत्र
असाधारण भाग ....
वर्ष ....., अंक ...., दिनांक.........
असाधारण क्रमांक ....
प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने केंद्रिय अधिनियमांन्वये तयार केलेले

(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश

महसूल व वन विभाग

मादाम कामा मार्ग, हुतात्मा राजगुरु चौक, मंत्रालय,

मुंबई ४०० ०३२, दिनांक ....

सुधारीत अधिसूचना

जैविक विविधता अधिनियम, २००२.

क्रमांक डब्ल्यूएलपी....................../फ-१, ... ज्या अर्थी, महाराष्ट्र शासनाने, महाराष्ट्र राज्य जैवविविधता मंडळ यांनी पुणे महानगरपालिका (स्थानिक संस्था व जैवविविधता व्यवस्थापन समिती) व विभागीय कृपी संशोधन केंद्र, पुणे गणेशखिंड गार्डनर यांच्या शिफारशीच्या अनुषंगाने यापूर्वी दिनांक ३१ ऑगस्ट, २०२० च्या अधिसूचनेद्वारे जैवविविधता वारसा स्थळ म्हणुन घोषित करण्यात आलेल्या गणेशखिंड गार्डन क्षेत्र ३३.०१ हेक्टर पैकी ०.३० हेक्टर क्षेत्र वगळून उर्वरीत ३२.७१ हेक्टर क्षेत्र खाली नमूद केल्याप्रमाणे (यात यानंतर ज्याचा "उक्त क्षेत्र" असा निर्देश केलेला आहे.) त्याचे जीवशास्त्रीय व ऐतिहासिक महत्त्व लक्षात घेऊन "जैवविविधता वारसा क्षेत्र" म्हणून घोषित करणे महाराष्ट्र शासनास इष्ट वाटते.

त्याअर्थी, आता जैविक विविधता (सुधारीत) अधिनियम, २०२३ (२०२३ चा १०) चे कलम ३७ पोट कलम (१) द्वारे प्रदान करण्यात आलेल्या अधिकारांचा आणि याबाबतीत त्यास समर्थ करणाऱ्या इतर सर्व अधिकारांचा वापर करून महाराष्ट्र शासन याद्वारे, पुणे महानगरपालिका (स्थानिक संस्था व जैवविविधता व्यवस्थापन समिती) व विभागीय कृपी संशोधन केंद्र, पुणे गणेशखिंड गार्डनर व महाराष्ट्र राज्य जैवविविधता मंडळाच्या शिफारशीनुसार , अनुसुची १ मधील क्षेत्रापैकी अनुसुची २ मध्ये नमूद असलेले क्षेत्र वगळून उक्त क्षेत्र "जैवविविधता वारसा क्षेत्र" म्हणून घोषित करीत आहे.

अनुसूची १

अ.क्र.	नांव	ठिकाण	स.नं.	जिल्हा	सीमेवरचे अक्षांश व रेखांश	क्षेत्र (हे.)	शेरा
१	२	३	४	५	६	७	८
१.	गणेशखिंड गार्डन	महात्मा फुले कृषि विद्यापीठ, पुणे	औंध सर्वे नंवर २५	पुणे	आ) उ.१८.५६८७ पु. ७३.८२३९	३३.०१ हेक्टर	राजपत्रानुसार घोषित जैव

					ब) उ. १८.५६७९ पु. ७३.८२८३ क) उ. १८.५६२८ पु. ७३. ८२८६ ड) उ. १८.५६३ पु. ७३.८२२२		विविधता वारसा क्षेत्र

अनुसूची २

अ.क्र.	नांव	ठिकाण	स.नं.	जिल्हा	सीमेवरचे अक्षांश व रेखांश	क्षेत्र (हे.)	शेरा
१	२	३	४	५	६	७	८
१.	गणेशखिंड गार्डन	महात्मा फुले कृषि विद्यापीठ, पुणे	औंध सर्वे नंबर २५ नकाशात दर्शविल्या प्रमाणे प्लॉट - वी	पुणे	११.उ. २०५३४३३.१६ पु. ३७५९६२.६७ १२.उ. २०५३४२४.०७ पु. ३७५९६६.३९ १३.उ. २०५३३९०.११ पु. ३७५९६३.९५ १४.उ. २०५३३८७.३४ पु. ३७६००७.१३ १५.उ.२०५३४४९.८८ पु. ३७६००९.६८ १६.उ. २०५३४७६.०२ पु. ३७५९८१.६२ १७. उ. २०५३४६०.३६ पु. ३७५९९५.९६ १८.उ. २०५३४६७.८१ पु. ३७५९७९.४६ १९.उ. २०५३४६२.२७ पु. ३७५९७७.६६ २०.उ. २०५३४४८.८७ पु. ३७५९७२.२४	०.३० हेक्टर	मान्य विकास आराखड्यानुसार एस.डब्ल्यु ३ चे क्षेत्र

Annexure R7-XIX

RNI No. MAHBIL /2009/31733

सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-अ

वर्ष ११, अंक ६६] गुरुवार, जून १२, २०२५/ज्येष्ठ २२, शके १९४७ [पृष्ठे ३, किंमत : रुपये १५.००

असाधारण क्रमांक २१८

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने केंद्रीय अधिनियमांन्वये तयार केलेले
(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश.

महसूल व वन विभाग

मादाम कामा मार्ग, हुतात्मा राजगुरू चौक, मंत्रालय,
मुंबई ४०० ०३२, दिनांक १२ जून २०२५.

अधिसूचना

जैवविविधता अधिनियम, २००२.

क्रमांक डब्ल्युएलपी १०.२३/प्र.क्र.२८२/एफ-१.– ज्याप्रमाणे महाराष्ट्र शासनाने गणेशखिंड जैवविविधता वारसा स्थळ अधिसूचना क्रमांक डब्ल्युएलपी ०५.१८/प्र.क्र.२२३/एफ-१, दिनांक ३१ ऑगस्ट २०२० मध्ये अनुसूचीप्रमाणे नमूद क्षेत्रात (जे पुढे "सदर क्षेत्र" म्हणून ओळखले जाईल) सुधारणा करण्याचा निर्णय घेतला आहे व त्याला "सुधारित गणेशखिंड जैवविविधता वारसा स्थळ" म्हणून घोषित करावयाचे आहे.

त्याअनुषंगाने, जैवविविधता (सुधारणा) अधिनियम, २०२३ (२०२३ चा १०) च्या कलम ३७ (१) अन्वये महाराष्ट्र शासनास प्रदान केलेल्या अधिकारांचा वापर करून आणि सर्व सक्षम अधिकारांचा अवलंब करत, पुणे महानगरपालिका (स्थानिक संस्था व बीएमसी) व प्रादेशिक कृषी संशोधन केंद्र, पुणे आणि महाराष्ट्र राज्य जैवविविधता मंडळ यांच्या शिफारशीवरून, महाराष्ट्र शासनाने सदर क्षेत्रास "सुधारित गणेशखिंड जैवविविधता वारसा स्थळ" म्हणून घोषित केले आहे, असे अनुसूचीप्रमाणे नमूद केले आहे.

अनुसूची

अ. क्र.	नाव	ठिकाण	सर्व्हे क्रमांक	जिल्हा	हद्दीचे अक्षांश व रेखांश	क्षेत्र (हेक्टर)
१	२	३	४	५	६	७
१	सुधारित गणेशखिंड जैवविविधता वारसा स्थळ	महात्मा फुले कृषि विद्यापीठ, पुणे	मौजे-औंध सर्व्हे क्रमांक २५	पुणे	(अ) १८°३४'७.३२"N ७३°४९'२६.०४"E (ब) १८°३४'४.४४"N ७३°४९'४१.८८"E (क) १८°३३'४६.०८"N ७३°४९'४२.९६"E (ड) १८°३३'४६.८०"N ७३°४९'१९.९२"E परंतु खालील नमूद भूभागाचा या क्षेत्रामध्ये समाविष्ट राहणार नाही. सदर भुभागाच्या चतुर्सिमेचे अक्षांश व रेखांश खालीलप्रमाणे आहे. १. १८°३४'४.७७"N ७३°४९'२८.४१"E २. १८°३४'४.४८"N ७३°४९'२८.५४"E ३. १८°३४'३.३७"N ७३°४९'२८.४५"E ४. १८°३४'३.२८"N ७३°४९'२९.९५"E ५. १८°३४'५.३०"N ७३°४९'३०.००"E ६. १८°३४'५.६६"N ७३°४९'२९.५२"E ७. १८°३४'५.८८"N ७३°४९'२८.९८"E ८. १८°३४'५.७२"N ७३°४९'२८.९१"E ९. १८°३४'५.२६"N ७३°४९'२८.७४"E	३२.७१ हेक्टर

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

विवेक होशिंग,
शासनाचे उप सचिव.

REVENUE AND FOREST DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk, Mantralaya,
Mumbai 400 032, Dated 12th June 2025.

NOTIFICATION

Biological Diversity Act, 2002.

No. WLP-10.23/C.R.282/F-1.–Whereas, Government of Maharashtra intends to amend Ganeshkhind Biodiversity Heritage Site Notifications No. WLP-05.18/C.R.223/F-1, dated 31st August 2020 as described in the schedule appended hereto (hereinafter referred to as "the said area") as a "Revised Ganeshkhind Biodiversity Heritage Site".

Accordingly, the powers now conferred by sub- section *(1)* of section 37 of the Biological Diversity (Amendment) Act, 2023 (10 of 2023) to the Government of Maharashtra and of all the powers enabling in this behalf, Government of Maharashtra on the recommendation of the Pune Municipal Corporation (Local body and BMC) and Regional Agricultural Research Station, Pune and of Maharashtra State Biodiversity Board declares the said area as "Revised Ganeshkhind Biodiversity Heritage Site" as described in the schedule.

Schedule

Sr. No.	Name	Place	Survey No.	District	Latitude and Longitude of border	Area (Hect.)
1	2	3	4	5	6	7
1	Revised Ganeshkhind Biodiversity Heritage Site	Mahatma Phule Agricultural University, Pune	Aundh Survey No. 25	Pune	(A) 18°34'7.32"N 73°49'26.04"E (B) 18°34'4.44"N 73°49'41.88"E (C) 18°33'46.08"N 73°49'42.96"E (D) 18°33'46.80"N 73°49'19.92"E But It shall not include land patch having following Geo coordinates 1. 18°34'4.77"N 73°49'28.41"E 2. 18°34'4.48"N 73°49'28.54"E 3. 18°34'3.37"N 73°49'28.45"E 4. 18°34'3.28"N 73°49'29.95"E 5. 18°34'5.30"N 73°49'30.00"E 6. 18°34'5.66"N 73°49'29.52"E 7. 18°34'5.88"N 73°49'28.98"E 8. 18°34'5.72"N 73°49'28.91"E 9. 18°34'5.26"N 73°49'28.74"E	32.71 Ha

By order and in the name of the Governor of Maharashtra ,

VIVEK HOSHING,
Deputy Secretary to Government.

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY DIRECTOR, RUPENDRA DINESH MORE, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATIONS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004. EDITOR : DIRECTOR, RUPENDRA DINESH MORE.